श्री मधु लिमये : अब तक मैं ने 10 पत्र लिखे होंगे।

अध्यक्ष महोदय : पत्र तो बहुत आते हैं, मैं क्या बताऊं।

श्री मधु लिमये : कानून मंत्रालय आलस्य में डूब गया है। बातों का जवाब नहीं दे रहा है।

अध्यक्ष महोदय : आप जोश में न आइये आप कम उम्र के हैं इसलिये आप को ज्यादा जोश आता है। मुझे जोश न दिखाइये।

12.24 hrs.

DEMANDS FOR GRANTS, 1974-75—*Contd.*

MINISTRY OF HOME AFFAIRS

MR. SPEAKER: The House will now take up discussion and voting on Demand Nos. 45 to 56 relating to the Ministry of Home Affairs which can be discussed till 6 P.M. when guillotine will take place.

Hon. Members present in the House who desire to move their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. They will be treated as moved.

DEMAND No. 45—*Ministry of Home Affairs*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,72,96,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Ministry of Home Affairs'."

DEMAND No. 46—*Cabinet*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 88,47,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Cabinet'."

DEMAND No. 47—*Department of Personnel and Administrative Reforms*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 4,63,44,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Department of Personnel and Administrative Reforms'."

DEMAND No. 48—*Police*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 133, 45,27,000 on Revenue Account and not exceeding Rs, 2,29,27,000 on Capital Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Police'."

DEMAND No. 49—*Census*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,72,96,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Census'."

DEMAND No. 50— *Other Expenditure of the Ministry of Home Affairs*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 64,91,87,000 on Revenue Account and not exceeding Rs. 14,16,34,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Other Expenditure of the Ministry of Home Affairs'."

DEMAND No. 51—*Delhi*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 72,04,38,000 on Revenue Account and not exceeding Rs. 28,30,60,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Delhi'."

DEMAND No. 52—*Chandigarh*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 3,93,78,000 on Revenue Account and not exceeding Rs. 3,69,65,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Chandigarh'."

DEMAND No. 53—*Andaman and Nicobar Island*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 13,98,82,000 on Revenue Account and not exceeding Rs. 5,95,60,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Andaman and Nicobar Islands'."

DEMAND No. 54—*Arunachal Pradesh*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 16,50,97,000 on Revenue Account and not exceeding Rs. 7,03,28,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Arunachal Pradesh'."

DEMAND No. 55—*Dadra and Nagar Haveli*

MR SPEAKER: Motion moved:

"That a sum not exceeding Rs. 82,40,000 on Revenue Account and not exceeding Rs. 1,07,88,000 on Capital Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Dadra and Nagar Haveli'."

DEMAND No. 56—*Lakshadweep*

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 2,15,60,000 on Revenue Account and not exceeding Rs. 66,55,000 on Capital Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Lakshadweep'."

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to move:

"That the demand under the Head 'Ministry of Home Affairs' be reduced to Re. 1."

[Bugging of the offices and residences of the leaders of Congress-opposed political parties.(7)]

[Shri Jyotirmoy Bosu]

"That the demand under the Head 'Ministry of Home Affairs' be reduced to Re. 1."

[Purchases of electronic gadgets from Japan, U.S.A. and West Germany for bugging operation. (8)].

"That the demand under the Head 'Ministry of Home Affairs' be reduced to Re 1."

[Government's drive for the establishment of one-party dictatorship and a state of semi-fascistic character (9)]

"That the demand under the Heac 'Ministry of Home Affairs' be reduced to Re. 1."

[Converting India into a gestapo State. (10)].

"That the demand under the Head 'Ministry of Home Affairs' be reduced to Re. 1."

[Misuse of Maintenance of Internal Security Act by the ruling Party to curb and suppress its political opponents.(11)]

"That the demand under the Head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to honour the judgment delivered by the Gujarat High Court declaring as "illegal any notification passed under Section 144 of Cr. PC announcing that persons committing breach of such order shall be liable to be shot".(12)].

"That the demand under the Head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure of lift the state of emergency and scrap the D.I.R. promulgated in December, 1971 in spite of the prevalence of normal conditions in the country.(13)]

"That the demand under the Head 'Ministry of Home Affairs' be reduced to Re. 1."

[Reported secret directive of the Central Government not to recruit members of C.P.I. (M) and some other parties in Government services. (14)]

"That the demand under the Head 'Ministry of Home Affairs' be reduced to Re. 1."

[Murderous attempt on office bearers of Hindustan Steel Employees Union, Durgapur by some unknown persons by tossing a hand-grenade, bearing marks of Pakistan Ordnance Factory, resulting in serious injury to one and minor injuries to others. (15)].

"That the demand under the Head 'Police be reduced by Rs. 100,00,00,000."

[It is not necessary to spend 162 crores of rupees on Central Police; police is a State subject and law and order is the exclusive jurisdiction of the States, the Central Government has responsibility towards Union territories in this regard. (27)].

"That the demand under the Head 'Police' be reduced by Rs. 25,22,73,000."

[Expenditure under the head Central Reserve Police has risen from about Rs 1.5 crores during 1950 to more than Rs. 39 crores during 1974-75. Police is a State subject and hence it is not at all necessary to maintain such a huge Central Police force.(28)]

"That the Demand under the Head 'Police be reduced by Rs. 100."

[Central and State Reserve Police stationed in Dohad to avert trouble, incited it, by their brutal behaviour, including molestation of women. (30)]

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Repression let loose by the Central Police forces in Nagaland and Manipur.(31)]

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Working of each Central Police force since 1967.(32)]

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Failure and unwillingness to pay compensation to the families of the victims of Central Police atrocities in Gujarat and Bihar.(33)]

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Failure to ensure security to the citizens of Delhi, which has earned notoriety as a "crime city".(34]

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Incidence of crime in Delhi is on the increase along with the fantastic rise in the expenditure on Central police with every passing year. (35).

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Reign of terror let loose by the Central paramilitary forces in co-operation with the State Police force upon the people of Gujarat, Bihar, Marashtra and other States where the people have been agitating for food, against high prices and corruption and where at least one hundred people have been killed by the police (36)]

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Rampant corruption, favoritism and nepotism in the Border Security Force organisation. (37)].

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Alleged lareg scale physical assault by the Border Security Force personnel on the Nagar Women and girls in the State of Manipur.(38)]

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Fantastic rise in the expenditure on Central police and proliferation of new Central paramilitary forces in spite of fact that law and order is a State subject.(39)]

"That the demand under the Head 'Police' be reduced by Rs. 100."

[Central police forces such as BSF CRP, CISF and other, have become weapons in the hands of the Government to suppress the democratic movements of the toiling people for food, against high prices and corruption.(40)]

"That the demand under the Head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 8,87,52,00."

[No details have been furnished under the head "Intelligence Bureau," the bulk of this amount, it is suspected, is likely to be appropriated to suppress the Congress-opposed political parties and to keep watch on the persons of the leaders of leftist parties and hence this expenditure is infructuous (41)]

"That the demand under the Head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Refusal to order judicial probe into the cases of Police firing in connection with the food agitation in Gujarat, Bihar and other States. (45)]

"That the demand under the Head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Failure to protect the Harijans from atrocities by the Police, goondas and landlords in the country. (46)]

"That the demand under the Head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Cases of atrocities on the Harijans including physical assault on the Harijan women and girls by the Police have registered a sharp rise in recent period.(47)]

SHRI FRANK ANTHONY (Nominated—Anglo-Indians): I beg to move:

"That the demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100".

[Erosion of minority rights and the rule of law. (26)]

SHRI DASARATHA DEB (Tripura-East): I beg to move:

"That the demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Failure to protect the interest of tribals on land.(48)]

"That the demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to declare the tribal belts of Tripura where there is a preponderance of tribal population as scheduled areas and to constitute autonomous district or region therein.(49)]

"That the demand under the Head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Immediate need for constitution of a Regional Committee for the tribal compact belts in Tripura with the representatives of tribals elected on the basis of adult franchise.(50)]

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Lack of protection of tribals in Tripura resulting in a large number of tribals deserting Tripura as their lands were taken away by a powerful section belonging to non-tribal Bengali community.(51)]

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need for allocation of special funds for removing backwardness of Tripura, particularly its tribal areas (52)]

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Declaration of the tribal belts of Tripura as scheduled area and the constitution of the Regional Council for such area with the representatives of tribal people elected on the basies of adult franchise on the pattern of Sixth Schedule of the Constitution with powers to undertake all deveuopment works of the Scheduled area.(53)]

"That the demand under the head 'Department of Personnel and Administrative Reforms' be reduced by Rs. 100."

[Need to constitute a committee to find out the causes as well as acreage of transfer of land from tribals to non-tribals in Tripura since its integration with Indian Union.(54)]

"That the demand under the head 'Department of Personnel and Administrative Reforms' be reduced by Rs. 100."

[Need to enact legislation for the restoration of all lands to tribal original land holders that were illegally transferred from tribals to non-tribals on or after the 1st day of January, 1962.(55)]

SHRI R. V. BADE (Khargone): I beg to move:

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100.

[Utilisation of C.R.P., B.S.F. and Territorial Army for political purposes.(69)]

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Failure to check atrocities on Harijans.(70)]

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[*Failure to conduct judicial inquiry into the firing incidents in Bihar and Gujarat* (71)]

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[*Failure to maintain law and order in the country* (72)]

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[*Deplorable acts of suppressing the democratic and just agitations by the opposition parties by the use of brute force* (73)]

MR. SPEAKER: The Demands for Grants and the Cut motions are now before the House.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, the role of Home Ministry or the Police Ministry in a so-called democracy as we have today in this country, the Police and its performance and their expenditure have revealed that this is nothing short of a Police Raj On the one hand, they are talking about economy, cut in unproductive expenditure etc. On the other hand, we see the phenomenal growth of policing and its administrative expenditure

Sir, the Central Police in 1950-51 cost this poor country Rs. 3 crores. In 1964-65 it came to Rs. 25 crores, a little over that. In 1968-69, it jumped to Rs. 72 crores and for the year 1974-75, the budget estimate is Rs. 169-39 crores, a little over that.

Sir, I will then refer to CRP. I call it Central Raksha Pitha. It has now 60 battalions. In 1960-61, the expenditure on CRP was Rs. 1.97 crores. In 1973-74, it jumped to Rs. 39.44 crores. On the one hand, this is the picture here On the other hand, what is the expenditure on the State Police Forces In 1946-47 when the country was ruled by foreigners,—that was a year of turmoil and rioting—the budget did not exceed Rs. 13,06,00,000. Today, in the year 1973-74, the same Forces have consumed Rs. 312,93,00,000. This is the increase in expenditure in the State sector. In the Central sector, I have already given you the figures

The Border Security Force is another queer organisation which has come up. This is really mysterious. They have now near about 80 battalions They were keeping it a closely guarded secret I caught hold of a BSF gentleman about a month ago to tell me about this. In 1968 69, the expenditure on BSF was Rs. 26 24 crores For 1974-75, the budget estimate is Rs. 57.41 crores. On the top of this, they have got 17,500 Central Industries. Security Forces Sir, what did the Government say at the time of passing of this BSF Bill?

"The purpose of this force is, as I have said, to ensure the security of the borders of India, secondly, to secure or instil a sense of confidence in the people living on the borders and, at the same time, to take precautions to see that smuggling and all the types of crimes that take place on the borders do, not take place."

This is what Mr. Chavan has said, when the Bill was passed by this House. What did we say? We said this I said at that time:

"Mr. Deputy-Speaker, Sir, if we look at the Financial Memorandum attached to the Bill, the penultimate paragraph says: 'The recurring expenditure on the administration of the Force during 1967-68 was of the order of Rs 18.21 crores, it is likely to go up by about Rs. 2 crores because of some addition to the existing strength of the Force.'

[Shri Jyotirmoy Bosu]

Then, I also said, at that that time:

"The Border Security Force is being created to become a parallel Central Police force and the purpose of that is nothing short of repression."

Sir, it is there in the eastern area, where we had a long border. Now, there is no longer a Pakistan border. We have the friendly Government, Bangladesh So, his assurance in this House was nothing short of a bunkum. Instead, they have utilised the BSF for internal security duty, as revealed by the Ministry in their Annual Report. It clearly states:

"The B S F. completed eight year of its existence in 1973-74 It continued to be deployed along the borders both in Eastern and the Western sectors and also rendered assistance to the States of Uttar Pradesh."

very near the border—

"Andhra Pradesh, Assam".

also on the border—

"Orissa, Tripura, Punjab, Madhya Pradesh, Rajasthan, Bihar, Gujarat, West Bengal, Meghayala, Manipur and Union Territories of Chandigarh and Delhi in maintenance of internal security."

So, the cat is out of the bag. It is a force for presenting the people with lathis. The truth is that the Government are organising a parallel force so that, should there be an uprising in the defence services, they have another force ready. This is evident from the fact that the pay and allowances of the Border Security Service Personnel are much higher than those of the personnel of the armed services. That shows that skeleton in the cupboard. If there is any uprising, there is a parallel armed forces exactly on the lines of the light infantry battalion. There is a lot of dissatisfaction in the armed forces today. That is why you are going in a big way to organise the Border Security Force Is it or is it not correct that in the Border Security Force the salary is much higher than that of the army?

Then look at the misdeeds The chief of the CRP, Shri B. B Mishra, says at Bhubaneswar:

"Every State Government prefer the CRP as they use the minimum force compared with the BSF and the army in tackling the situation

I may tell you that they are no less cruel than the other forces. In Ahmedabad they went to the extent of using poisonous shells, which were fired indiscriminately. In one place which I visited, an old man died as soon as a shell exploded within his countryard, because of suffcoation. And that shell was an imported one, made in America. I know this is bound to happen in a police State such as this

These are the Indian addition of the storm troopers I want to know why the declaredpolicy has been violated in this manner. These are criminal forces under the command of our great friend, Shri Dikshit, and the Prime Minister, and they are both socialists! Of course, the past association of Shri Dikshit does not show any socialism anywhere You are stationing these forces in Manipur, Nagaland and Mizo Hills under the garb of sensitive areas and you are very cleverly keeping them out of the sight of the people of this country.

They are committing mass murders, mass rape, mass looting and arson in those areas. Otherwise, can you imagine a Commandant, a Deputy Commandant and others raping a girl? The girl was profusely bleeding and out of shame she had to commit suicide the next day. They commit such heinous crimes and parade women in the nude in the open in the village of Rihand by one Major Dharam Prakash of BSF. They are lynching them. Why should we not lynch these criminal beasts who act like this on these helpless villagers? Yet, we

are paying them higher salaries and allowances.

What is happening to the top man of the Border Security Force, Shri Rustomji, the keeper of law and order and the high priest? He is involved in this dirty land grab case. If there is some Minister worth the salt, he would have suspended this man the first day this news came out. How much is the consideration? The benefit comes to about Rs. 75,000. If this is the work of the Director-General of the BSF, God help this country. Corruption in the BSF is sky high.

MR SPEAKER: You should be very careful when you make such references.

SHRI JYOTIRMOY BOSU. Sir, I have given you notice. I am not a new member I am quite aware of the responsibility and the importance of this House.

MR. SPEAKER: Why don't you listen to me? This case is *sub-judice.*

SHRI JYOTIRMOY BOSU: What is *sub judice?*

MR. SPEAKER: Everything is *sub judice?*

SHRI JYOTIRMOY BOSU: Land was given to Shrimati Sakuntala Masani, wife of Shri Masani, because she wrote a book about Shrimati Indira Gandhi.

Then, there is Brig. Pandey, the Inspector-General of the Border Security Force. Do you know that during the Bangladesh operations many Treasuries were looted and crores of rupees were pocketed and brought into this country? All the facts are known to Field Marshal Maneckshaw and the Director-General here and many others. But the inquiry was hushed up. On the contrary, instead of punishing them, they were appreciated. There was an eye-wash. A fraction of the looted money from Bangladesh Treasuries was recovered from junior officers. For example, one Kedar Singh, the Inspector of B.S.F. Academy, who brought Rs. 80,000 was promoted as Dy. S P. I am making a specific charge on the floor of the House. He should reply to that. I have got evidence and all information in my hands.

They spare nothing. There was another misappropriation. They had an exhibition near the Exhibition Ground building at Mathura Road. They followed suit of the Director-General and they removed all the materials and things from there for their own purpose. In Gujarat, over 2000 camels, etc. were looted by these people at Nagarparkar and Bhuj area. They were sold in open auction by Brig. Irani, a relation of Rustomji—I should be contradicted if I am wrong—for several lakhs of rupees. What happened to this money? We want a clear and categorical reply. Is it not a fact that the money was distributed amongst the officers? I have received representations from the senior officers of the B.S.F. Many of them have seen me. They say that there is a reign of loot going on in the B.S.F.—the worst scandal.

There is the B.S.F. Academy at Takenpur. There was land procurement by officers, like Brig. Pandey, Lt.-Col Rampal Singh and Lt.-Col. Nair. They bought land in the name of somebody else and then they sold it to the Government at a profit of 800 per cent. You were short of resources. This should be verified....

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): The hon. Member should have either made the allegations outside or he should have written to the Government of India in helping us to investigate into these cases and tell the House where the matter stands. Now, he brings forward this kind of wild allegations. It is not fair. We cannot find out the facts in such a short time and give a reply.

SHRI JYOTIRMOY BOSU: Tomorrow. If the hon. Minister was worth his salt, he would have come out with a statement on the issue of rape of Naga women *suo motu* on the floor of the House. His party does not have the guts to come forward. What is he talking about? We have tolerated enough of this Tommy-rot here.

The B.S.F. Training Institute requires a thorough probe as to how much money has been pocketed by Brig Pandey & Co. I want to know about the case where they cheated a widow and made her sign a document for Rs. 5000 while the price was 8 times more. A thorough probe into the assets of all these officers is absolutely necessary.

Now, I would like to tell you what the international press writes about the performance of Mr. Dikshit's Forces. This is published from London. It has gone to the international press. It says:

"On February 25, 1973, the C Coy, 4th Kumaon Regt. of the Indian Army commanded by one Capt. Jasbir Singh came to Hebolini The Indian Army went straight to the Church and committed sacrilege inside the Church. They also used the Church as their overnight camp. During the night, the Indians started their savage attack on women who were by that time in bed. They raped Mrs. Pukhalu, after knocking down her husband unconscious. In another house, they ordered Mr. Yetovi to get them alcohol. While he was away from his house, they raped his helpless wife. Similarly, the Indians attacked Mrs. Miyeli and Mrs. Hosheli."

Then, there was another case on May 9, 1973. But the most serious case is of may 12, 1973. It says:

"On May 12, 1973, the Dogra Regt. of the Indian Army issued an ultimatum to Yonshei village, threatening dire consequences unless they produce the following members of the Women society.. ."

"The girls are, namely; 1. Miss Wangnoi, aged 20; 2. Miss Bauuh, aged 19; 3. Miss Wanja, aged 20; 4. Miss Longngoi, aged 18. They were forced to 'surrender' after taking into account the consequences especially on the children and old people. The Indian Army commander in charge of the occupation post refused Miss Wengngoi leave after their 'surrender'. She was later savagely raped by two Indian Army Captains. Miss Wengngoi is a tall and beautiful girl with a strong moral character. She is still being held by the Indians."

We want a clear and categorical answer to this. We are not going to tolerate the non-sense any more."

About Border Security Force, we do not want to say much because we have already said a lot about it.

I now come to the Gestapo organisation. A Press note issued recently says that an IAS officer has been given the President's award—an officer belonging to the Research and Analysis Wing. a mysterious organisation. We see that the I.B. Budget has jumped up in the last three years to Rs. 8,87,52,000. We also see from the budget papers that there is discretionary expenditure to the extent of Rs. 13,47,84,000....

Shri PILOO MODY (Godhra). Discretion for?

SHRI JYOTIRMOY BOSU: Discretion for torpedoing the people opposing the Congress and Mrs. Indira Gandhi and her coterie. Under what head the Research and Analysis Wing has been booked in the Budget, we want a clear and categorical answer to this. The sole job of this Research and Analysis Wing is to keep the coterie in power led by Mrs. Indira Gandhi; they are wanting to bring in fascism, mass murder of democracy, secret murders, defections, blackmailing and political murders. We know in Nagarwala's case how it was done. Even the Cabinet Ministers are not spared....

MR. SPEAKER: The hon. Member may try to conclude.

SHRI JYOTIRMOY BOSU: I have been told that my party's time in 29 minutes. They have already taken five minutes; Mr. Dikshit also took some of my time.

MR SPEAKER: The time allowed is 15 minutes. You have doubled it.

SHRI JYOTIRMOY BOSU: I am entitled to 29 minutes, Sir.

श्री जगन्नाथराव जोशी (आशापुर): पहले इसके लिए 11 घटे रखे गये थे। उसके हिसाब से समय मिलना चाहिए

MR. SPEAKER: We have to be fair.

SHRI JYOTIRMOY BOSU: I would beg of you, Sir, to provide us with a metal detector to each member because I knew my house, my office, everywhere it is bugged; otherwise, I have to ask for an import licence from the Minister of Commerce for importation of a metal detector since performance will be difficult otherwise It is very interesting. You must know, Sir, because your telephone is also tapped. I cantell you some conversation that you had on a certain date. The method they adopt is..

MR. SPEAKER: I did not know that you do this to me also!

SHRI JYOTIRMOY BOSU: Through Mr. Dikshit.

You should know what are the methods that are adopted. One method is by connecting a cable with the distribution box. But this is not done very often. The second method is, in the exchange they join a pair of cables with the unisilector and then they connect the cable with one of their own numbers to which they usually fix a taperecorder. Another method is by connecting cables where a victim's telephone cables have terminated. This is very inexpensive and the symptoms are, the volume goes down and the telephone set goes out of order very frequently. One would often hear unusual tinkling sound at certain hours of day and night. This is the time when they fit and refit these connections. This is what they are doing. This is how democracy is functioning in this country!

MR. SPEAKER: Mr. Bosu, you were telling me that you were told that you would have 29 minutes. Previously it was 11 hours but now the time has been revised. So, please conclude. If you want, you may have two or three more minutes.

SHRI JYOTIRMOY BOSU: I now want to refer to electronic gadgets imported from abroad, from UK, USA, Japan, Germany etc. There are 35 items of 68 K.G. each. They landed in Bombay in January, 1974. Certain officers left Delhi on 8-1-74 and returned with these gadgets on 22-1-74. The names of the officers are: Babulal Parsai and Balram Sahu from M.P. (I.B.). It is not difficult to prove this. They used to bug telephones planted in offices of political parties. The CPWD is doing it with the help of deputationists I want to ask the Home Minister a few questions in this connection. How many officers have been sent abroad for training regarding use of electronic devices for bugging, use of computers and matters related to security? For all these nefarious activities, the mode of selection and recruitment and promotion has been taken away from the purview of the Union Public Service Commission This comes exclusively under Intelligence Bureau. The excuses which they give are, urgency and verification time. What we find in this regard is that the posts have been doubled in recent years It is very significant to note that these posts have been doubled in recent years. That is why they wanted section officers to go before their own Departmental Committees and not before the Home Ministry.

[Shri Jyotirmoy Bosu]

I want to quote from a letter No. 8|12|74 Poll. (D-I) dated 7-4-74. This is from Mr. C. V. Narasimhan to Chief Secretaries. This says what is to be done in case of the Railway strike. This is a wonderful piece of document. I wish to quote what it says. It says:

'One of the important ingredients of effective preventive action will be the arrest and removal from the scene of their activities of persons who otherwise would either contribute to the success of the strike or create serious law and order problems.'

Then about Railway strike it says:

'The provisions of the MISA could be profitably invoked while undertaking preventive action....'

SHRI S. M. BANERJEE (Kanpur): Sir, I rise on a point of order. I am thankful to my hon. friend Shri Jyotirmoy Bosu that he read out a portion of this secret letter. Since a portion has been read and it is in connection with the Railway strike, I would like him to place the letter on the Table of the House; it is allowed under the rules.

SHRI JYOTIRMOY BOSU: I shall do that. Let me read out:

"Section (1)(a)(xiii) specifically enables detention of any person with a view of preventing him from acting in any manner.....

* * * *

"It may also be noted that whereas the grounds of detention will ordinarily require to be furnished to the detenue within five days of the date of detention, section 8(1) permits the authority making the order of detention to furnish such grounds within 15 days of the date of detention in exceptional circumstances and for reasons to be recorded in writing. The corresponding extension of dates for approval of orders by State Government, etc., may also be noted in this connection."

Then it says:—

"....under the normal laws, there need not be any hesitation to resort to the provisions of the MISA."

What wonderful democracy it is in this country!

MR. SPEAKER: Mr. Bosu, you will please conclude since your time is now up.

SHRI JYOTIRMOY BOSU: What is happening to the general intelligence? The other day, our Prime Minister said in the other House that "there is no doubt that anybody can always function better, but I would like to assure the hon. Member that this Committee has given us a very thorough evaluation and assessment of the situation."

For the U.P. election, Orissa election, for torpedoing DMK Government in Madras, for the money they spent, what is the dividend that they are getting?

In the press two I.P.S. Officers' names are mentioned who are going on bullying the press. I have got a card with me. One name is Shri B. B. Nandy and the other name is Shri Paritosh Sen.

MR. SPEAKER: Mr. Bosu, you are going on mentioning the names of persons without taking my permission.

SHRI JYOTIRMOY BOSU: I have taken permision from you for everything. These people are going on bullying the press in Calcutta. Those who are writing articles are taking discretionary funds of the Union from Government. They have got 3½ crores of such funds.

MR. SPEAKER: Mr. Bosu, you have exceeded the time. Please sit down. I am not going to allow you any more. Please conclude.

SHRI JYOTIRMOY BOSU: I shall now take two minutes more.

MR. SPEAKER: Please wind up.

SHRI JYOTIRMOY BOSU: I shall wind up.

Sir, the London paper writes as follows:

> "Mrs. Gandhi has a sub-continent on her mind, we know, but that is no reason for her to keep on closing her eyes to the treatment of political prisoners in West Bengal....Thousands of youngmen and women remain in jail. The allegations of torture are serious. In spite of the timid doubts of the judiciary, they are not being brought to trial. Rumours of deaths in jail are growing and more convincing. It is hard to believe that the Indian Government wishes to line up with States like South Africa....in its treatment of the interned."

My last point is this. Shri Dikshit, an old politician, is a very successful Treasurer. He gave the shoot-at-sight order in Bihar. I threw a challenge on the floor of the House that in Bihar, that order was given. I am challenging the Home Minister. If he is truthful, if he is true to himself, he should accept that challenge and have a probe. He should resign. The Home Minister is a replica of what Hitler did in Germany. If we do not do this, the Parliament will go; democracy will be ruined.

Therefore, I oppose the demands of the Home Ministry lock, stock and barrel.

SHRI S. M. BANERJEE: What about your ruling about the document?

MR. SPEAKER: He has quoted.

SHRI S. M. BANERJEE: Sir, we have decided to publish it in the journal.

MR. SPEAKER: I shall examine it.

SHRI S. M. BANERJEE: It was laid on the Table of the House.

MR. SPEAKER: I shall see the rule about that. Now, Mr. Bhagat.

SHRI H. K. L. BHAGAT (East Delhi): Mr. Speaker, Sir, I am not surprised at the speech that Mr. Jyotirmoy Bosu has made because nothing better was expected of him. Perhaps, he could have said something worse. Sir, it is amazing that Mr. Jyotirmoy Bosu stands in this House, brings about individual cases and makes allegations without bringing them to the notice of the Government. These are the cases in which no enquiry has been conducted. These are cases about people who are not present in the House and who cannot defend themselves. It is amazing he brings such individual cases in this House.

(Interruptions)

I want to tell him one thing Mr. Bosu has tried to show that there is no democracy in this country and that there is something like a fascist Government functioning in this country and that it is a Police Raj. I want to tell Mr. Bosu—if he does not mind and I do not wish to intimidate him—that democracy exists in this country. What you are saying today actually is what certain forces and certain parties in this country are trying to bring about, that is, the end of democracy. God forbid if there is end of democracy in this country—if you do not mind my telling you—I can tell you, Mr. Bosu, you will be the first man, take it from me, to be hanged with the first lamp post. Why Because the end of democracy or the fascist rule will not tolerate you. *(Interruptions)*

It is not an individual question. I am mentioning the situation symbolically. We know what is happening in this country today. Mr. Dikshit is a gentle and a noble soul and has a non-violent personality. He has a

[Shri H. K. L. Bhagat]

balanced perspective. I am sure he is not getting provoked by what is being done by various forces.

What are you doing? You are trying to bring about an end of democracy in this country. Today many campaigns are being carried on—they may be by any nomenclature. There is campaign to paralyse the Government in Bihar. Sometimes it called revolution; sometimes it is called 1942 movement; sometimes it called civil dis-obedience movement; sometimes it called a movement for citizens democracy and sometimes it is called the rise of student power. Now, what is being done in the name of this movement. Railway stations are being attacked and looted. Post-offices have been attacked and looted. There is absolutely no campaign against the blackmarketeers or the hoarders. There is no gherao of black-marketeers or the hoarders who spread corruption in the country. What is happening is there is intimidation and coercion of MLAs and MPs irrespective of the fact whether there are any allegations or not. Coercion and intimidation is being resorted to.

My friend said that it is a Police Raj. What are you doing? You create a situation for the police. Stones are thrown at the police. With due respect I would say a situation is created where police has to act. If police acts it is blamed, if it does not act it is blamed; if it under-acts it is blamed and if it over-acts it is blamed. It is a pity—I do not want to use strong language—that Mr. Bosu by mentioning a few instances of individual officers of the B S.F., which may be correct according to him, or may not be correct, has used bad expression about B S F. Everyone in this country is proud of the role of B.S.F., particularly in regard to Bangladesh struggle It is a pity that this friend of ours sitting in this House makes all kind of baseless, false and even concocted allegations and goes on giving bad name to everyone in season and out season.

13.00 hrs.

There is no butchery of democracy by us. Butchery of democracy is done by you and the people like you inside and outside this House are responsible for making attempts to bring about an end to democracy in this country. We see what is being done in Bihar or what was done in Gujarat.

Those who are thinking that if demoracy dies they have a chance to get into the elections I might tell them that they are grossly mistaken. Now, elections become relevant or irrelevant in a strange way. If Jana Sangh wins an election in Amritsar it is relevant election and the resignation of the Congress Ministry is demanded. If Mr. Vajpayee, who wanted to be the Chief Minister of Uttar Pradesh, is rejected by the people of Uttar Pradesh the elections become irrelevant. If we lose in Maharashtra a few seats they say people are against us and the results are relevant and when we win the election become rigged and all that. The fact is there is a conspiracy in this country—a very clear and concerted conspiracy—to bring an end of demoratic institutions in this country. This is the situation which Mr. Dikshit has to face and this is the situation which the State Governments have to face It is a very extra-ordinary situation. It has been an extra-ordinary situation for the last one year and the responsibility is becoming heavier everyday. In this context can anybody with conscience or with any sense of justification could say that the Government has used excessive powers to meet the situation. Individual cases, here and there apart there is a criticism in certain quarters that Government has not faced the situation with that strength and courage with which it should have faced.

I do not subscribe to that point of criticism at all. I feel that the Home Ministry has taken a balanced view of the situation and a balanced view of the incidents and has acted with a democratic sense and a democratic

conscience. So, the position of the Home Ministry has to be seen in this context, and I would only say that the allegations made by Shri Jyotirmoy Bosu are imaginary, false and calculated to give a bad name to the democratic institutions and to the Home Ministry. In particular, I strongly resent his allegation and innuendoes and other things which he always makes it a point to make personally against the Home Minister.

Now, how is this situation to be met? I feel that it is not fair that the present situation which is not an ordinary law and order situation in the country should be left to the police to deal with. It is a situation which is an attack on the citizens' right to vote; it is an attack on the citizens' democratic institution, and it is fair that the citizens themselves should defend democracy and defend their democratic institutions. A citizens' squad should be formed by all those who believe in democracy and the Government should not feel shy of encouraging the formation of such squads and taking their cooperation.

It is amazing that people sitting in the legislatures and in Parliament go on advocating the use of extra-constitutional force to change the Government When we come to this House, we swear by the Constitution and we say that we are going to maintain it, but when we go outside we see people who are justifying the use of extra-constitutional force. Have such people any moral, constitutional or legal justification for sitting in the legislatures and in Parliament? I would request the Home Minister to scrutinise the statements of various people, which have been made during the last six months or so and find out who are the people who are advocating the use of extra-constitutional force, and they should be disqualified from being Members of Parliament or of State Legislatures. I demand that the Representation of the People Act must be changed or amended. Today, we cannot proceed against them in a court of law for making such statements for their removal on that ground. So, I very forcefully demand that there must be a standing commission which must go into all these cases and decide that those who advocate the use of extra-constitutional means have no right to be in the constitutional forums

I would like to ask the Home Ministry and the Home Minister for how long they will go on quibbling at the serious proposal made by a large number of Members of Parliament to ban the RSS and other para-military organisations when it is becoming too obvious that these forces are forces which are attacking our fundamentals. An attack on the borders is dangerous but an attack on fundamentals is no less dangerous. Therefore, I suggest that we the people and the Government combined together should meet this menace which is trying to destroy the very fundamentals of this country.

Students are being deceived today to serve the ends of certain political parties. The matter may relate to the Education Ministry, but the Home Ministry has to face all the cummulative results and the effects of the acts of omission and commission by all concerned including all of us. Therefore, I demand that a national commission should be appointed to radically change the educational system into a job-oriented system, and the report should be submitted within six months and implemented. That is one way in which we can look at the background of the students' and youth unrest in the country and solve it.

It is true that there is a lot of talk about corruption. It is true that there is corruption in the country. It is true that there is corruption in public life also. But is the movement being carried on against corruption really a movement against a corruption? Black money is being obtained and 'black money is being taken to finance and start the agitations. A campaign against corruption should be carried on, and that can be done only through

[Shri H. K. L. Bhagat]

democratic institutions in a democratic way and not by the end of democracy. I very strongly demand that the time has come when death penalty should be provided for corruption, adulteration, black-marketeering and hoarding. That is what is necessary at least in serious cases. (*Interruptions*).

A stage has come in this country today when democracy is attacked in the name of democracy. Constitution is subverted in the name of the Constitution. Laws are broken in the name of the rule of law. On the one hand, judicial enquiries are demanded; what is happening on the other hand is, it is said that judicial enquiries will not serve any purpose. It is a very strange anarchism, a very strange kind of duplicity with which the Opposition parties, particularly the RSS and the Jan Sangh, are carrying on a campaign to destroy democracy in the country. This is the situation which must be seen by the Government in its correct perspective and face it as a serious threat to the fundamentals for which we stand in this country.

Now, I would like to say one or two things about Delhi. I strongly feel that the affairs relating to the New Friends Co-operative Society including the allotments made recently must be very thoroughly and promptly examined and those who are guilty.—whatever their station in life,—of any sub-standard conduct should be firmly dealt with regarding this allotment matter of the New Friends Co-operative Society. But, since the Home Ministry is responsible for the administration of the Union Territory of Delhi, with great humility and respect, I would bring it to the Shri Dikshit's notice, and request him that the land and housing policy which is being followed in Delhi must be drastically revised. I agree that the DDA has done some good work, but it is not commensurate with the requirements of time. Develop at least 50,000 plots a year and make the allotment on cheap prices to poor people—rickshaw-pullers, scooter and taxi-drivers, cobblers, sweepers, washermen, etc. If you do not do it, they are going in anyway to find places and more unauthorised colonies or slums are going to develop. Lakhs of people are today remaining in unauthorised colonies; they must be approved, and the colonies improved. All these things have got to be done.

I would like to bring to his notice one more thing. He has made best efforts, but his efforts have not so far succeeded. That is about the DCM Chemicals. There is a virtual shortage of vanaspati in Delhi today. It is high time that the mills were opened with or without take-over. I believe in take-over; but with full satisfaction to the workers the mill should be opened.

Then there is no justification for the Ganesh Flour Mill to work much below the capacity when the people are suffering from such a serious shortage.

I would like to bring another case to his notice. It is about a lady aged about 20 years, who was married five months ago—Harvinder Kaur. She died in the Shahdara General Hospital. The allegations are that she died as a result of negligence; as a result of wrong use of medicine; as a result of some alleged, defective use of glucose. The matter requires a very thorough and prompt enquiry. All those who are guilty must be brought to book.

SHRI JYOTIRMOY BOSU: Say something about the Lt.-Governor.

SHRI H. K. L. BHAGAT: I have said it already; you were away. Now, Delhi's employment comes from trade. Delhi is an important trading and distributing centre. Its character as an important distributing and trading centre must be maintained and the sales-tax structure must be kept at a proper level.

We have been asking for a dry port for long time. We must get a dry port at Delhi. I request the Home Minister to see to it. As I said, the undeveloped areas of Delhi and the unauthorised areas deserve prior treatment and the disparity which exists today between the developed areas of Delhi and the undeveloped areas of Delhi must be brought to an end.

The conditions at the Yamuna bridge are chaotic A bridge was officially promised long ago but the construction work has not yet started. I request him to look into the matter. I am saying this because the Home Ministry is responsible for the administration of the Union territory of Delhi, as I said.

I would finally request him to have a fresh look at the administrative set-up, the political set-up, whatever it is, of Delhi today, with the multiplicity of authorities and agencies, both at the Central level and the local level, including the Central Ministry. I have to tell him all these things because there are so many Ministries dealing with it The administrative set-up of Delhi looks like a hydra-headed monster today. It has so many heads but there is no effective co-ordinating head between them. Therefore, he must try to bring about a set up which is uniform and which reconciles the necessity for central control or supervision over Delhi which will also be in tune with the popular aspirations of the people. That is very necessary. It is high time that we did that. There are a number of other problems. We must have a look again at our transport policy. The present situation has somewhat improved but it is hopelessly inadequate. The transport services have to be improved. There are a number of problems in regard to water supply and drainage and these are pending consultations with neighbouring States. I should say that the hon. Minister has been kind and considerate to Delhi and I am sure he will look afresh into these problems and help us in the solution as he has done before.

Finally the question of questions is: do we believe in democracy and do we care for it and defend it or should we let it be killed; whether we should labour and die for it or we should kill it. This House has made history, is making history and it will also make history in future. Everyone of us should introspect and think whether what we do will hamper production and start confusion, whether it will lead to greater price rise and inflation or whether it will do good to the country. If we do things which have the effect of hampering democracy and harming our country, will not our country go back by centuries? In such case, millions of people with tears in their eyes will never excuse us for what we have done to them.

श्री जगनाथ राव जोशी (शाजापुर) : अध्यक्ष महोदय गृह मंत्रालय की मांगो पर सदन में विवाद हो रहा है अंदर मेरे पूर्व के वक्ताओं ने लोकतंत्र पर बहुत जोर दिया है कि लोकतंत्र को इस देश के अंदर खतरा है और वह कैसे खतरा है यह भी उन्होंने बताया है । किन्तु मैं थोड़े बुनियादी सवाल करना चाहता हूं और दीक्षित जी जरा ध्यान दें तो अच्छा होगा ।

यह जो वहां पट्ट लगा है "न धर्मचक्र पर्वतवाय" यह हम सब को कुछ नियमों से बांधता है वह चाहे गृह मंत्री हो या कोई विरोध के सदस्य हों जब हम ने सदन में इसे लगाया है तो इस का मतलब यही है कि राजा का भी एक धर्म है, शासकों का भी शासन चलाने वालों का भी एक धर्म है और वह धर्म रेलीजन नहीं है । वह धर्म है कर्तव्य । भारतीय संस्कृति में धर्म का मतलब रेलीजन नहीं होता है रेलीजन का अर्थ है सम्प्रदाय और धर्म का अर्थ है कर्तव्य । आज का जो शासन है उस के लोकतांत्रिक पद्धति से होने की वजह से जिनको लोक-मान्यता से यह शासन । हैं जिस लोकतंत्र

[श्री जगन्नाथ राव जोशी]

की बात अभी हमारे साथी भगत जी ने की मैं उस के बारे में कुछ सवाल करना चाहता हू कि पिछले सत्ताइस सालों में लोकतंत्र की नीव उस की जड़े मजबूत करने की कोशिश इस शासन ने की है, लोकतत्र का बुनियादी आधार है हर एक को विचार प्रकट करने की स्वाधीनता स्वतन्त्रता खुली छूट उस विचार से कौन कितना सहमत है, कौन कितना विरोधी है यह सवाल नही क्या यहां यह खुली छूट है, और इस खुली छूट में मैं जनसघ और कांग्रेस की बात भी नही करता 1969 में कांग्रेस दो धड़ों में बट गई। किस आधार पर बट गई इस का सवाल नही है, किन्तु बंट गई। कांग्रेस के बटने के बाद जो भी घटनाए हुई क्या वह लोकतात्रिक ढंग से हुई अपने स्वय के अध्यक्ष का कुत्ता फाडना यह लोकतत्र है अपने ही पुराने आफिस पर जबरदस्ती कब्जा जमाना और बाद में कोर्ट में थप्पड खा कर दूर हट जाना यह लोक तत्र है ?

एक माननीय सदस्य अपने सस्थापक सभापति को निकाल देना कौन सा लोकतत्र है ? बलराज मधोक को निकाल देना लोकतत्र मे बैठना है !

श्री अटल विहारी वाजपेयी (ग्वालियर): अब इन को मधोक जी की बडी चिन्ता हो गई है ?

श्री जगन्नाथ राव जोशी : लोकतत्र के ऊपर आप बहुत बोल रहे थे इसलिये मैं आप की बात बता रहा हू, अपनी नहीं **(व्यवधान)**

हो हल्ला करने से मेरी आवाज़ बन्द नही होगी , मैं आप से बहुत पुराना सदस्य हू राजनीति में कोई नया आदमी नहीं हूं, 1930 से इसी क्षेत्र में काम कर रहा हूं। मैं बतला रहा था कि गुजरात में आप का शासन था, उस के नेता का चुनाव होना था, उस की गिनती दिल्ली के विदेश मत्रालय होती है यह लोकतत्र है इस तरह से तो कल कोई गरीब मत्री कहेगा कि मेरा कमरा छोटा है, मेरी पत्नी की प्रसूति भी विदेश मत्रालय के कमरे मे हो क्या यह शिष्टाचार है ? इस लिये मैंने कहा है कि यह जो पट्टा लगाया है We are all governed by that duty. उस के अनुसार लेकिन आप अपनी पार्टी को कैसे चलाते हैं यह चित्र बतला रहा है ?

MR. DEPUTY-SPEAKER: Are we discussing their party or the Home Ministry?

SHRI ATAL BIHARI VAJPAYEE: They are discussing our party.

SHRI JAGANNATHRAO JOSHI: I am discussing democracy in the context of democracy. I am citing certain instances wherein the roots of democracy have not been strengthened in this country during the last 27 years, have been destroyed by them.

AN HON. MEMBER: You have destroyed it.

SHRI JAGANNATHRAO JOSHI: You have destroyed it. You have destroyed democracy in this country History will have to record that. History will not go down in the Time Capsule. It will be written on the hearts of the people of this country. If not today, tomorrow, people will come out and tear your faces. I warn you.

इस लिये मैं बतला रहा हू

We are all government by certain principles.

लेकिन यह डेमोक्रेसी को स्टेशन करने वाली बात नही है, क्योंकि आज भी आर०एस०एस० के बारे में जो मत सुनता आ रहा हू यह कोई नई बात नहीं है आज से नहीं 1925 से इस देश में आर० एस० एस० का संगठन चलता आया है और 50 सालो के बाद भी हमारी यह होम

मिनिस्ट्री सामने बैठी है—मैंने अनेकों बार इस से इन्फर्मेशन मांगी—मैं 1967 से इस हाऊस का सदस्य हूं, बार बार पूछता आया हूं—यदि आर० एस० एस० वायोलेंस में इन्वल्ज करता है तो बताइये यू विल हेव टु सक्सेटेन्शियेट योर चार्जिज। दुनिया के सामने इस तरह से झूठ बोलने से काम नहीं चलेगा। मैं तो आप को झूठा समझ ही रहा हूं क्योंकि बेसलैस चार्जेज करना आप का धन्धा हो गया। जब काग्रेस वर्किंग कमेटी अपना प्रस्ताव स्वीकार करती है।

RSS indulges in violence

तो इसका क्या मतलब है?

पिछले 25 सालों से लेकर अंग्रेजों के जमाने से जो सगठन इसदेश में चलता आया है वह आप की कृपा से नहीं चल रहा है। जो सगठन इस देश में आज भी मजबूती से खड़ा है, वह तुम्हारे लोगों के बलबूते पर नहीं खड़ा है। कहते हैं कि पाबन्दी लगाओ, आप ने तो पाबन्दी भी लगाई थी लेकिन क्या परिणाम निकला। यहां मैंने पूछा था कि ऐसे कितने केसेज हैं, कौन पकड़े गये और क्या परिणाम निकला। मैंने यह भी पूछा था।

"Cases wherein Courts including High Courts and Supreme Court have held RSS guilty of believing in violence, fascism or not believing in parliamentary democracy."

होम मिनिस्ट्री जवाब देती है—

"The required information is not available with this Ministry nor are they aware of any published document containing this information."

लेकिन मैं आपकी जानकारी के लिये कहता हूं—

'There is a book 'RSS and Court verdicts'. There is a book. I will cite that.

आप के डिपार्टमेंट को इतना भी मालूम नहीं है, आप का डिपार्टमेंट क्या करता है, उसको क्यों मालूम नहीं है—यह छपी हुई किताब है, जहां जहां कोर्ट वर्डिक्ट आया है, इस किताब मे उसका उल्लेख है—आन्ध्र में 1955 में, पटना में 1961 में, बम्बई में 1962 में, इलाहाबाद में 1963 में, जोधपुर मे 1964 में, दिल्ली में 1965 में, बंगलौर में 1966 में, चण्डीगढ़ में 1967 में, अहमदाबाद मे 1970 में, इलाहाबाद में 1971 में, डिस्ट्रिक्ट आफ देहरादून में 1967 में कोर्ट वर्डिक्ट्स आये, लेकिन आपकी होम मिनिस्ट्री कहती है कि हमको मालूम नहीं है .....

एक माननीय सदस्य : कोर्ट में क्यों जाना पड़ा ?

श्री जगन्नाथराव जोशी : आप जैसे लोग कोर्ट में जाते है और थप्पड़ खाकर आते है, जिस तरह से 7 जन्तर-मन्तर रोड के मामले में हुआ उसी तरह से यहां भी हुआ हिन्दुस्तान में अभी भी न्याय बाकी है. लोगों को न्याय मिलने की आशा है. इसीलिये मैं यहा पर खड़ा होकर बोल रहा हू, आज लोग चौराहो पर आ रहे है और आपकी करतूतों को देख रहे है ..... (**व्यवधान**) ... ... भारतीय संस्कृति कहती है कि महिलाओ के साथ झगड़ा नही करना चाहिये, यह पुरुष वर्ग हो यहां काफी है, आप इनको सम्भालने की चिन्ता क्यो करती है।

यदि आप लोकतन्त्रात्मक पद्धति से कार्य करना चाहते है तो मैं आपसे माग करता हूं—Let there be a white paper.

इस तरह से आर० एस० एस० को, आनन्द मार्गियो को साथ जोड़ने का क्या मतलब है। किसी को कुछ पता नही है कि आर० एस० एस० क्या है, आनन्द मार्ग क्या है. यहां तक कि कोर्ट वर्डिक्ट्स का भी पता नही है।

[श्री जगन्नाथ राव जोशी]

श्री ए० जी० खेर जो उत्तर प्रदेश में मिनिस्टर रहे हैं और बाद में असेम्बली में स्पीकर बने, उन्होंने उन्हीं दिनों बतलाया था, कपूर कमीशन ने भी यह कहा :

"Having made a searching enquiry into the conspiracy to murder Mahatma Gandhi, the Kapur Commission categorically declared:

'An experienced administrator like Mr. R. N. Banerjee has stated that the RSS as such were not responsible for murder of Mahatma Gandhi, meaning thereby that one could not name the organisation as such as being responsible for that most diabolical crime, the murder of the apostle of peace...."

इस सदन में जब श्री चन्द्रजीत यादव ने इस प्रकार का आरोप लगाया तो मैंने उठ कर कहा था कि ऐसे नहीं चलेगा, इस को साबित करो । यदि आप ऐसे कहने जायेंगे तो हम बिल्कुल नहीं मानेंगे । श्री ए० जी० खेर ने जिनका मैंने अभी उल्लेख किया था—

"A. G. Kher, Minister of Local Self-Government in Uttar Pradesh and a staunch follower of Patel, responded to the criticism by asking why certain Congressmen opposed the RSS when members of Arya Samaj or the Jamat-ul-Ulema were eligible."

आगे वह कहते हैं—

"It cannot be that they were involved in Gandhi's murder for they were exonerated of that charge in a court of law. He continued by saying 'calling them Fascists, abusing and insulting them, and again and again repeating old charges does not serve any purpose, nor is it a Gandhian method....'"

यह ए० जी० खेर जी का कहना है । क्या आप कोई ऐसा उदाहरण दे सकते हैं ? आर० एस० एस० कोई छिपा नहीं है, उसके बारे में किताब-पर-किताब हैं । सवाल यह है कि इस देश के अन्दर किसी को संगठन बनाने का अधिकार है या नहीं है ? आर० एस० एस० हिन्दुओं का संगठन है, क्या सरकार हिन्दुओं का विचार नहीं करती, क्या सरकार ने आर्टिकल 25 में हिन्दुओं का डिस्क्रिप्शन नहीं दिया है, सिख उसमें आते हैं, जैन उस में आते हैं, क्या हिन्दू कोड आपने नहीं बनाया ? हर एक को संगठन बनाने का इस देश में अधिकार है, देशभक्ति के आधार पर चरित्र निर्माण करने का हर एक को अधिकार है । लेकिन इस तरह से लगातार गलत सलत बोलते रहना—

This is the worst form of fascism in this world.

क्योंकि हम इतने विदेशी बन गये हैं कि अगर हमको गाली भी देनी हो तो स्वदेशी में देनी नहीं आती । कोई कहता है ये नाजी है, कोई कहता है फासिस्ट है, कोई कहता है—कम्यूनिस्ट हैं, कोई कहता है—फलाने है और जो गांधी जी का नाम लेते है, वे कहते है कि हम यगटर्क है । कोई अच्छी बात कहते हैं तो वह भी बाहर की और बुरी बात कहते हैं तो वह भी बाहर की, हिन्दुस्तान में कोई विकास करना चाहे तो वह भी नहीं कर सकते ।

Do you know what is fascism

1967 से लेकर आज तक सवाल करता आया हूं, लेकिन उत्तर नहीं आता । फिर भी बार बार यहां आरोप लगाते जाना—यह फासिज्म है और इसलिये है कि आपके पास अधिकार है । आप चाहें तो मेरी आवाज बन्द कर सकते हैं, आप चाहे तो मुझको पकड़ कर जेल में बन्द कर सकते है, झूठे आरोप लग सकते है ।

नागरवाला मर गये, लेकिन उन्होंने मेरे पास एक चिट्ठी लिख कर भेजी थी, उस चिट्ठी को मैंने सदन में पढ कर सुनाया था। उस ने कहा था—

"Why do you catch the tail of the bull and not its horn?"

मैंने चाव्हाण जी से पूछा

"Mr. Nagarwala considers himself to be tail in the drama. Who is the horn?"

क्या हुआ, कोई जवाब आया—

This is fascism

इस सदन में बैठने के बाद भी 60 लाख रुपये का घपला होता है, घुटाला होता है, गड़बड़ होती है, लेकिन पता नहीं चलता— This is fascism अधिकार के मद में, अधिका की मस्ती में दूसरों का मुंह दबाना, बन्द करना— This is the worst type of fascism. लेकिन मैं बताना चाहता हूं—यह भारत की भूमि है—न हिटलर की न मुसोलिनी की। इस भूमि ने पावित्र्य, पराक्रम और पुरुषार्थ भरा है। कि यहां दसमुखा रावण हुआ, लेकिन उसको भी समाप्त करने वाले राम इसी भूमि में पैदा हुए। दुनिया को दानवता की ओर ले जाने वाला कंस इसी भूमि में पैदा हुआ, लेकिन उसको भी सीधा करने वाला कृष्ण इसी भूमि में पैदा हुए। यह भूमि पुरुषार्थ, पराक्रम और चारित्र्य से भरी पड़ी है। इसी लिये गांधी जी की हत्या के आरोप में 80 हजार लोगों को बन्द करने के बाद भी आप उनका कुल न बिगाड़ सके, उस घटना के 27 साल बाद भी आप इस तरह की बातें कर रहे हैं— आप को शर्म आनी चाहिये। ..... (व्यवधान) आप हंस रहे हैं। जो जेल में जाते हैं, जिनको सहन करना पड़ता है, वे उसको जानते हैं, 80 हजार लोगों को पकड़ कर भी आप आरोप साबित नहीं कर पाये, लेकिन उसके बाद भी यहां पर बोलते जाये—यह फासिज्म नहीं है तो क्या है? जो आज हंस रहे हैं उन को कल रोना पड़ेगा, मैं यह ज्योतिष के नाते भविष्यवाणी नहीं कर रहा हूं, लेकिन जनता आपको गधे पर बैठा कर हजामत करके साबरमती में ले जाकर डुबो देगी। यह दिन मत भूलें (व्यवधान)

श्री बूटा सिंह (रोपड़) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। इन्होंने कहा है कि सबकी हजामत करेंगे, मैं इस पर आब्जेक्शन करता हूं।

श्री जगन्नाथ राव जोशी : सबसे ज्यादा गुरु गोविन्द सिंह जी का नाम समग्र भारत-वर्ष में यदि किसी ने पहुंचाया है तो संघ ने पहुंचाया है। मैं जब पंजाब में घूमा, तब मैंने बतलाया कि जब मैं संघ में गया तो मैंने राणा प्रताप का नाम सुना, मैं ने गुरु गोविंद सिंह जी नाम सुना, मैंने वीर बन्दा वैरागी का नाम सुना तो जितना मेरे मन में प्यार है, जितना मेरे मन में आदर गुरु गोविन्द सिंह जी के लिए उतना मैं समझता हूं शायद किसी में हो। जिन्होंने देश के लिए कुर्बानी दी ऐसे वीरवर के उदाहरण सामने रखे जाते हैं तो मैं उस ढंग से नहीं बोला हूं, आप मुझे गलत न समझें। मैं यह कह रहा था कि लोकतन्त्र का मतलब यह है कि आप विरोध कर सकते हैं, आप असहमति प्रकट कर सकते हैं किन्तु लगातार झूठे आरोप और वह आरोप भी प्रस्ताव में पास करके रखना और आर० एस० एस०

[श्री जगन्नाथ राव जोशी]

तथा आनन्दमार्ग को एक साथ जोड दिया इसका मतलब क्या है? इसका मतलब यह है कि गृह मंत्रालय का कारबार चलाने की क्षमता आप मे रही नहीं।

जहा तक सीमा विवाद का प्रश्न है उसके सम्बन्ध मे दीक्षित जी से मेरी बात हुई, मेरी और प्रो० दण्डवते जी की दीक्षित जी से बात हुई लेकिन उसका इसमें उल्लेख तक नही है। हमने माग की थी कि 26 जनवरी के पहले सीमा विवाद हल हो जाये लेकिन उसका इसमें उल्लेख तक नही है। कितने एजिटेशन्स हुए, मकान जले, दुकाने जली, कितनी जाने गई, क्या वह एजिटेशन नही थे लेकिन इसमे उल्लेख तक नही है। इसलिए क्या यह कम्प्लीट डाकूमेंट है? महाराष्ट्र मे एजिटेशन हुए, मैसूर मे एजिम्टेशन हुए लेकिन सीमा विवाद हल न करने वाली सरकार उसको भूल गई। हम तो माग कर रहे थे कि 26 जनवरी के पहले इस विवाद को हल किया जाये। सभी का समाधान होगा, ऐसा हल निकलेगा नही लेकिन जो भी हल हो वह जल्दी निकले। किसी न किसी को उससे असन्तोष जरूर होगा किन्तु वह असन्तोष एक बार ही होगा, बार बार नही होगा। इसलिए जहा तक सीमा-विवाद का सवाल है, जितनी जल्दी यह हो उतना ही अच्छा है।

फारेनर्स के बारे मे जिक्र किया गया। मेरी समझ में नही आता फादर फेरर को, महाराष्ट्र में उनकी गतिविधिया ठीक नही है यह बता कर जब आध्र भेजा गया तो आध्र मे भी उनको अरेस्ट किया है। उसी समय मैंने हाउस मे पूछा था क्या केन्द्र शासित कोई नीति है या नहीं विदेशो के बारे मे? पहले महाराष्ट्र सरकार उनको भेजती है यह कहकर कि उनकी गतिविधियां ठीक नहीं है तो आध्र सरकार ले लेती है। तो आपकी कोई नीति नही है। कोई तो एक नीति होनी चाहिए। देश का कोई चित्र, कोई लक्ष्य आपके सामने है या नही? या ऐसे ही चलेगा। अभी मिजोरम की कुछ बात आई, कभी नागालैंड की बात आती है और कभी मेघालय की बात आती है। मेरी समझ मे नही आता आप राज्य शासन क्या चलाते है। यूनियन टेरिटरी मे दादरा नागर हवेली का उल्लेख है, वहा से जन-प्रतिनिधि भी आकर बैठता है। 1954 मे गोवा का एक हिस्सा दादरा नागर हवेली मुक्त हुआ लेकिन न वह गोवा मे है, न गुजरात मे है और न महाराष्ट्र मे है। केन्द्र शासित हो गया। आखिर कौन सा तरीका है राज्य चलाने का? राज्य शासन चलाने के लिए 1955 मे आपने कमीशन क्यो बिठाया जब बडे राज्य आये, ए बी सी डी को ए क्यो किया? वह क्यो चल रहा है? कोई तो राशनेल होना चाहिए। दादरा नागर हवेली अलग क्यो रहे? बाकी छोटे-छोटे हिस्से अलग क्यो रहे? हम राष्ट्रीय एकात्मता की बात करते है लेकिन जो हमारे पूर्वोत्तर प्रदेश है उनको हमने पिछले 27 वर्षों एकात्मता के साथ जोड़ने की कौन सी कोशिश की। आज मेरे मित्र ने बलात्कार के उदाहरण दिए, न केवल यह सदन बल्कि पूरा देश एजिटेटेड है। एक छोटे से हिस्से में ऐसा होता जाये, जैसा

कि माननीय उपाध्यक्ष महोदय ने विचार दीये थे, ऐसी भावना यहां पर होती जाये और उस पर शासन विचार न करे, यह अच्छा नहीं है। राष्ट्रीय एकात्मता का मतलब होता है कि देश देह है और राष्ट्र आत्मा होती है। सांस्कृतिक विचारधारा एक होती है। अलग अलग आंखे होने के बाद भी हम एक ही देखते हैं। तो समग्र भारतवर्ष में एक विचारधारा के आधार पर सभी को खडा करने मे हम असफल रहे हैं। केन्द्रीय गृह मन्त्रालय के अधीन कितनी बातें आती हैं, शशि भूषण जी चले गए। वे हमेशा अफसरों के खिलाफ बहुत बोलते हैं। जब दिल्ली का सवाल आता है, जो म्युनिसिपल कमिश्नर है जनता के चुने हुए प्रतिनिधियों द्वारा प्रस्ताव पास किया जाता है लेकिन वह रद्दी की टोकरी में फेंकने के लायक हो जाता है तो आखिर आप कहां पर बैठ कर करते क्या हैं, यह मेरी समझ मे नही आता। जो ब्यूरोक्रेटस हैं उनको आप मजबूत करने की कोशिश करें क्योंकि वहां भारतीय जन संघ के हाथ में है, यह कहां तक उचित है? नौकरशाही की अगर कहीं गलती है तो उसको आप ठीक करें। इसलिए मैं कहना चाहता हूं विचहंटिंग, विक्टिमिफिकेशन और मेलाइनिंग, यह जो अब चलता है इसका नाम लोकतन्त्र नही है। एक बार आपने पाबन्दी लगाई, फिर आप लगा सकते है क्योंकि आप फासिस्ट गवर्नमेंट हैं लेकिन भारत माता ने जिसको जन्म दिया है वह ऐसी गलत धारणा और ऐसे क्रूर दमन से हटेगा नही बल्कि भारतीय जनता के विचार ऊपर आयेंगे।

इन शब्दों के साथ मैं आपको धन्यवाद देते हुए अपनी बात समाप्त करता हूं।

MR. DEPUTY-SPEAKER: I have been requested to convey to the Congress members that they should not take more than ten minutes each.

Shri R. S. Pandey.

श्री राम सहाय पांडे (राजनंदगांव) : उपाध्यक्ष महोदय, गृह मंत्रालय के अनुदान का मैं समर्थन करता हूं। आंतरिक शांति और सुरक्षा का निर्वाह दीक्षित जी के नेतृत्व में मंत्रालय जिस कुशलता, औचित्य और योग्यता के साथ कर रहा है उसके लिए मैं बधाई देता हूं। मुझे यह कहने में गर्व भी होता है कि दीक्षित जी के साथ मुझे उनके नेतृत्व में काम करने का अवसर मिला पिछले तीस वर्षों में और मैं उनकी सादगी, चरित्र, कर्म-निष्ठा तथा सपस्या को जानता हूं। नेतृत्व की पात्रता जितनी उनमे है उसको भी मैं जानता हूं। आज जिन परिस्थितियों के साथ उन्हें गृह मन्त्रालय का संचालन करना पड़ रहा है, मुझे अहसास है कि कितनी कठिनाइयों से वे गुजर रहे होंगे।

जोशी जी ने अभी आर एस एस की सफाई दी और कहा कि गांधी जी के मर्डर के सन्दर्भ में 80 हजार लोगों को जेल में बन्द कर दिया गया और अन्त में सिद्ध नहीं हुआ कि गांधी जी के मर्डर में आर एस एस का हाथ था। एक संस्था 80 हजार ही नही, 1–2 लाख सदस्य भी हो सकते हैं लेकिन जो कुकृत्य, कुकर्म और हत्या जिस किसी एक आदमी ने की वह एक आदमी नहीं था, वह एक विचारधारा थी जिसमें अखण्ड भारत की परिकल्पना थी, जिसमें मुसलमानों के प्रति एक घृणा का भाव था, जिसमें सम्प्रदायवाद की भावना थी- और इस विचारधारा के समन्वय का जो

[श्री राम सहाय पांडे[

प्रतीक था उसने रिवाल्वर उठाया और शांति के पुजारी बापू को गोली मार दी। (व्यवधान) हम 80 हजार लोगों को दोष नहीं देते, अगर आर० एस० एस० अदालत से बच गई तो बच गई, यह दूसरी बात है लेकिन आज जो सर फूट रहा है जनसंघ का और जैसा कि वाजपेयी जी ने कहा कि एकस्ट्रा कास्टीट्यूशनल मीन्स के माध्यम से हम क्रान्ति करेंगे और अगर हमारी बात नहीं सुनी जायेगी तो एक पैरलल आल इंडिया रेडियो जैसा साधन हम तैयार करेंगे जनता तक पहुंचने के लिए— यह सब क्या है? मैं फासिज्म के अर्थ में नहीं जाना चाहता, मैं यह भी नहीं कहना चाहता ने कितने गम्भीर हैं इस बात को कहने में, लेकिन एक बात उन्होंने कही है। मैं जानना चाहता हूं क्या यह स्वर लोकतन्त्रवादी है और क्या इसमें शांति निहित है? क्या एकता और समता इसमें है? क्या लोकतन्त्र की पूजा, उपासना और साधाना है इसमें? कदाचित नहीं है। इस में विद्रोह के स्वर हैं, भाव हैं। और इसी तरह हमारे दक्षिण का एक प्रदेश जिस ने व्हाइट पेपर फौर ग्रेटर अटोनामी की डिमान्ड की है और कहा है कि सिर्फ ऐक्सटर्नल मैटर और डिफेन्स में केन्द्र के साथ सम्बद्ध रहना चाहते हैं, बाकी के बारे से हम स्वतन्त्रता चाहते हैं। यह स्वर क्या है? यह एक सेरेशन का स्वर है। इस का एक इतिहास अमरीका में लिंकन के समय हुआ था, उस को मौत के घाट उतार दिया गया था। यह स्वर क्या है?

आज लोकतन्त्र में दो सब से बड़ी बातें हैं। एक तो यह है कि लोकतन्त्र में विरोधी दल को हम सत्ता का उत्तराधिकारी मानते है। सत्ता किसी के पास शाश्वत नहीं रह सकती अगर लोकतन्त्र है तो। और लोकतन्त्र है। दुनिया के सब लोगों ने एक स्वर से इस बात को सराहा है कि हम गरीब होते हुए भी, हमारे कास्टीट्यूएंस, जनता पढ़ी लिखी न होते हुए भी इस भाव को इस व्यवस्था और परिभाषा के परिवेश में आ कर यह जानती है कि वोट किस को जाना है। जिस समय श्रीमती इन्दिरा गांधी ने यह कहा कि हम को स्टेबिल सरकार की आवश्यकता है क्योंकि हम को बाहर से खतरा है, हम को कुशल प्रशासन और बहुमत की आवश्यकता है तो जनता ने उन को बहुमत दिया और 5, 6 इलेक्शन्स में परिचय दिया कि लोकतन्त्र की आचरण में कितने हम सफल है।

दूसरे जहां लोकतन्त्र की छाया के अन्तर्गत उत्तराधिकार का अधिकार विरोधी दल को है वहां मैं यह भी कहता हूं कि मतभेद का भी आदर है। बर्टेन्ड रसल ने एक जगह कहा है कि लोकतन्त्र की सब से बड़ी देन यह है कि हम मतभेद का आदर करते हैं, अगर रचनात्मक हो। अगर विद्रोह के स्वर है, लोकतन्त्र की मर्यादा को बिगड़ने की प्रवृत्ति है तो हम कैसे उस मतभेद का आदर करेंगे आज इस देश में जिन परिस्थितियों से देश को गुजरना पड़ रहा है, गृह मंत्री जी को गुजरना पड़ रहा है वह हम सभी जानते हैं। भूख, अभाव कीमतों का बढ़ना, बेकारी, अशान्ति, असन्तोष, आन्दोलन, घेराव, हड़तालें, भारत बंद, अराजकता, विरोधियों का अलोकतन्त्र आचरण, विधायिकों को भड़काना और ऐक्स्ट्रा कास्टीट्यूशनल मीन्स के माध्यम

से खत्म करना। यह सब स्वर लोकतंत्रवाद के विरोध में जाते हैं।

हम तो आप को यह अवसर देने को तैयार हैं कि जनता अगर आप के पक्ष में हो आप इधर बैठिये। यह जनता के ऊपर छोड़ दीजिये। लेकिन अभी जिस को जनता ने दायित्व दिया है उस के काम में अड़ंगा न डालिये, और डालिये तो रचनात्मक डालिये। विद्रोह का आचरण ठीक आचरण नहीं है।

एक बात उपाध्यक्ष जी, मैं कह दूं कि हमारा एक भूगोल है संसार में "उस भूगोल के उस ओर, देश की सीमा के उस ओर अगर कोई विद्रोह करता है हम उस को क्या कहते हैं? तो देश के उस तरफ करने वाले विद्रोहियों को जब हम गद्दार कहते हैं तो आंतरिक सुरक्षा और शान्ति भंग करने वाले को हम क्या कहेंगे? मैं गद्दार नहीं कहना चाहता क्योंकि बड़ा सख्त शब्द है। लेकिन मैं कहता हूं कि किस समय भूख हो, जिस समय चीजों का अभाव हो, कुछ प्राकृतिक कारण हों, जहां ब्लैक मार्केट हो, जहां भ्रष्टाचार हो रहा हो, जहां मिलावट हो रही हो, आज विरोधी दल अगर कहते कि हम साथ देंगे और हम मिल कर इस देश की समस्या के समाधान के लिये रास्ते से कदम मिला कर इस आंतरिक व्यवस्था में आंतरिक शासन की कुशलता में आगे बढ़ने में अगर वह हमारा साथ देते तो हम इस का स्वागत करते। लेकिन ऐसा नहीं हो रहा है। मैं आप से कहता हूं कि बहुत पीड़ादायक बात है। यह जो गुजरात में हुआ, एक बनी बनायी असेम्बली का, एक समिति का निर्माण हुआ और एल० एल० ज० को इंटिमिडेट करना, उन को धमकाना उन का मुंडन करना सड़े पर बिठा कर जलूस निकालना, यह सब के सब अलोकतंत्रीय प्रक्रिया छिछोड़ापन है। यह शोभा नहीं देता।

सब से पहली बात यह है कि सब चीजों का अभाव है, लेकिन यह कौन लोग थे जो बम्बई की गोदी में सड़े हुए अनाज के जहाज जो आस्ट्रेलिया से आये थे हड़ताल किस ने करायी थी? चीनी जैसे क्रान्ति की कल्पना के नीचे यह सब हो रहा था। कौन थे लोकायन को प्रोवोक करने वाले लोग कि हड़ताल कर दो जब कि गेहूं महाराष्ट्र को जा रहा था। यह क्या बात है? यह कौन सी बात है। मैं समझता हूं कि आंतरिक सुरक्षा के लिए यह सब से बड़ी घातक बात है। जब अनाज की कमी हो और अनाज बाहर से मंगा रहे, हो, अनाज आ गया हो, उस की अनलोडिंग के लिए हड़ताल करे, यह ठीक नहीं है। आज हमें प्रधान मंत्री के कल के शब्द याद आते हैं जब उन्होंने कहा :

> "I am going out of India with a heavy heart. There are many problems. I should be here."

लेकिन दुनिया के अन्तर्राष्ट्रीय मामलों से कुछ ऐसे सम्बन्ध हैं कि हम को जाना पड़ रहा है। प्रधान मंत्री का बाहर चार दिन के लिए जाना भरे हुए हृदय से यह संकेत करता है कि कितनी चिंता उन को होगी।

इस लिए हम कहते हैं कि चाहे करप्शन हो, जो कि है कोई इस से इन्कार नहीं करता, चाहे मिलावट हो, ब्लैक मार्केट हो, धन का संचय हो रहा है, गरीब और गरीब होता जा रहा है, अमीर और अमीर होता जा रहा है, इन राष्ट्रीय समस्याओं के लिए सारे मिलो

[श्री राम सहाय पांडे]

कर इस सदन मे काम करे । आप बैठे या हम बैठे इस से फर्क नही पडेगा लोकतन्त्र मे आप का भी आदर है, जनता जिस को चाहे वह शासन करे । लेकिन आज जो माननीय ज्योतिर्मय बसु ने कुछ इडिविजेअल कैसेज ले कर जो गवर्नमेंट के कैरेक्टर असेसिनेशन की बात की कि दो कैप्टेन ने किस को रेप कर दिया। इस का क्या प्रूफ है । लेकिन मालूम होता है कि बडा भारी अत्याचार होता जा रहा है, जब कि कोई प्रूफ नही है । एक चिट्ठी लिख दी किसी रेफरेंस पर, वह बात सदन के लिए शोभा की बात नही है ।

अन्त मे मै कुछ सुझाव देना चाहता हूं । इस नाजुक मौके पर जब कि चीजो की कमी है, उपभोक्ता त्राहि-त्राहि कर रहा है, 20, 25 आदमी ग्लुकोज मे अडलट्रेशन की वजह से मर गये हमारी गर्दन शर्म मे झुक जाती है, उन बेचारों ने क्या कसूर किया था जो मरे । ऐसे लोग जो अडल्ट्रेशन मे इनवाल्व्ड है उन को कम से कम कैपिटल पनिशमेंट होना चाहिए ।

हरिजन सैल के बारे मे कहा था कि उनकी सुरक्षा के लिए प्रधान मत्री ने मुख्य मत्रीयो के नीचे एक सैल बनायी है । उस को अधिक से अधिक कडाई के साथ कार्य करने के लिए आग्रह किया जाये ।

साम्प्रदायिक पार्टियो पर कडी निगाह रखी जाये । चाहे कोर्ट से वह बच जाय, लेकिन दामन पर खून के छीटे लगे हुए हैं । यह बात मैं कह सकता हू आर०एस०एस० के लिए, शिव सेना के लिए, मुस्लिम लीग के लिए, । जितनी भी साम्प्रदायिक सस्थाय हैं इन सब के दामन खून मे रगे हुए हैं ।

विद्यार्थियो को अधिक सुविधाये मिलनी चाहिये । यह एक ऐसा समुदाय है जो अधिक सुविधाओ की पात्रता रखता है । शिक्षण व्यवस्था में परिवर्तन की आवश्यकता है । सैयेशन के ऊपर आप को चेतना और जागरूकता के साथ ख्याल करना चाहिए, और स्वतत्र आकाशवाणी तथा एवस्ट्रा कास्टीट्यूशनल मीन्स से जो स्वर उभर रहे है जहा इन की तरफ अच्छे प्रहरी की तरह आप को देखना चाहिए और लोकतत्र की रक्षा करनी चाहिए ।

इन शब्दो के साथ मे गृह मत्रालय की अनुदानो का समर्थन करता हू ।

श्री इसहाक सम्भली (अमरोहा) डिप्टी स्पीकर साहब , होम मिनिस्ट्री का यह साल नाकामियो का साल कहा जा सकता है । इस साल मे होम मिनिस्ट्री को जितनी नाकामी का मुह देखना पडा, शायद किसी और को उतनी नाकामी नही हुई है । आपने मुलायजा फरमा या होगा कि यह नाकामियाँ बहुत कुछ इन के अपने हाथों की पैदा की हुई है । क्या यह हकीकत नही है कि गुजरात के अन्दर जो कुछ हुआ, बिहार के अन्दर जो कुछ हो रहा है , जहा लोगों को, नवयुवको को, विद्यार्थियो को एक्सप्लायट करने का मौका मिलता है , वहा यह सरकार और यह कांग्रेस खुद यह मौका देती है । क्यो नही होम मिनिस्ट्री कह देती है उन मिनिस्टरो से , जिन के खिलाफ करप्शन के चार्जेज लगे हुए हैं, कि हट जाओं और वे नही हटते हैं तो होम मिनिस्ट्री का यह फर्ज है कि वह उन पर एक्शन ले, उन को हटाए, लेकिन इसके बजाय उन को प्रोटेक्ट किया जाता है और उस प्रोटेक्ट के कारण रिएक्शनरिज को मौका मिलता है सिधी साधी पब्लिक को साथ लेकर, नौजवानों को साथ ले कर क्रप्ट एडमिस्ट्रेशन पर हमला करे । इस से यह डैमोक्रेसी की जडों को भी खोदते हैं । अफ़सोस है कि दीक्षित जी यहां मौजूद नहीं हैं और पांडे जी की जबान से अपनी तारीफ सुनकर वे चले गये । मुझे तो ताज्जुब है कि इस होम मिनिस्ट्री की आंखों के नीचे जो कुछ हुआ है, उन की चन्द मिसालें भी हालात को समझाने को बहुत काफी हैं ।

पिछले दो तीन वर्षों से हम ने महसूस किया था कि हरिजनों पर जो हमले हो रहे हैं, उन से सबक लेकर होम मिनिस्ट्री कुछ ऐसे कदम उठाएगी कि आयन्दा हरिजनों पर अत्याचार न हो सकें, लेकिन डिप्टी स्पीकर साहब, हरिजनों पर अत्याचारों का एक सिलसिला जारी है। जिस स्टेट के दीक्षित जी आते हैं, उत्तर प्रदेश से, वहां क्या नहीं हो रहा है। जब हम इस सवाल को उठाते हैं, तो जवाब मिल जाता है कि क्या किया जाए। कहीं पर मजिस्ट्रेट इंक्वायरी करा दी और अगर बड़ी भारी मेहरबानी हो गई, तो जुडिशल इन्क्वायरी करा दी? क्या इस तरह से इन चीजों से निपटा जा सकता है? आप को मालूम है कि पिछले दिनों जिला बांदा के एक गांव पर, हरिजनों के पूरे गांव पर हमला किया गया था और उनको कितना नुकसान पहुंचाया गया था। सरकार ने हरिजनों की जिम्मेवारी अपने ऊपर ली है, हरिजनों और माइनोरिटीज की हिफाजत की जिम्मेवारी अपने जिम्मे रखी है और इस के लिए बड़े बड़े एलान किए जाते हैं, लेकिन मैं अर्ज करना चाहता हूं कि बांदा में जो कुछ हुआ, अफसोस है कि पाण्डे जी दीक्षित जी की तारीफ करके चले गये, मैं जाना चाहूंगा।

श्री राम सहाय पाण्डे : मैं यहां पर हूं।

श्री इसहाक सम्भली: शुक्रिया। मैं जानना चाहूंगा कि होम मिनिस्ट्री ने इस के लिए क्या कदम उठाए हैं? आज दीक्षित जी कमेटी में बैठ कर कह देते हैं कि इस से ज्यादा क्या किया जा सकता है।

डिप्टी स्पीकर साहब, मैं बांदा के बारे में कह रहा हूं कि वहां के एक गांव में हरिजनों पर अत्याचार हुए, तो दीक्षित जी से बहुत जूनियर उत्तर प्रदेश के चीफ मिनिस्टर, श्री हेमवती बहुगुणा ने काबले तारीफ कदम उठाया। उन्होंने सारे थाने का वहां से तबादला कर दिया। एक जूनियर मिनिस्टर यह कर सकता है लेकिन दीक्षित जी कहते हैं कि क्या किया जाए।

श्री राम सहाय पांडे : दीक्षित जी ने कहा था करने के लिए।

श्री इसहाक सम्भली : गलत कहते हैं। आप जरा इस पर गौर फरमाऐं, खाली एक जगह की बात नहीं है। कानपुर में यह हुआ, देवरिया में हुआ और कई दूसरी जगहों पर हुआ। आप एडमिनिस्ट्रेशन की बात कह रहे हैं और उसकी तारीफ कर रहे हैं। आप जरा एडमिनिस्ट्रेशन को देखें। इसी दिल्ली के अन्दर डिप्टी स्पीकर साहब, दिन रात इन्सानों के उठाने के वाकयात होते है। क्या आप को याद नहीं है कि राकेश खन्ना, एक नौजवान को जून, 1973 में गायब कर दिया था। मैं चाहूंगा कि मिर्धा जी, जोकि बहुत समझदार, शरीफ और दर्दमन्द इन्सान हैं, जरा नोट करें कि राकेश खन्ना को, जिसके बाप इसी लोक सभा में काम करते हैं, गायब कर दिया जाता है जून 1973 को और जून 1974 आने वाला है। उस का पता नहीं क्या पुलिस इतनी निकम्मी हो गई है कि वह पता नहीं चला सकती। अगर पुलिस निकम्मी है, तो मैं कहूंगा कि सी० बी० आई० के सुपुर्द इस केस को किया जाये, सी० बी० आई० से आप इंक्वायरी कराइये। उसके लिए कहा जाए कि सी० बी० आई० तो बड़े बड़े मामलात की इक्वायरी करती है, वह तो 50 करोड़ 60 करोड़ वाले मामलों की जांच करती है लेकिन मैं कहूंगा कि इन्सानों की जिन्दगी, ह्यूमन लाइफ की कीमत तो उससे ज्यादा हो सकती है। क्यों नहीं आप ने इस बारे में कदम उठाया है?

सी० बी० आई० की बात आई तो एक बात और अर्ज कर दूं। यह रिपोर्ट मेरे हाथ में है। इस में कहा गया है कि सी० बी० आई० जिस के ऊपर बड़ी अहम जिम्मेदारी डाली जाती है और वह काम भी करते हैं, लेकिन उन

श्री इसहाक सभनी

लोगों की आज हालत क्या है। होम मिनिस्ट्री ने उन लोगों के रहने के लिए क्वार्टर तक का इन्तजाम नही किया है। क्या काम लेंगे आप ऐसे लोगों से जो इस तरह के क्रूट एलीमेंटस के खिलाफ इक्वायरी करते है, जाच करते हैं और उनके लिए यह भी — इन्तजाम न हो कि वह रात को सिर छिपा कर कही सो सके। मैं आप की इस तरफ तवज्जा दिलाना चाहूगा कि खाली यह कह कर काम नहीं चल सकता है कि सूबों की सरकारे इस सबजेक्ट की मालिक हैं और व इस पर और गौर करेगी। जैसा मैंने अभी अर्ज किया कि सरकार की यह जिम्मेदारी है कि उन्होंने हरिजनों और माइनोरिटीज के बारे में जिम्मेदारी ली है। आज क्या हालत है। इस साल मे, डिप्टी स्पीकर साहब, जितने फसाद हुये, जितने कम्युनल रायटस हुए, करीब करीब वही टेक्नीक है जो कि आर०एस० एस० की टेक्नीक होती है, दुकानों पर निशान लगाने की और फिर उन को जलाना, मकानों को लूटना और फिर पुलिस के जरिये उन्ही लुटे हुये, घर जले हुए लोगो को गिरफ्तार करना और आप सुन कर ताज्जुब करेंगे, अभी हाल ही मे गुजरात मे वहा पर तो अभी प्रेसीडेंट रूल है गुजरात मे कई जगह फसाद हुये। बोरसद एक छोटा सा कस्बा है, वहा पर तो यह किया गया कि बडे बडे व्यापारियों के मकानों पर चढ कर के छोट गरीब मुसलमानो के घरो मे गोली चलाकर लोगों को मारा गया, जख्मी किया गया, लेकिन हालत यह है कि चाहे कितना कत्लेआम हो जाए गारतगिरी हो जाए चाहे कितनी तबाही हो जाए, हमारी होम मिनिस्ट्री वहा के किसी बडे अफसर, वहा किसी पुलिस अफसर और वहा जिले के जिम्मेदार अधिकारियो के खिलाफ कोई एक्शन नही लेती है।

नेशनल इंटेग्रेशन कौंसिल के फैसलों का कितनी बार यहां इस सदन मे हवाला दिया जा चुका है। हमारे साथी सरजू पाडे जी, एस० एम० बनर्जी साहब और दूसरे साथियों ने कई मर्तबा याद दिलाया है कि नेशनल इंटेग्रेशन कान्फेन्स ने अपने फैसलों मे यह डेकलेयर किया था, एलान किया था कि जहां कही फसादात होंगे, वहां के जिलों के अधिकारियों को उनके लिए रेस्पोंसिबिल करार दिया जायगा। मै मालूम करना चाहता हू बडे अदब के साथ, मिर्धा साहब भी इस को नोट करें और जरा मेहरबानी करके बतलाएं कि जहां फसादात हुये है वहा कितनी जगह जिला अधिकारियो के एगेन्स्ट एक्शन लिया गया। जवाब मिलेगा, एक नही, । हा, अगर कही कही किसी पर लिया भी होगा, यकीनी नही, तो किसी कास्टबिनां का ट्रासफर हो गया होगा। इससे ज्यादा नही। जो जिला अधिकारी हैं, उस को हाथ नही लगा सकते है । हाथ लगाये कैसे, काश दीक्षित जी यहा मौजूद होते, दीक्षित जी ने मुझ से फरमाया था, निहायत अफसोस के साथ मुझे कोट करना पड़ता है, मुझ से उन्होने फरमाया था कि नेशनल इंटेग्रेशन कौसिल के फैसलों मे यह खामी है कि जो कसूरवार हो जिला अधिकारी और जो कसूरवार न हो, दोनो को एक ही लाठी से हाक दिया गया, दोनों के खिलाफ एक्शन लेने के लिए कहा गया है। मैं कहूगा उन्होने नेशनल इंटेग्रेशन कान्फेन्स में बिल्कुल सही किया। उन्होने एक ही लाठी से नही हाका। दीक्षित जी, सारे क्रूट अफसरो को बचाना चाहते हैं। इसलिए उन्होने अपनी थिंकिंग यह बनाई है। जरा गौर फरमाइए कि जहां फसाद होता है, दो हाल मे से एक हाल तो होगा ही। या तो वहा के अफसर इतने निकम्मे हैं कि वहां पर फसाद हो गये। क्या कर रही थी उनकी इंटैलीजेंस, क्या कर रही थी उनकी सी० आई० डी० ? वहां पर फसाद हो गए तब या तो वह मुजरिमाना खामोशी अख्तयार किए हुए थी या इस पर उनकी साजिश थी और तब फसाद हुए, वे

उनके निकम्मेपन की वजह से या खामोशी और शिरकत जो उनकी उस मे थी उसकी वजह से हुए। इनके सिवा तीसरी कोई वजह नही हो सकती है। जो भी वजह है यकीनन उन अफसरों के खिलाफ एक्शन लिया जाना चाहिए जो इसके लिए जिम्मेवार थे। लेकिन अफसोस के साथ मुझे कहना पडता है कि हमारा तर्जुबा यह बताता है कि जहा कही फसादात हुए, जहा कही गोलिया चली और लोगो का खून किया गया, मजदूरों को मारा गया, वहा के पुलिस अफसरो को कुछ तरक्कियां दी गई है। बजाय इसके कि उनको सजाए दी जाती, उनके खिलाफ एक्शन लिया जाता उनको और तरक्कियां दी गई। यू० पी० की कितनी मिसालें मैं आपकी खिदमत मे पेश कर सकता हू। इस तरह के कुरप्ट अफसरो को जो पहले ही डी०एस०पी० थे उनको एस० पी० बनाया गया, जो एस० पी० थे उनको एस० एस० पी० बनया गया और जो एस० एस० पी० थे उन को डी० आई० जी० बनाया गया। मैं नाम लेना नही चाहता हू। नामो की एक लम्बी लिस्ट मेरे पास है। मिर्धा जी जब हुक्म देंगे तब मै उनको पेश कर दू गा।

14.00 hours

यहा पर एलान किया गया था कि माईनोरिटी की हिफाजत के लिए कदम उठाए जाऐंगे। उनको मुलाजिमतो मे प्रापर रिप्रिजेंटेशन दिया जाएगा, उनके साथ नाइसाफी हो सके इसके लिए खुद प्राइम मिनिस्टर ने वादा यहा किया था। लेकिन मेरा खयाल है कि जब से प्राइम मिनिस्टर ने होम डिपार्टमैन्ट छोडा उन वादो को भुला दिया गया है। जो कुछ लिखा हुआ भी था उसको भी मिटा दिया गया है। मैं मानता हू कि हर तरफ बेरोजगारी है, लोगो मे बेचैनी है। लेकिन मैं पूछना चाहता हूं कि क्या यह हकीकत नही है कि मेरे हिन्दु दोस्त चाहे सिफारिश करते हैं और कोशिश करते है कि मुसलमान नौजवानों को नौकरिया मिलें लेकिन क्या यह हकीकत नही है कि उनको मुसलमान होने के नाते नौकरियों मे नही लिया जाता है, मुसलमान होने के नाते उन के साथ डिसक्रिमिनेशन किया जाता है ?

आप तवज्जह दे मेरी इस बात पर। उर्दू के बारे मे कितने ही वादे किए गए आज तक लेकिन आज के वादे कहा पर है ? यहा पर भी वादे किए गए है लेकिन उनको पूरा नही किया गया है। मैंने खुद लिख कर भेजा था कि मुझे मेरी तकरीरों का हिन्दी के साथ साथ ऊर्दू में भी, उर्दू के रस्मुलखत में भी मुझे दिया जाए। लेकिन मैं देखता हू कि उर्दू रस्मुलखत गायब रहता है। मालूम नही कि लोक सभा पर भी कुछ इसका असर पडा है। उर्दू के बारे में कितनी ही कमेटीया बनाई गई है। एक कमेटी बनाई गई थी जिस के चेयरमैन आई० के० गुजराल थे। मैं पूछना चाहता हू कि कहा है उनकी रिपोर्ट ? उर्दू के बारे में आप चाहे दस हजार रियायते दे बीस हजार सर्क्युलर जारी करे कुछ नही होगा और तब तक नही होगा जब तक कि उर्दू को उसका कानूनी हक नही मिलेगा। जब तक आप ऐसा नही करते है उर्दू को बचाने का कोई दूसरा हल नही होगा।

आज हर तरफ चोरबाजारी, रिश्वतखोरी और मिलावट का बाजार गर्म है। मै सरकार से मालूम करना चाहता हू कि सरकार कितने मिलावट करने वालों को, कितने चोरबाजारी करने वालो को, कितने जखीराबाजों को डी०आई०आर०के मातहत गिरफ्तार किया है मेहरबानी करके आप इसको नोट करे और बताए कि इस तरह के जुर्म करने वाले कितने लोगो को आपने गिरफ्तार किया है। मोदी साहब वाली गिरफ्तारी की बात मैं नहीं करता जिन की गिरफ्तारी के वारेन्ट रात को जारी हुए और थाने में भी बुलाया या नही बुलाया पता नही, नही वही बेल ले ली गई। डी० आई० आर० में कितनी गिरफ्तारिया आपने की इस तरह के लोगों की यह मैं आप से जानना चाहता हू।

[श्री इस्हाक सम्भली]

चारो तरफ आज गोलियां बरसाई जा रही है, गुजरात में, बिहार में तथा दूसरी जगहो पर और मैं चाहता हूं कि गोली चलाने की नौबत क्यों आई इस के लिए एक ज्यूडिशल इनक्वारी कायम की जाए।

एक बात पर श्री बसु ने बहुत जोर दिया है। मुझे अफसोस है कि पाडे जी जैसे शरीफ आदमी ने उस चीज को हलका करने की कोशिश की। नागालैंड की जिन लडकियों का रेप किया गया और अगर किसी पब्लिक मैन के हाथो किया गया होता तो समझ में आ सकता था, वह भी गलत बात थी तकलीफ देह बात थी लेकिन नही वहा के सरकारी अफसरों, बोर्डर सिक्योरिटी फोर्स के अफसरों के हाथो उनको रेप किया गया है और क्या आप इसको एक मामूली चीज कहेंगे? इसको एक निहायत शर्मनाक और दर्दनाक चीज कहा जाएगा। मैं चाहता हूं सरकार इस के बारे मे सख्त कदम उठाये फौरी और ऐसे अफसरों को इबरतनाक सजा दे ताकि आइदा के लिये दूसरों को कान हो जाए।

आखिर में मैं दरखास्त करता हू कि ये जो संगीनें हैं, ये जो गोलियों की बौछारे है इनको आप पब्लिक की तरफ से हटा कर के सख्ती से काम में लाएं करप्ट अफसरों के खिलाफ, करप्ट व्यापारियो के खिलाफ करप्ट मिनिस्टर के खिलाफ जो हिन्दुस्तान के अन्दर बदअम्नी फैलाने और बरबादी का सबब बने हुए हैं साथ ही मेहरबानी करके माइनोरिटीज, हरिजन, और दीगर सैक्शन्ज के साथ आप इंसाफ करे। ऐसा आपने नही किया तो ये जो वर्किंग सैक्शंज हैं अगर ये सब मिल कर खड़े हो गए तो शायद बड़ी बड़ी ताकतों को भस्म कर देगे और इनसे आपको अपने को बचाना मुश्किल हो जाएगा।

[شری اسحاق سمبھلی (امروھہ):

ڈپٹی سپیکر صاحب ہوم منسٹری کا یہ سال ناکامیوں کا سال کہا جا سکتا ہے - اس سال ہوم منسٹری کو جتنی ناکامی کا منہ دیکھنا پڑا شاید کسی اور محکمے کو اتنی ناکامی نہیں ہوئی ہے - آپ نے ملاحظہ فرمایا ہوگا کہ یہ ناکامی بہت کچھ ایسے سانحوں کی پیدا کی ہوئی ہیں - کیا حقیقت نہیں ہے کہ گجرات کے اندر جو کچھ ہوا بہار کے اندر جو کچھ ہو رہا ہے - نکسلائٹس وغیرہ کو انکسپلائٹ کرنے کا موقعہ ملتا ہے وہاں پہ سرکار اور یہ کانگریس خود یہ موقعہ دیتی ہے کہیں نہیں ہو منسٹری کہہ دیتی ہے کہ منسٹروں سے جن کے خلاف کرپشن کے چارجز لگے ہوئے ہیں - کہ ہٹ جاو اور وہ نہیں ہٹتے ہیں - اور ہوم منسٹری کا یہ فرض ہے - کہ وہ اس پر ایکشن لے - ان کو ہٹائے - لیکن اس کی بجائے ان کو پروٹیکٹ کیا جاتا ہے اور اس پر ریٹیکشن کے کارن دی اکشنز کو موقعہ ملتا ہے سیدھی سادی پبلک کو سامنے لے کر نوجوانوں کو سامنے لے کر

اوپر لے لی ہے - ہری جنوں اور سائیوروونمنٹ کی حفاظت کی ذمے داری اپنے ذمے رکھی ہے ۔ اور اس کے لئے بڑے بڑے اعلان کئے جاتے ہیں ۔ لیکن میں عرض کرنا چاہتا ہوں کہ باندہ میں جو کچھ ہو رہا ہے - افسوس ہے کہ پانڈے جو دکشت جی کی تعریف کرنے چلے گئے -

شری رام سہائے پانڈے - میں یہاں پر ہوں

شری اسحاق سنبھلی - شکریہ - میں جاننا چاہوں گا کہ ہوم منسٹری نے اسکے لئے کیا قدم اٹھائے ہیں ۔ آج دکشت جی کمیونل میں ہوگا کر کہہ دیتے ہیں - کہ اس سے زیادہ اور کیا کیا جا سکتا ہے -

ڈپٹی سپیکر صاحب میں باندہ کے بارے میں کہہ رہا تھا کہ وہاں کے ایک گاؤں میں ہریجنوں پر اتیاچار ہوئے- تو دکشت جی سے بہت جونئیر ہو - پی کے چیف منسٹر شری ہوم وتی بہو گنا نے قابل تعریف قدم اٹھایا- انہوں نے سارے تھانے کا تبادلہ کر دیا- ایک جونئیر منسٹر یہ کر سکتا ہے- لیکن دکشت جی کہتے ہیں کہ کیا کیا جائے-

شری رام سہائے پانڈے: دکشت جی نے کہا تھا کرنے کے لئے-

کہ ایڈمنسٹریشن پر حملہ کرے - اس سے وہ ڈیموکریسی کی جڑوں کو ہلا دیں- افسوس ہے کہ دکشت جی یہاں موجود نہیں ہیں - اور پانڈے جی کی زبان سے اپنی تعریف سن کر وہ چلے گئے ہیں- مجھے تو تعجب ہے کہ اس سال ہوم منسٹری کی آنکھوں کے نیچے جو کچھ ہوا ہے ان کی چند مثالیں بھی حالات کو سمجھنے کے لئے بہت کافی ہیں -

پچھلے دو تین برسوں میں ہم نے محسوس کیا تھا کہ ہریجنوں پر جو حملے ہوئے ہیں ان میں ان سے سبق لیکر ہوم منسٹری کچھ ایسے قدم اٹھائے گی کہ آئندہ ہری جنوں پر اتیاچار نہ ہو سکے - لیکن ڈپٹی سپیکر صاحب ہری جنوں پر اتیاچاروں کا ایک سلسلہ جاری ہے - جس سے دکشت آئے ہیں یو پی سے - وہاں کیا نہیں ہو رہا ہے - جب ہم اس سوال کو اٹھاتے ہیں- تو جواب دیا جاتا ہے - کہ کیا کیا جائے - کہیں پر پریسیڈنٹ انکوائری بٹھا دی - اور کہیں بھاری مہوبانی ہو گئی تو جوڈیشل انکوائری کرا دی- کیا اس طرح سے ان جرموں سے نپٹا جا سکتا ہے - آپ کو معلوم ہے کہ پچھلے دو دنوں ضلع باندہ کے ایک گاؤں پر حملہ کیا گیا تھا - اور ان کو کتنا نقصان پہنچایا گیا تھا - سرکار نے ہریجنوں کے ذمے دار اپنے

نہیں آپ نے اس بارے میں قدم اٹھایا ہے۔

سی - بی - آئی کی بات تو ایک بار اور عرض کر دوں۔ یہ رپورٹ میرے ہاتھ میں ہے۔ اس میں کہا گیا ہے کہ سی - بی - آئی جس کے اوپر بڑی اہم ذمےداری ڈالی جاتی ہے۔ اور وہ کام بھی کرتی ہے۔ لیکن ان لوگوں کی آج حالت کیا ہے۔ ہوم منسٹری نے ان لوگوں کے رہنے کے لئے کوارٹر تک کا انتظام نہیں کیا ہے۔ کیا کام لیں گے آپ ایسے لوگوں سے جو اس طرح کے کرپٹ ایلیمنٹس کے خلاف انکوائری کرتے ہیں۔ جانچ کرتے ہیں۔ اور ان لئے یہ بھی انتظام نہ ہو کہ یہ رات کو سو رہا کر کہیں سے سکیں۔ میں آپ کی اس طرف توجہ دلانا چاہتا ہوں۔ حالانکہ یہ کہنے کو کام نہیں چل سکتا ہے کہ صوبوں کی سرکاریں اس شعبہ کی مالک ہیں۔ اور وہ اس پر غور کریں گی۔ جیسا میں نے ابھی عرض کیا۔ کہ سرکار کی یہ ذمےداری ہے۔ کہ انہوں نے ہوائی جہازوں کے ہائی جیکرز کے بارے میں ذمےداری لی ہے۔ آج کیا حالت ہے۔ اس سال میں پہلی سپیکر صاحب جتنے فسادہوئے۔ جتنے کمیونل رائیٹس ہوئے قریب قریب وہی ہمارے ہیں جو کہ آر-ایس-ایس کی ٹھکنک ہوئی ہے۔ دکانوں پر نشان لگانے کی اور پھر ان کو جلانا۔ مکانوں کو لوٹنا اور پھر پولیس کے

شری اسحاق سنبھلی : غلط کہتے ہیں۔ آپ ذرا اس پر غور فرمائیں۔ خالی ایک جگہ کی بات نہیں ہے۔ کانپور میں یہ ہوا - بھیونڈی میں یہ ہوا - اور کئی دوسری جگہوں پر ہوا - ایڈمنسٹریشن کی بات یہ رہے ہیں۔ آپ ذرا ایڈمنسٹریشن کو دیکھئے۔ اس دلی کے اندر ڈیٹی سپیکر صاحب دن رات انسانوں کے اتہاے کے واقعات ہوتے ہیں۔ کیا آپ کو یاد نہیں ہے۔ کہ راکیش کھنہ ایک کو ۱۹۷۳ میں غائب کر دیا تھا۔ میں چاہوں گا کہ مرحومہ جی جو بہت سمجھدار شریف اور دردمند انسان تھیں۔ ذرا نوٹ کریں۔ کہ راکیش کھنہ کو جس کے باپ اس لوک سبھا میں کام کرتے تھے۔ غائب کر دیا جاتا ہے۔ جون ۱۹۷۳ کو اور جون ۱۹۷۴ آنے والا ہے۔ اس کا پتہ نہیں۔ کہ پولیس انکی نکمی ہو گئی ہے۔ کہ وہ پتہ نہیں چلا سکتی۔ اگر پولیس نکمی ہے تو میں کہوں گا کہ سی - بی - آئی کے سپرد اس کیس کو کر دیا جائے۔ سی - بی - آئی سے آپ انکوائری کروائیے۔ اس کے لئے کہا جاتا کہ وہ تو بڑے بڑے معاملات کی انکوائری کرتی ہے۔ وہ تو ۵۰ کروڑ ۶۰ کروڑ والے معاملوں کو جانچ کرتی ہے۔ لیکن میں پہلی بار کہونگا کہ انسانوں کی زندگی ہیومن لائیف کی قیمت تو اس سے زیادہ ہو سکتی ہے۔ کیوں

نوٹ کریں اور مہربانی کرکے بتائیں کہ جہاں فسادات ہوئے ہیں وہاں کتنی جگہ ضلع ادھیکاریوں کے خلاف ایکشن لیا گیا ہے۔ جواب ملیگا ایک دو ہیں۔ ہاں اگر کہیں کہیں کسی کسی پر لوہا بھی ہوگا یقین نہیں تو کسی کانسٹیبل کا ٹرانسفر ہو گیا ہوگا۔ اس سے زیادہ نہیں۔ جو ضلع ادھیکاری ہیں۔ ان کو ہاتھ نہیں لگا سکتے ہیں۔ ہاتھ لگائیں گے کیسے۔ وہی دکشت یہاں موجود ہوئے۔ دکشت جی نے مجھ سے فرمایا تھا۔ نہایت افسوس کے ساتھ مجھے کہنا پڑتا ہے مجھ سے انہوں نے فرمایا تھا کہ نیشنل انٹیگریشن کونسل کے فیصلوں میں یہ خاص ہے۔ یہ جو جو قصوروار ہو۔ ضلع ادھیکاری اور جو قصوروار نہ ہو دونوں کو ایک ہی لاٹھی سے ہانک دیا گیا۔ دونوں کے خلاف۔ ایکشن لینے کے لئے کہا گیا ہے۔ میں کہوں گا انہوں نے نیشنل انٹیگریشن کانفرنس نے بالکل صحیح کہا۔ انہوں نے ایک ہی لاٹھی سے نہیں ہانکا۔ دکشت جی سارے کریٹ افسروں کو بچانا چاہتے ہیں۔ اس لئے انہوں نے اپنی تمنا بتائی ہے۔ ذرا غور فرمایا ہوتا۔ کہ جہاں فساد ہوئے ہیں۔ دو حال میں ایک حال تو ہوگا ہی۔ یا تو وہاں کے افسر اندھے نکمے ہیں کہ وہاں پر فساد ہونے دیا کہا تو رہی تھی ان کی۔ انٹیلیجنس کیا دیکھے انہی لوگے ہوئے گھر جلے ہوئے لوگوں کو گرفتار کرو۔ اور آپ سن کر تعجب کریںگے۔ ابھی حال ہی میں گجرات میں وہاں پر تو ابھی پریزیڈنٹ رول ہے۔ گجرات میں کئی جگہ فسادات ہوئے۔ ہوسہ ایک چھوٹا سا قصبہ ہے۔ وہاں یہ تو یہ کیا گیا کہ بڑے بڑے ہندوؤں کے مکانوں پر بچوں کو چھوٹے غریب مسلمانوں کے گھروں میں گولی چلا کر لوگوں کو مارا گیا۔ زخمی کیا گیا۔ لیکن حالت یہ ہے کہ چاہے کتنا قتل عام ہو جائے۔ غارت گری ہو جائے۔ چاہے کتنی تباہی ہو جائے۔ ہماری ہوم منسٹری وہاں کے کسی بڑے افسر وہاں کے کسی پولیس افسر اور وہاں کے ضلع کے ذمہ دار ادھیکاریوں کے خلاف کوئی ایکشن نہیں لیتی ہے۔

نیشنل انٹیگریشن کونسل کے فیصلوں کا جہاں بار بار اس سدن میں حوالا دیا گیا ہے۔ ہمارے ساتھی سرجو پانڈے جی، ایس۔ ایم۔ بنرجی صاحب اور دوسرے ساتھیوں نے کئی مرتبہ یاد دلایا کہ نیشنل انٹیگریشن کانفرنس نے اپنے فیصلوں میں یہ ڈیکلیئر کیا تھا اعلان کیا تھا کہ جہاں کہیں فسادات ہونگے۔ وہاں کے ضلعوں کے ادھیکاریوں کو ان کے لئے ریسپونسیبل قرار دیا جائے گا۔ میں معلوم کرنا چاہتا ہوں بڑے ادب کے ساتھ مودھا صاحب بھی اس کے

میرے پاس ہے - مودھا جی جب چکم دیںگے تب میں اس کو پیش کروں گا -

یہاں پر اعلان کیا گیا تھا - مائنوریٹیز کی حفاظت کے لئے قدم اٹھائے جائینگے - ان کو ملازمتوں میں پروپر ریپریزینٹیشن دیا جائیگا- ان کے ساتھ نا انصافی نہ ہو اس کے لئے پرائم منسٹر نے وعدہ کیا تھا - لیکن میرا خیال ہے کہ جب سے پرائم منسٹر نے ہوم منسٹری چھوڑا ہے- ان وعدوں کو بھلا دیا گیا ہے - جو کچھ لکھا ہوا بھی تھا اس کو بھی مٹا دیا گیا ہے - میں مانتا ہوں کہ ہر طرف بے روزگاری ہے - لوگوں میں بیچینی ہے - لیکن میں پوچھنا چاہتا ہوں کہ کیا یہ حقیقت نہیں ہے کہ میرے ہندو دوست چاہے شفارش کرتے ہیں اور کوشش کرتے ہیں کہ مسلمان نوجوانوں کو نوکریاں ملیں- لیکن کیا یہ حقیقت نہیں ہے کہ ان کو مسلمان ہونے کے ناطے نوکریوں میں نہیں لیا جاتا ہے- مسلمان ہونے کے ناطے ان کے ساتھ ڈسکریمینیشن کیا جاتا ہے-

آپ نوچہ دیں میری اس بات پر اردو کے بارے میں کتنے وعدے کئے گئے- آج تک لیکن آج وہ وعدے کہاں پر ہیں- یہاں پر بھی وعدے کئے گئے ہیں- لیکن ان کو پورا نہیں کیا گیا ہے- میں نے خود لکھ کر دیا تھا کہ

[شری اسحاق سمبھلی]

کر دی تھی ان کے سی آئی ڈی - کب وہاں پر فسادات ہو گئے تب یا وہ معومانہ خاموشی اختیار کئے ہوئے تھے یا اس میں انکی سازش تھی اور تب فساد ہوتے- ان کے لکھے پڑھے کی وجہ سے یا خاموشی اور شرکت جو ان کی اس میں تھی اس کی وجہ سے یہ ہوتے - ان کے تیسری کوئی وجہ نہیں ہو سکتی ہے - جو بھی وجہ ہے یقیناً ان افسروں کے خلاف ایکشن لیا جانا چاہئے - جو اس کے لئے ذمے وار تھے - لیکن افسوس کے ساتھ مجھے کہنا پڑتا ہے- کہ ہمارا تجربہ یہ بتلاتا ہے - کہ کہاں کہیں فساد ہوئے اور جہاں کہیں گولیاں چلیں اور لوگوں کا خون کیا گیا - مزدوروں کو مارا گیا - وہاں کے پولس افسروں کو کچھ ترقیاں دیںگی- بجائے اسکے کہ ان کو سزائیں دی جائیں- اُنکے خلاف ایکشن لیا جاتا - ان کو اور ترقیاں دی گئیں - - یو پی کی کتنی مثالیں ہیں - آپ کی خدمت میں پیش کر سکتا ہوں - اس طرح کے کرپٹ افسروں کو جو جو پہلے ڈی آئی جی تھے ان کو ایس - پی بنایا گیا - جو ایس پی تھے ان کو ایس ایس پی بنایا گیا - اور جو ایس ایس پی تھے ان کو ڈی آئی جی بنایا گیا - میں نام لینا نہیں چاہتا ہوں - ناموں کی ایک لمبی لسٹ

ا جاری ہوئے اور تو نے ۔ میں ہو۔ بلایا گیا پتہ لین دین نہال لے لی گی۔ ڈی - آئی - آر میں کتنی گرفتاریاں آپ نے کیں۔ کس طرح کے لوگوں کی۔ میں یہ آپ سے جاننا چاہتا ہوں۔

چاروں طرف آج گولیاں برسائی جا رہی ہیں۔ گجرات میں، بہار میں اور دوسری جگہوں پر..... میں چاہتا ہوں گولی چلنے کی نوبت کیوں آئی۔ اس کے لئے ایک جیوڈیشل انکوائری قائم کی جائے۔

ایک بات پر شری نوسو نے بہت زور دیا ہے۔ مجھے افسوس ہے کہ پانڈے جی جیسے شریف آدمی نے اس چیز کو ہلکا کرنے کی کوشش کی ہے۔ ناگالینڈ کی جن لڑکیوں کا ریپ کیا گیا۔ اور کسی پبلک مین کے ہاتھوں کیا گیا وہ تو سمجھ میں آ سکتا تھا۔ وہ بھی غلط بات تھی لیکن قابل مذمت بات تھی۔ لیکن نہیں، وہاں کے سرکاری افسروں، پارٹیکولر سیکیورٹی فورس کے افسروں کے ہاتھوں ان کا ریپ کیا گیا اور کیا آپ اس کو ایک معمولی چیز کہیں گے۔ اس کو ایک نہایت شرمناک اور دردناک چیز کہیں گے۔ میں چاہتا ہوں کہ سرکار اس کے بارے میں فوری قدم اٹھائے۔ اور ایسے افسروں کو عبرتناک سزا دے۔ تاکہ آئندہ کے لئے دوسروں کو کان ہو جائیں۔

مجھے ہندی تقریروں کو ہندی کے سادہ سانچہ اردو میں بھی مجھے دیا جائے۔ لیکن میں دیکھتا ہوں کہ اردو سکریٹیٹ غائب رہتا ہے۔ معلوم نہیں کہ لوک سبھا پر بھی کچھ اسکا اثر پڑا ہے۔ اردو کے بارے میں کتنی کمیٹیاں بنائی گئیں ہیں۔ ایک کمیٹی بنائی گئی تھی جس کے چیئرمین آئی۔کے۔ گجرال صاحب تھے۔

میں پوچھنا چاہتا ہوں کہ کہاں ہیں ان کی رپورٹ اردو کے بارے میں۔ آپ چاہیں دس ہزار رعایتیں دیں۔ بیس ہزار سرکلر جاری کریں کچھ نہیں ہوگا۔ اور تب تک بھی ہوگا۔ جب تک کہ اردو کو اس کا قانونی حق نہیں ملیگا۔ جب تک آپ ایسا نہیں کرتے ہیں۔ اردو کو بچنے کا کوئی دوسرا حل نہیں ہوگا۔

آج ہر طرف چور بازاری ہے۔ رشوت خوری اور ملاوٹ کا بازار گرم ہے۔ میں سرکار سے معلوم کرنا چاہتا ہوں کہ سرکار نے کتنے ملاوٹ کرنے والوں کو کتنے چور بازاروں بازاری کرنے والوں کو کتنے ذخیرہ بازوں کو ڈی - آئی - آر کے ماتحت گرفتار کیا ہے۔ مہربانی کرکے آپ اس کو نوٹ کریں۔ اور بتلائیں کہ اس طرح کے جرم کرنے والے کتنے لوگوں کو آپ نے گرفتار کیا ہے۔ سودی صاحب والی گرفتاری کی بات میں نہیں کرتا۔ جن کی گرفتاری کے وارنٹ واپس

[شری اسحاق سنبھلی]

آخر میں میں درخواست کرتا ہوں کہ یہ جو سلگیلیں ہیں- یہ جو گولیوں کی بوچھاڑیں ہیں ان کو پوک کی طرف سے ہٹنا در سختی سے کام میں لائیں- کریمٹ افسروں کے خلاف کریمٹ بیوپاریوں کے خلاف کریمٹ ملسٹروں کے خلاف جو ہندوستان کے اندر بدامنی پھیلانے اور بربادی کا سبب بنے ہوئے ہیں- ان کے ہی مہربان کوکے مانٹیکورٹیز- ہریجن اور دیگر سیکشنز کے ساتھ آپ انصاف کریں- ایسا آپ نے نہیں کیا- تو یہ جو ورکنگ سیکشن ہیں اگر یہ سب مل کر کھڑے ہو جائیں تو شاید بڑی بڑی طاقتوں کو بھسم کر دینگے- ان سے آپ کو اپنے آپ سے بچانا مشکل ہو جائیگا-

श्री भागवत झा आजाद (भागलपुर) : गृह मंत्रालय की मांगों पर वाद विवाद हमें अपने देश के बहुत से अन्तरिक महत्वपूर्ण प्रश्नों पर समालोचनात्मक विचार प्रकट करने का अवसर देता है। लेकिन दुर्भाग्य से इस वाद विवाद को प्रारम्भ करते हुए हमारे मित्र श्री ज्योतिर्मय बसु और जन संघ के वक्ता ने इस वाद विवाद को जो दिशा दी है उस में यह कहना सम्भव नहीं है कि हम ने इन प्रश्नों को उस धरातल पर रख कर देखा है और उन पर विचार किया है जोकि देश की दृष्टि से आवश्यक था। श्री ज्योतिर्मय बसु ने कहा कि इस देश में गणतन्त्र है ही नहीं, यहां तो फासिज्म का बोलबाला है। उन्होंने यहां तक कह दिया कि बी० एस० एफ० और सी० आर० पी० लूट, आर्सन और रेप की फोर्स है। उन्होंने कहा कि आज इस देश में इस के सिवा और कुछ है ही नहीं। अगर इस देश में गणतन्त्र नहीं है और फासिज्म का बोल बाला है तो इस का सब से बड़ा उदाहरण यह है कि इस देश में और यहां की संसद में ज्योतिर्मय बसु जैसे सदस्य आ कर बिना नोटिस दिए हुए जो चाहे बोल सकते है। अगर यह बात सही है तो मैं उन से पूछना चाहता हूं कि इससे बड़ा गणतन्त्र का नमूना और क्या हो सकता है

SHRI JYOTIRMOY BOSU: On a point of order. The hon. Member does not know that I gave proper notice

श्री भागवत झा आजाद : मैं मानता हूं कि उन्होंने कुछ बातों के लिए नोटिस दिया है लेकिन सब के लिए नहीं दिया है। मैं यह नहीं कहता कि नोटिस नहीं दिया लेकिन कुछ के लिये दिया था, सब के लिए नहीं दिया था।

उन्होंने कहा कि बी० एस० एफ० और सी० आर० पी० लूट आर्सन और रेप की फोर्स है। मैं श्री इसहाक सम्भली से पूर्णतया सहमत हूं कि इस गणतन्त्र में जिन व्यक्तियों ने ऐसा दुर्व्यवहार और अत्याचार किया है उनको सजा दी जाये। लेकिन मैं इसका घोर विरोध करता हूं जो श्री बसु ने कहा है कि हिंदुस्तान में सारी बी० एस० एफ० और सी० आर० पी० फोर्स जो है यह लूट, आर्सन और रेप की फोर्स है। फासिज्म की आवाज उन्होंने उठाई है। इस देश के जो संरक्षक हैं, हिन्दुस्तान के वे बेटे जो हिमालय पहाड़ की चोटियों के साए में, बर्फीली घाटियों में देश की रक्षा कर रहे हैं उन तमाम के लिए यह कहना कि ये रेप की फोर्स है मैं ठीक नहीं समझता हूं और इसका मैं घोर विरोध करता हूं।

जन संघ के प्रवक्ता श्री जगन्नाथराव जोशी जब भाषण कर रहे थे तो मुझे ऐसा लगा कि संसद् सदस्य नहीं बल्कि एक प्रचारक और पंडा

आर्य समाज की मीटिंग में धर्म के नाम पर कर्तव्य यहां बता रहा है लेकिन बाहर धर्म के नाम पर वैतरणी पार करवाने के डर से जो देश में धर्म का वीभत्स रूप सामने रखते हैं और जो हिन्दू और मुसलमान के नाम पर देश को बांटते हैं। यह उनका आज का रूप था। इस वाद विवाद में इस तरह के प्रश्नों को लाना मैं गलत समझता हूं।

आर० एस० एस० के बारे मे उन्होंने बार बार कहा कि डाकुमेंट्स पेश करो। मैं उस व्यक्ति की भर्त्सना नही करता जिस ने महात्मा गांधी की हत्या की। मैं उस विचारधारा की भर्त्सना करता हूं जिस विचार-धारा ने देश में हिन्दु मुसलमान को बांटा। मैं हिन्दू हूं और हिन्दू होने पर मुझे गर्व है। लेकिन मैं वह हिन्दू हू जिस हिन्दू का धर्म कहता है वसुधैव कुटुम्बकम्, जो यह नहीं कहता कि मुसलमान बाहर से आया, उसे सजा दी जाये। इसलिए आज मैं आर० एस० एस० के खिलाफ और क्या उदाहरण दूं। क्या सुबूत दिया जाए ? उस का सुबूत तो यह है कि आज आर० एस० एस० का एक गुरुजी अपने हैडक्वार्टर से एक फ़रमान निकालता है, और उस के सभी सदस्य उस को देख कर जमीन को चूमते हैं। इस से बड़ा फ़ाशिज्म क्या हो सकता है ? हम को, और श्रीमती इन्दिरा गांधी को, फ़ाशिस्ट कहा जाता है, जबकि भागवत झा आजाद और कांग्रेस के अन्य सदस्य खुले रूप से अपनी पार्टी की आलोचना करते हैं। श्री बलराज मधोक को निकालने वाली पार्टी— जनसंघ— और श्री ज्योतिमर्य बसु की पार्टी में ऐसा नही हो सकता है। और जहां तक श्री मोदी की पार्टी का प्रश्न है, वह तो एक व्यक्ति की पार्टी है ; वहां कौन किस की आलोचना करेगा ?

सब से बड़ा गणतंत्र इस देश में आज भी है। हमारी समस्यायें और हमारी कठिनाइयां एक नही, अनेक हैं। जहां मैं यह कहता हूं कि बी० एस० एफ० और सी० आर० पी० इस देश की शानदार फोर्सिज हैं, और हिन्दु-स्तान के किसी भी राज्य को यह अधिकार है कि वह ला एंड आर्डर कायम करने के लिए उन फोर्सिज को बुलाये, वहां मैं यह भी कहता हूं कि हिन्दुस्तान का हर एक प्रश्न ला एंड आर्डर का प्रश्न नहीं है। हिन्दुस्तान का हर प्रश्न शान्ति और व्यवस्था के नाम पर गोली और बन्दूक से हल नही किया जा सकता है। हिन्दुस्तान मे भूख का भी प्रश्न है। इस लिए यह सरकार शान्ति और व्यवस्था के नाम पर भूखे लोगों को गोली न दे। हमारी दूषित वितरण प्रणाली के कारण समाज के वीकर सैक्शन्ज को अन्न नही मिलता है। इस लिए अगर वे विद्रोह करते हैं, तो वह शान्ति और व्यवस्था का प्रश्न नही हो सकता है। वह भूख का प्रश्न है। उस को हल करने के लिए बी० एस० एफ़० और सी० आर० पी० को न बुलाया जाये। उस प्रश्न का समाधान देश के कोने कोने में अन्न पहुंचा कर किया जाये।

अगर बिहार में विद्यार्थियों ने अपनी कुछ मांगे रखी हैं, तो किसी दल के द्वारा अपनी स्वार्थ-पूर्ति के लिए विद्यार्थियों का अनुचित उपयोग नहीं किया जाना चाहिये। विद्यार्थियों की मांगे क्या हैं ? वे कहते है कि हमें ऐसी शिक्षा प्रणाली दो, जिस में हम काठ के पुतले न रहे ; विश्वविद्यालय से बाहर जा कर वहा के झंझावातों में हम अपने आप को असहाय पाते हैं; हम चाहते हैं कि हमारी शिक्षा हमें रोजगार के लायक बनाये, ताकि हम कोई काम करके अपना जीवन यापन कर सकें।

सरकार ने कहा है कि हम ने इस दिशा में प्रयत्न किया है। क्या प्रयत्न किया है ? कोठारी कमिशन की रिपोर्ट में कहा गया था कि दसवीं क्लास और आई० ए० की प्रथम

[श्री भागवत झा आजाद]

क्लास में शिक्षा को वोकेशनलाइज किया जाये। आज तक ऐसा क्यों नहीं किया गया है ? इस के अलावा राधाकृष्ण कमीशन और अन्य कमीशन्ज आदि की रिपोर्ट्स सरकार के सामने हैं। कोठारी कमीशन की रिपोर्ट में यह भी कहा गया था कि यदि देश में मूल और सृजनात्मक साहित्य—ओरिजिनल एंड क्रीएटिव लिट्रेचर-का निर्माण करना है, तो इस देश के बेटो को उन की भाषा मे शिक्षा दी जाये। क्या आज तक ऐसा किया गया है ?

आज भी गृह मन्त्रालय मे अंग्रेजी का बोलबाला है। जिस जनता के नाम पर यह सरकार योजनाए बनाती है और शासन करती है, वे सारी योजनाये और सब शासन-कार्य उस जनता की भाषाओ मे नही, बल्कि अंग्रेजी मे किया जाता है। इस देश मे कुछ आई० ए० एस० और आई० पी० एस० और कुछ समद् सदस्य आदि मिला कर कुल दो परसेंट लोग अंग्रेजी समझते हैं। तो फिर क्यो नही इस देश की जनता की उस की अपनी भाषाओ में—तामिल, तेलुगू, मलयालम और कन्नड़ आदि मे—प्लानिंग को समझाया जाये ? आज नौकरशाही इस देश का सब से बड़ा बोझ है। जब मैं नौकरशाही की बात कहता हू, तो मन्त्री महोदय प्रसन्न न हो, क्योंकि नौकरशाही मन्त्रियों और राजनैतिक नेतृत्व से प्रारम्भ होती है।

आज इस देश की नौकरशाही ने इस देश को तबाह कर दिया है। सरकार की ओर से कहा जाता है कि यह ब्रिटिश काल का हेंग-ओवर है। यह हैंग-ओवर पच्चीस वर्ष के बाद और कब तक चलेगा ? क्यों नही यह मन्त्रालय इस बात की व्यवस्था करता है कि सरकारी नौकरियों के लिए परीक्षाये हिन्दुस्तान की भाषाओ मे ली जाये ? कहा जाता है कि हम ने सिद्धान्तत. इस बात को मान लिया है। यह बात सुनते-सुनते हमारे कान पक गये है। यह बात यू० पी० एस० सी० का मेम्बर है, जो कहता है कि सभी भारतीय भाषाओं में परीक्षायें होने से वाडरेशन किस तरह हो सकता है ? मैं समझता हूं कि हिन्दुस्तान मे ऐसे लोग हैं—आई० ए० एस० और आई० पी० एस० में भी ऐसे लोग हैं—, जो भारतीय भाषाओ मे इन परीक्षाओं की व्यवस्था कर सकते हैं। मन्त्री महोदय उन को इस काम के लिये रखें, लेकिन वह ऐसा नही कर पा रहे हैं।

मैं समझता हू कि मन्त्री महोदय उस सोने की कलम के गुलाम हैं, —और उस कलम के साथ सोने की जजीर लगी हुई है—, जो केवल अंग्रेजी लिखती है। वह उस मनोवृत्ति द्वारा ग्रस्त हुए हैं जो केवल अंग्रेजी सभ्यता को जानती है, जो केवल वालरूम डान्सिंग को जानती है।

क्या हो रहा है बिहार मे ? बिहार मे तीन अफसरों,— डेवेलपमेंट कमिश्नर, डिपुटी चेयरमैन, प्लानिंग बोर्ड और चेयरमैन, इनैक्विजिशन बोर्ड—ने सरकारी नौकर होते हुए भी गौड्डा समग्र विकास समिति नाम की एक सोसायटी बना कर उस को रजिस्टर्ड करा लिया, क्योंकि उन को बड़ा दर्द हुआ कि संथाल परगना का गौड्डा सब-डिविजन एक बड़ा गरीब इलाका है और उसका विकास करना चाहिए। वहां पर सारा काम ये तीन अफसर करेंगे। इस बारे मे वहा के प्रतिनिधियों, श्री जगदीश नारायण मंडल और श्री योगेश चन्द्र मुरूम, को नही पूछा गया है, सी० पी० आई०, सी० पी० आई० (एम०), कांग्रेस (ओ) और कांग्रेस (आर) आदि किसी भी पोलीटिकल पार्टी को नही पूछा गया है। एक सोसायटी बना कर गौड्डा सबडिविजन के विकास के नाम पर ये तीनों अफसर सब पैसा खर्च करते हैं। और आश्चर्य तो यह है कि उस सोसायटी के चेयरमैन

जयप्रकाश बाबू हैं, जो डीसेंट्रलाइजेशन की बात करते हैं। उस सोसायटी में कोई एम० पी० या एम० एल० ए० नहीं है—सिर्फ एक शानदार एम० एल० ए० हैं, श्रीहेमन्त कुमार झा, जिन को अभी मंत्रि-मंडल से हटा दिया गया है।

श्री मिश्रा कहेंगे कि यह प्रान्त की बात है। लेकिन मैं कहना चाहता हू कि हिन्दुस्तान की नौकरशाही और उस के अफसरों के लिए एक कोड आफ कान्डक्ट निश्चित करने और उसका पालन कराने की जिम्मेदारी गृह मंत्रालय की है और अगर गृह मंत्रालय उस जिम्मेदारी को उतार फेंकता है, तो फिर ब्युरोक्रेसी क्या नहीं पागल हो उठेगी। आज बिहार प्रशासन के अधिकारी, आई० ए० एस० और आई० पी० एस०, अगर सब नहीं तो अधिकांश, अगर अधिकांश नहीं, तो कुछ चुनिन्दा खुल्लम-खुल्ला तमाम कानूनों को ताक पर रख कर शासन कर रहे हैं। फिर मंत्री महोदय कैसे यह उम्मीद करते है कि वहा के विद्यार्थी उन की बात को सुनेंगे ?

अगर बिहार के विद्यार्थी अपने लिए छात्रावास मागते है, पढे-लिखे वाइस-चान्सलर की—ब्युरोक्रेट की नहीं—माग करते है, तो वे क्या जुल्म करते है ? अगर वहा के विद्यार्थी सिनेट और सिन्डीकेट में प्रतिनिधित्व मागते है, तो इसमे क्या अनुचित है ? मंत्री महोदय इन बातों को नहीं देखते है और कहते है कि विद्यार्थी विद्रोह कर रहे है, लाओ बन्दूक और गोली। मैं मंत्री महोदय से कहना चाहता हू कि बन्दूक और गोली का इस्तेमाल तभी सफल हो सकता है, जब उन्हे जनता के बहुमत का समर्थन प्राप्त हो। अगर डाकू, चोर और लुटेरे पर गोली चलती है, तो वह कामयाब होती है। लेकिन जब जनता के समर्थन के बिना विद्यार्थियो या भूखे लोगो पर गोली चलती है, तो वह काम नहीं करती है।

दिल्ली का उदाहरण हमारे सामने है। यह कितने आश्चर्य की बात है कि लेफ्टिनेंट-गवर्नर, गृह सचिव और अन्य बडे बडे लोग जमीन लूट लें, लैंड ग्रैब कर लें और ऊपर से रोब झाडें। उन लेफ्टिनेंट-गवर्नर को तुरन्त सस्पेंड करना चाहिए। ऐसे अफसरो को निकाल बाहर करना चाहिए, जिन्होंने जनता की सरकार का अपमान किया है। इस देश मे नौकरशाही इस तरह का व्यवहार करे और यहा पर विद्रोह न हो ? —विद्रोह होगा। अगर इस देश की नौकरशाही इतनी भ्रष्ट हो कि सरकारी अधिकारी बिहार मे गौड्डा समग्र विकास समिति बना लें, दिल्ली मे लैंड ग्रैब कर लें, एक विदेशी भाषा को जनता पर इस लिए थोपें कि उन के बेटे आई०ए०एस० और आई० पी० एस० मे जा सकें और हिन्दुस्तान के गरीब किसान के बेटे अपने गाव की मिट्टी मे चिपके रह जायें तो फिर इस देश मे विद्रोह होगा।

जो लोग अंग्रेजी पढना चाहते हैं, वे उस को पढे। मुझे उस पर कोई एतराज नहीं है। लेकिन उदाहरण के लिए तामिलनाडु के पढे हुए कितने विद्यार्थी बाहर जाते हैं ? केवल दो परसेंट—जो आई० ए० एस० या आई० पी० एस० आदि बनते है। लेकिन तामिलनाडु के— और इसी तरह कर्नाटक, आन्ध्र और केरल के—५८ परसेंट विद्यार्थी अपने अपने यहा खेत-खलिहानों मे, स्कूल-कालेजो मे और फैक्टरियों मे रह कर किस भाषा मे काम करते है ? —अपनी भाषा मे।

अगर यह सरकार देश को वास्तव मे विकास और उन्नति के पथ पर ले जाना चाहती है, तो उस को नौकरशाही पर अंकुश रखना होगा। बिहार के विद्यार्थियों का विद्रोह वहा के शासन के खिलाफ है, वहा के भ्रष्टाचार के खिलाफ है। भ्रष्टाचार सिर्फ पैसा लेना ही नहीं है, बल्कि वहा के विद्यार्थियों को उचित शिक्षा न देना, उन के लिए छात्रावास की व्यवस्था न करना और उन को एडमिशन

[श्री भागवत झा आजाद]

न देना भी भ्रष्टाचार है । मैं चाहता हूं कि मंत्री महोदय इन प्रश्नों पर गम्भीरता से विचार करें ।

तामिलनाडू मे डी० एम० के० पार्टी ने पहले यह कहा था कि हम आटानोमी के प्रश्न को छोड़ देते हैं । लेकिन आज जब कि वह टूट रही है और भ्रष्टाचार के बोझ से दब कर मिट रही है, तो उस ने फिर आटानोमी की बात करनी शुरू कर दी है । इस लिए मैं मंत्री महोदय से कहूंगा कि आप इस का जम कर मुकाबला करें । देश आप का साथ देगा । लेकिन अगर आपके कदम डगमगा तो जायं हमारे समर्थन मे क्या होगा ?

एक छोटी सी बात और कहना चाहूंगा जो एक बडी दर्द भरी आवाज इस पार्लियामेंट में आई थी बोहरा कम्युनिटी के नाम पर– उदयपुर की बोहरा कम्युनिटी के नौजवान लड़के और लड़कियां आई थीं, प्रधान मन्त्री मे भी मिली और आप से भी मिलीं । कमाल है इस कम्युनिटी की बात कहते हैं कि हम मुसलमान हैं और कुरान के नाम पर विवाह शादी सब उन का बन्द कर दिया । यह झूंट बात है । कुरान कभी ऐसा नही कहता । लेकिन बोहरा कम्युनिटी का जो गुरू है बम्बई में बैठा हुआ वह मरी हुई लाशों को उदयपुर मे महीनो महीनों तक दफनाने की रजा, नही देता । 200 लड़किया विवाह करने के लिए है, रजा नही मिलती । क्यों नहीं मिलती ? क्योंकि उस का अधिकार है यह कि वह रजा दे। आप को इस के ऊपर विचार करना चाहिए । यह उस सम्प्रदाय के गुरू का जुल्म है जो हर बात में उन से पैसे लेता है । जन्म पर पैसे, मरण पर पैसे, हर बात में पैसे लेता है । इसलिए मेरा निवेदन कि इस बात को गंभीरतापूर्वक आप देखें ।

अंत. में मैं यह निवेदन करना चाहता हूं कि इस अवसर पर यह बड़ा आवश्यक है कि जब देश मे शांति और व्यवस्था के नाम पर इस तरह की बातें हो रही हैं तो आप प्रश्न के दो पहलू को देखिए । एक तो जो वास्तव में अशांति और अव्यवस्था है वह और दूसरे जो भूख के नाम पर अशांति और अव्यवस्था है । आप की गोलिया और संगीने उन व्यक्तियों पर चलाई जायं जो अशांति और अव्यवस्था पैदा करते हैं । लेकिन आप की गोलिया और संगीने भागलपुर मे अर्जुन मिश्र के हाथ तोड़ने के लिए न चलाई जाय जो बी एम एफ के नाम पर वहां की पुलिस ने किया । आप की बन्दूक शाह मशूर खा के घर में न चलाई जाय जहा कि आप ने विदाउट वारन्ट खर्च कर दिया और कह दिया कि हम शांति व्यवस्था के लिए आए हैं । इन बातों के साथ हम आप से उम्मीद करते हैं कि हम इन प्रश्नों को स्पष्ट इन पृष्ठभूमि मे आप देखेंगे शांति व्यवस्था अलग और भूख की व्यवस्था अलग । आप की नौकरशाही जो हुड़दंग मचा रही है, जो जुल्म कर रही है गोड्डा विकास समिति के नाम पर या लैंड ग्रेब के नाम पर उन पर आप की जबी लगे । अगर नहीं तो आप इस पार्लियामेंट में लाइए वह कानून जिस के अंदर इन को यह अधिकार दिया गया है कि इन के खिलाफ आप कुछ नही कर सकते । उस आर्टिकल को अमेंड कर दीजिए । इन शब्दों के साथ हम आपकी मांगों का समर्थन करते हैं । इस अगर और मगर के साथ कि अगर आप यह कर सकें तो ।

MR. DEPUTY-SPEAKER: Before I call the next speaker, I want to convey an important message to the House.

A few days ago, some Members raised a question about the legality and constitutionality of holding the

Presidential Election and the Minister of Law had agreed to make a statement. Now, he has volunteered to come and make a statement in the House at 6 P.M. or soon after the guillotine of the rest of the Demands.

This is the information I am giving to the Members so that they may not say that they have been caught by surprise.

Shri Chavda.

श्री के० एस० चावड़ा (पाटन) : उपाध्यक्ष महोदय, आज मैं अपना भाषण हिन्दी में करूंगा। गुजरात में राष्ट्रपति शासन है। 31 मार्च से ताल्लुका पचायतें, जिला पचायते और म्युनिसिपल कारपोरेशन मे जनता के चुने हुए प्रतिनिधि नही है। सब म्युनिसिपल कारपोरेशन सुपरसीड किए गए है और सरकार कानून नही बना सकती इसलिए 31 मार्च से इन पचायतो के सदस्य खत्म हो गये हैं। तो मै उम्मीद करता हूं कि गृह मत्रालय के मंत्री महोदय इस बारे मे स्पष्ट कहेगे कि इन पचायतो और म्युनिसिपल कारपोरेशन का चुनाव कब होगा क्योकि मैं अपनी कास्टीट्यू ऐंसी मे हो कर आया हू और जनता चाहती है कि वे चुनाव जल्दी होने चाहिए। अगर आप यह भी बताये कि लेजिस्लेटिव असेम्बली का चुनाव कब होगा तो बहुत अच्छी बात होगी।

गृह मंत्रालय को हरिजन और आदिवासियों के उत्कर्ष का काम भी फरवरी 1973 से सौंपा गया है। अब बिहार मे, अपने हाउस मे जो बहस हुई थी, हरिजन महिलाओं पर जो अत्याचार हुए थे उस बारे मे चर्चा हुई मगर जो पुलिस आफिसरों और पुलिस ने अत्याचार किए थे, औरतों पर रेप किया था, उस बारे मे अभी तक कुछ नही हुआ है। अगर सरकार कुछ नहीं करती है तो इस सरकार को क्या अधिकार है दूसरे को कहने का कि दूसरे ऐसा करें। इसलिए सरकार अच्छा उदाहरण पहले पेश करे और जहां जहां सरकारी नौकरों या अफसरों के द्वारा हरिजनों पर अत्याचार किया जाता है उस बारे में तुरन्त कदम उठाए, उस हरिजन और आदिवासी को सुरक्षित करे। गुजरात में गांधी नगर में जो गुजरात का कैपिटल है वहां सैक्टर न० 29 मे जो सरकारी लोग रहते थे उनमें से एक हरिजन भी रहता था, वह भी सरकारी नौकर था। उसकी औरत हरिजन नही थी, सवर्ण थी। इसलिए जो गर्भा चल रहा था वहां उसको इजाजत नहीं दी, झगडा हुआ, पुलिस केस हुआ। ये सारे लोग सरकारी कर्मचारी हैं। यह केस में हैं। लेकिन कोर्ट से अगर बेनिफिट आफ डाउबट पर छूट जाते हैं तो सरकार का फर्ज है कि डिपार्टमेंटल ऐक्शन लेकर अपना एक अच्छा उदाहरण जनता के सामने पेश करे। ऐसा ही एक दूसरा इसीडेट भी गुजरात में बना है। इस में भी एक हरिजन ने सवर्ण लडकी के साथ शादी की। उसको मारने के लिये लोग आये। मगर उस समय कोई सवर्ण दूसरे से मिलने के लिये आए थे। यह धाधुका की बात मैं कर रहा हू। वह बेचारा उसके लिए कुछ दूध लेने के लिए बाहर गया हुआ था। इसी बीच सवर्ण लोगों ने आ कर उसको पहचाना नही, समझा यही वह हरिजन है और उसको मार दिया। उसका गुना सिर्फ इतना था कि उसने सवर्ण लड़की से शादी की थी। तो जहां जहां सरकारी लोग हरिजनों पर अत्याचार करते है वहा वहां सरकार को बराबर ठोस कदम उठाना चाहिये। इससे जनता पर भी असर पड़ेगा। मगर भारत सरकार भी कुछ करती नही है। उसकी कथनी और करनी में बहुत फर्क है। यह इस ह उस में जिस तरह से बात चलती है उससे हमें लगता है हरिजनो पर अत्याचार होते हैं, हाउस में बहस चलती है और फिर वहा पूर्ण विराम हो जाता है।

भारत सरकार के हाथ में यूनियन टेरीटरीज हैं और उसका उदाहरण आप देखें, यह दिल्ली है, इसमें हरिजनों की क्या स्थिति है? स्लम्स मे रहते है,

[श्री के० एम० चावडा]

सरकारी नौकरी मे रिजर्वेशन है मगर फिर भी वे बेचारे पड़े हुए है । यह अच्छी बात है कि आप रिजर्वेशन का परसेटज बढ़ाते है लेकिन जो है वह भी पूरा नही करते हैं और बढ़ा देते है तो उसका रीऐक्शन क्या होता है ? मैं अभी राजकोट गया था, डाक्टर अम्बेडकर जयन्ती थी, उसमे मुझे बुलाया था । वहा मुझे एक पैम्फलैट मिला जिसमे गवर्नमेंट एम्प्लाइज को लिखा था कि हरिजन आदिवासियों को सर्विसेज मे रिजर्वेशन नही लेना चाहिए क्यो कि उससे एफिश्येसी मेन्टेन नही होती है । रिजर्वेशन के बारे मे भी मैं हाउस को बताना चाहता हू कि जो मेरिट पर आते है उनको रिजर्वेशन मे गिनते है ।

फिर ती जो जैनरल मे आते, हैं उनके यदि अच्छे मार्कस भी है तो उनको जैनरल मे नही लेते है लेकिन इस सब के बावजूद भी रिजर्वेशन पूरा नही होता, कोटा पूरा नही होता, जिससे हरिजनो के अन्दर अन्सतोष फैलता है, एजीटेशन होते है और दलित पैथर जैसी घटनाये होती है। ये लोग महसूस करते हैं कि सरकार एक तरफ कुछ कहती है लेकिन दूसरी तरफ उसको पूरा नही करती । दूसरी तरफ जो नान-आदिवासी है, नान-हरिजन है, वे समझते है कि इन लोगो के लिये इतनी सुविधाये है, वे लोग इनको नफरत की निगाह से देखते है । आपकी रिपोर्ट मे ऐसी बहुत सी बाते बतलाई गई है जिनको पूरा नहीं किया गया है ।

मैं एक और उदाहरण देना चाहता हू – 1944 मे गवर्नमेंट आफ इण्डिया पोस्ट-मैट्रिक-स्कालर-शिप्स आई है जो हरिजनो और आदि-वासियो को मिलता था, लेकिन 1969 मे उसको स्टेट्स पर टाल दिया । क्यो इसलिये कि जो पहले ही अधमरा आदमी है, वह दुखो को सह कर चुप बैठ जायगा । लेकिन मैं आपको बतलाना चाहता हू कि लोग अब चुप नहीं बैठेगे–जैसा बम्बई मे दलित पन्थर बना है, ऐसा ही दूसरा जगह पर भी बनेगा । मैं आपसे निवेदन करना चाहता हू कि पोस्ट मैट्रिक स्कालर शिप्स जैसे सरकार पहले देती थी, उसी तरह से देना चाहिये । दूसरी पञ्चवर्षीय योजना में प्री-मैट्रिक-स्कालर शिप्स के अन्तर्गत स्टेट्स ने 52 लाख रुपया दिया था, लेकिन तीसरी योजना में वह कम हो गया और केवल 17 लाख ही दिया गया । इस लिये भारत सरकार जानती है कि यदि पोस्ट मैट्रिक-स्कालर शिप का नाम भी स्टेट गवर्नमेट पर छोड दिया जायगा तो वह अपने आप आहिस्ता आहिस्ता कम हो जायगा । मैं आपसे विनती करना चाहता हू कि आपकी पोस्ट-मैट्रिक-स्कालर शिप्स की स्कीम काफी सक्सेसफुल रही है, लेकिन अब आप उसको बिगाडने की कोशिश कर रहें है–इस को फिर से अपने हाथ में लीजिये ।

हरिजनों की हालत में पहले और आज मे कोई फर्क नही पडा है । आज भी हरिजन गांवो में कुए से पानी नहीं भर सकता है, धोबी उसके कपडे नही धोता है, नाई उसकी शेव नही करता है । आज हम डेमोक्रेसी की बात करते हैं, लेकिन इस तरह से कैसे चलेगा । यह राष्ट्रीय प्राबलम है, किसी पार्टी की प्राबलम नही है । यदि हम को अपने देश का सिर ऊचा करना है तब इस मामले में सबको मिलकर काम करना चाहिये, लेकिन दुख यह है कि जब गवर्नमेट ही कुछ नही करती, जहां वह कुछ कर सकती है, वहां करना नही चाहती, तो इसका क्या असर पडेगा । इसलिये मैं गृह मत्री मे विनती करना चाहता हू कम से कम जहां जहा आप की यूनियन टैरिटरीज हैं, जहां जहा आप का क्षेत्र है, उसमे कुछ कर दिखलाइये । गुजरात में प्रैसिडेंट रूल है–इस पीरीयड मे वहां जितना रिजर्वेशन है–सर्विसेज का उसी को भर कर दिखला दीजिये । लाखों बी० ए० पास और पढ़े लिखे लोग बेकार हैं, नान ग्रैजुएटस बेकार हैं, इनके लिये कुछ कीजिये–तब स्टेट पर कुछ असर पडेगा और लोग समझेंगे कि सरकार कुछ करना चाहती

है, परन्तु लोग समझते हैं कि सरकार कहती कुछ है लेकिन वैसा करना नहीं चाहती ।

आप ने जो समय दिया है, उसके लिये धन्यवाद देता हूं ।

श्री शशि भूषण (दक्षिण दिल्ली) उपाध्यक्ष महोदय, माननीय सदस्य चावडा जी ने जो कुछ कहा है—वह सही है । इस में कोई शक नहीं कि आजादी के बाद देश में हरिजनों के प्रति काफी कुछ किया गया, लेकिन दो हजार सालों में हमारे देश में कुछ ऐसी परिपाटी बनी हुई है, जिस की वजह से वर्ण-व्यवस्था से जॉटत यह समाज ऊपर उठ कर नहीं आ सका । मैं तो कभी कभी सोचता हूं कि छुआ-छूत इन्सानियत का जहर है । एक व्यक्ति जिसे समान अधिकार प्राप्त है उस के साथ दूसरा भेद-भाव करे, छुआ-छूत करे तो ऐसे व्यक्ति को तो इस देश का नागरिक होने का भी अधिकार नहीं होना चाहिए, उस के लिए आजीवन कारावास की सजा भी कम है । आप दूर न जाइये —दिल्ली से 20–25 मील की दूरी पर ही हरिजनों को कूंए से पानी नहीं भरने दिया जाता, चरण सिंह जैसे नेता यहां मौजूद है, जो वोट डालना तो दूर रहा कुओं पर पानी भी नहीं भरने देते । जैसा चावडा जी ने अभी कहा— यह पार्टीज का सवाल नहीं है, यह राष्ट्र के लिए कलंक है और आप और हम सब को इस के खिलाफ मिल कर लडना चाहिए । जब हम समाज में छुआ-छूत की बात करते है तो सामाजिक ऊंच-नीच, राजनीतिक ऊंच-नीच और आर्थिक ऊंच-नीच का भी इस से गहरा सम्बन्ध है, और जब तक देश में सामाजिक क्रान्ति नहीं आयगी कोई भी समाज आगे नहीं बढ़ सकता । ....

एक माननीय सदस्य . जनसंघ क्या कहता है ?

श्री शशि भूषण : जनसंघ के श्री गोलवलकर जी ने कहा है कि हरिजन, ब्राह्मण—ये सब तो ईश्वर के बनाये हुए है । यह उन के सोचने की बात है, हम इस में विश्वास नहीं करते । लेकिन मैं एक बात मंत्री महोदय से खास तौर से कहना चाहता हूं— इस देश में जहां तक ला एण्ड आर्डर का प्रश्न है चाहे वह किसी भी तरफ से हो—चाहे लेफ्ट-रिएक्शन की तरफ से हो या राइट-रिएक्शन की तरफ से हो—हमें इन दोनों को एक दृष्टि से देखना चाहिए । लेकिन ऐसा होता है कि जब कभी लेफ्ट-रिएक्शन उभरता है तो हजारों नक्सलाइट्स पकड कर बन्द कर दिये गये सैंकडों को मार दिया गया— मैं नक्सलाइट्स के पक्ष में नहीं हूं—लेकिन ऐसा उन के साथ हुआ है । जब राइट-रिएक्शन उभरते है तो उन को मारना तो दूर रहा, एअर-कण्डीशड कार में बैठा कर दिल्ली लाया जाता है, उन को भाखडा दिखाया जाता है, कहा जाता है कि हरिद्वार देख आइये । बडे-बडे मालिकों के बच्चे, प्रोफसरों के बच्चे उन एजीटेशन्ज में हिस्सा लेते हैं, उन को हीरो कहा जाता है और हमारे मोरारजी भाई भी उन के लिए भूख हडताल करते हैं और कहते है कि ये ठीक काम कर रहे है, इन की बात को मानना चाहिए ..

श्री के० एस० चावडा कहां कहा है कि राइट रिएक्शन ठीक काम कर रहे है ।

श्री शशि भूषण फिर भूख हडताल का क्या मतलब है ? जयप्रकाश जी भी कलकत्ते में जो कुछ हुआ उस की भर्त्सना करते है लेकिन दूसरी तरफ जो हिंसा होती है उस का समर्थन करते है । आर०एस०एस० की रैली में जाते है, कहते है कि आनन्द मार्गी ठीक है मैं आप से कहना चाहता हूं कि ला एण्ड आर्डर के मामले में जो लोग कानून तोड़ते हैं,

[श्री शशि भूषण]

बसेज को जलाते हैं, वह कोई भी हो—राइट रिएक्शन हो या लेफ्ट रिएक्शन हो, उन को एक तरह से डील करना चाहिए। जिस तरह से नाक्सलाइट्स का दमन किया गया, अगर उसी तरह से 1 परसेन्ट भी इन के साथ गुजरात, बिहार किया जाता तो ये ऊपर नहीं उठ सकते थे। इन अपर-क्लास के लोगों को, राइट रिएक्शनरीज को तिलक लगाया जाता है, मालायें पहनाई जाती हैं, ये सत्याग्रह नहीं करते, सत्याग्रह लीला करते हैं। हम जेल वर्कों के लिए जाते थे तो हम से कोई बात भी नहीं करता था, अगर 6 महीने भी इन को बन्द कर दिया तो फिर कोई इनमें नहीं जायगा। जिस तरह से रामलीला होती है उसी तरह से इन की सत्याग्रह लीला होती है। मैं चाहता हूं कि इन को मजबूत हाथों से दबाया जाय, चाहे राइट रिएक्शनरी हो या लेफ्ट रिएक्शनरी, हो, दोनों के साथ बराबर का व्यवहार होना चाहिए।

जहां तक पुलिस का सवाल है, सेना का सवाल है आज हमारा गरीब देश 2 हजार करोड़ रुपया सेना पर खर्च करता है और एक हजार करोड़ सेना का सिक बिल्ड करने में खर्च करता है। इसी प्रकार आन्तरिक सुरक्षा के लिए काफी रुपया खर्च करना पड़ता है। यह सब रुपया इस लिए खर्च करना पड़ता है कि हमारी सरकार जानती है कि अन्दरूनी दुश्मन और बाहरी दुश्मन आज बहुत तेजी के साथ हमारा रास्ता रोक रहे हैं। ऐसी स्थिति में मैं जाना चाहता हूं और अपने मित्रों से अपील भी करना चाहता हूं कि देश की स्वाधीनता, देश की प्रगति और प्रजातन्त्र को देश की गरीबी और देश की मंहगाई के साथ नहीं तौला जा सकता है। एक तरफ जब हम करोड़ों रुपए खर्च करेंगे तो महंगाई बढ़ेगी, उसको हम रोक नहीं सकते हैं दूसरी तरफ मंहगाई रोकने का जो तरीका है उसमें ब्लैक मार्केटीयर्स के पास जो दस हजार करोड़ रुपया है उनके साथ भी हमदर्दी बरती जा रही है। आज अगर कोई व्यक्ति चार रुपए की चोरी कर ले तो उसको हथकड़ी पहना दी जाती है लेकिन बड़े बड़े लोग जिनको पदमश्री देते हैं, वह श्री गुजरमल मोदी हों या दूसरे, उनके अपराधों, आर्थिक अपराधों को हम रेसपेक्टफुल समझते हैं, उनके हम हथकड़ी नहीं लगाते है। जो लोग इस प्रकार से आर्थिक अपराध करते है उनके खिलाफ भी सख्ती करनी चाहिए। पिछले दिनों सी बी आई ने अच्छा काम किया है। इस तरह से जो आर्थिक अपराध है उनको भी वह अपने हाथ में ले लेना भी चाहते है और साथ साथ राज्यों को हम मदद देना चाहते है लेकिन सी बी आई के पास ताकत ही कितनी है और न उनके पास उतना धन है। उनके अच्छे अच्छे आफिसर यहां दिल्ली में आते हैं तो उनको रहने के लिए जगह नहीं है। सरकार की ओर से मकान का कंटा भी मुकर्रर नहीं है। सी बी आई में अफसरों और कर्मचारियों के लिए मकानों की कोई व्यवस्था नहीं है। इसकी व्यवस्था होनी चाहिए और आज आर्थिक अपराध तथा अन्तर्राष्ट्रीय आर्थिक अपराध इतने बढ़ गए हैं मैं समझता हूं वह अधिक से अधिक सी बी आई के हाथ में देने चाहिए। बिड़ला जी के अमरीका में जनरल

मोटर्स में बनामी शेयर्स हैं, उसी में से कभी तो उधार लेते हैं और कभी कहते हैं कि कोलाबोरेट लेने दो । यहां के बड़े बड़े व्यापारी जो हैं वह अमरीका में यहूदियों के साथ मिलकर बेनामी धन से बैंक चलाते है । इसके लिए आप सी बी आई और फारेन इंटेलिजेन्स के लोगों को अधिक साधन दीजिए । यह गहरे सवाल हैं । इसके लिए यदि उनको अधिक साधन दिये जायेंगे तो मेरा विश्वास है कि ऐसे लोगों को पकड़ कर हम रिपोर्ट किताब में दर्ज कर सकते है ।

श्री रंगनाथ राव जोशी जी आ गए है, जब आर० एस० एस० के बैन की बात हम करते हैं तो उनको बड़ी तकलीफ होती है लेकिन यह बात सही है कि गांधी जी के मरने के बाद कुछ लोगों ने मिठाई जरूर बांटी थी । किसने बांटी थी, मै आपसे पूछना नही चाहता हूं । कुछ धर जला दिये गए, कुछ पकड़े गए, एक बड़े नेता जेल से माफी मांग कर आ गए । तो जो एक दाग लग गया है उसको आप साफ नही कर सकते है । अच्छे कार्यों से ही उसको साफ कर सकते हैं । पैरा मिलिट्री आर्गनाईजेशन्स की क्या जरूरत है ? क्या हमारी सेना और पुलिस काफी नही है ? एक प्राइवट आर्मी बौद्ध बना ले, एक क्रिश्चियन बना ले, एक हरिजन बना लें, उसकी क्या जरूरत है ? जो हमारी सेना है उसके लिए आप करोडों रुपए का बजट पास करते हैं फिर उसके बाद प्राइवेट सेना की क्या जरूरत है ? प्राइवेट सेना कई बार ऐसे काम करती है जैसे अभी पिछले दिनों उसने बिहार मे किया और कभी दूसरी जगहों पर किया । यह आनन्दमार्गी और सभी मिलकर अराजकता पैदा करते हैं । वैसे तो बड़े धर्म और कर्म की बात करेंगे, दान पुण्य की बात करेंगे लेकिन अमल हम देखते है कि किसी एक नेता को सामने खड़ा कर लेते हैं और उसके पीछे सारा कुछ कुकर्म करते हैं जिन लोगों की यह नीति रही है, जो कूटनीति को अपना सबसे बड़ा धर्म मानते है उनका यह धर्मचक्र है और उसको इस देश की जनता अच्छी तरह जानती है । जहां तक प्रजातन्त्र का सवाल है, इस देश की जनता हमेशा उसको हराती है । जहां तक दूसरा सवाल है उसके लिए सरकार को सख्त कदम उठाने चाहिए लेकिन यह सरकार राइट रिएक्शन के प्रति हमदर्दी रखती है । अगर सरकार थोड़ी सी भी सख्ती बरते तो देश मे अमन चैन हो सकती है ।

जहां तक ब्लैक मार्केटिंग और एडल्ट्रेशन का सवाल है, उपाध्यक्ष महोदय, मैं आपसे सवाल पूछना चाहता हूं कि असेम्बलीज मे बड़ी मुश्किल से जो प्रोग्रसिव एक्ट पास होते हैं वह केन्द्रीय सरकार के पास आते है तो केन्द्रीय सरकार उनको कुर्सी के नीचे दबा कर बैठ जाती है । बंगाल सरकार ने एक बिल पास किया था कि एडल्ट्रेशन करने वालों को आजन्म कारावास होना चाहिए, वह बिल जहा पर राष्ट्रपति के दस्तखत के लिए आया, वह यहां पर मौजूद है लेकिन यहा से निकल नही रहा है ।

आप लैंड ग्रैब की बात करते है लेकिन देश मे करोड़ो अरबो रुपए की सम्पत्ति लैंड लेस लेबरर्स की लैण्ड ग्रैब होती है उनकी लैंड रोज ग्रैब होती है लेकिन कोई शोर नही होता । वहा पर दिल्ली में थोडा सा जरा सा कुछ हुआ तो सारी दुनिया में शोर हो रहा है । इनको जरूर सजा होनी चाहिए जिन्होंने लैंड ग्रैब की है लेकिन ग्रैब को अपराध मानकर सारे देश में कार्यवाही होनी चाहिए । बम्बई, कलकत्ता, मद्रास में और गावो मे रोज लैण्ड ग्रैब होती है । पंजाब मे और दूसरी जगह का आपको पता है । इसलिए वह लैंड ग्रैब का जो सवाल आया है इस पर भी सरकार एक बिल लाये । मध्य प्रदेश की सरकार ने सीलिंग के सम्बन्ध में एक बिल भेजा है उसको तीन साल के बाद वापिस भेज दिया । जो हमारा वित्त मंत्रालय सोता रहता है और गृह मंत्रालय को थोडो

[श्री शशि भूषण]

ही मर्जी होती है उसके बाद वह बिल वापिस जाता है तो अगर उससे सहमत न हों या अगर सहमत हो तो उसको पास करके भेजे और मैं चाहूंगा उसके लिए समय की कोई सीमा होनी चाहिए कि कोई बिल आयेगा तो तीन महीने मे भेज दिया जायेगा । राष्ट्रपति जी इस बात का आश्वासन दें । लैंड ग्रब का जहा तक सवाल है, दिल्ली मे न्यू फ्रेन्ड्स कालोनी का जो प्रश्न आया है सामने उसमे श्री कंवरलाल गुप्त की जमीन, श्री महाबीर त्यागी की जमीन है जबकि दिल्ली का रहने वाला होना चाहिए, 1200 प्लाट्स मे 4 सौ प्लाट्स ऐसे है जो लुधियाना जाम्बिया, कलकत्ता, मद्रास सारे देश के लोगो के है और कुछ लोग ऐसे है जिनके 15 15 प्लाट उसी जगह पर है । मैं चाहता ह पूरी सोसायटी को खत्म करना चाहिए और दोबारा उसका बटवारा होना चाहिए । मैं समझता हूं उनके खिलाफ जाच होनी चाहिये और अगर निर्दोष है तो माना चाहिए । इसके पीछे वह व्यक्ति है जिसने अपने लडके के लिए जो कि बैंक डकैती केस मे गिरफ्तार हुआ है, उसके लिए चार जजेज को फोन किया है और उनसे कहा कि अगर आप यह केस लोगे तो तुम्हे जान से मार देगे । एक जज ने केस ट्रान्सफर किया, दूसरे जज ने ट्रान्सफर किया, तीसरे ने भी ट्रान्सफर किया और चौथे को अदालत मे जाकर धमकी दी, वकीलों ने मिलकर धमकी दी और वह रिटायर होकर बैठ गए । फिर उन्होंने एग्जिक्यूटिव से दरख्वास्त की और जेल के अन्दर गवाह को पहुंचा दिया गया गवाही के लिये ऐसे लोग जो डकैत है जो लैंड ग्रैब तो क्या जो अदालत को धमकिया देते हैं (व्यवधान) मैं चाहूंगा जरूर सी०बी०आई० की इंक्वायरी होनी चाहिए ताकि कंवरलाल गुप्त हो, महावीर त्यागी हों और चाहे कोई भी हो (व्यवधान) मैंने तो फैसला किया है कोई मकान बनाऊंगा नही क्योंकि मैं समाजवाद पर विश्वास करता हूं, जब सबके पास मकान होगा तो मेरे पास भी होगा । (व्यवधान)

माननीय कछवाय जी जरा अपनी शक्ल आइने में देखें कैसी लगती है । उपाध्यक्ष महोदय मै आपसे प्रार्थना करूंगा कि एक शीशा लाकर इन्हे दे दीजिए ताकि अपनी शक्ल देख लिया करें कि जब ये डिस्टर्ब करते है तो कैसे लगते हैं ।

MR. DEPUTY SPEAKER: I may tell him that he has a very beautiful moustache.

श्री शशि भूषण फ्रीडम फाइटर्स के सम्बन्ध मे मैं कहना चाहता हूं कि बहुत अच्छा कदम उठाया है, बहुत से लोगो को मदद दी गई है। लेकिन इसके साथ-साथ इसमे कोई शक नही कि कुछ एम० पीज० हैं जो कभी जेल नही गए, एक सुल्तानी गवाह रहा है, उन्होंने अपने भाई, रिश्तेदार और दोस्तों को सर्टिफिकेट दिए है तथा उनको भी पेंशन मिली है। इसको भी मन्त्री जी देखे जाच करे।

आखिरी बात यह है कि देश मे राइट रिएक्शन ने जो फिजा बनाई, श्री जयप्रकाश नारायण जी के हाथ म झडा थमा दिया उसमे बहुत नुकसान हो रहा है। मैं चाहूगा श्री जयप्रकाश जी से कि उनका आखिरी समय है वे आनन्द मार्गी और आर० एस० एस० का साथ छोडे और सही काम मे लगे। उन्होंने देश के निर्माण का व्रत लिया है उसमे लगकर वे तमाम देश का भला कर सकेंगे वरना देश के इतिहास मे उनको क्या समझा जायेगा इस बात को नही समझते है। हमारी पार्टी और हमारे नेता उनसे लडाई नही करना चाहते लेकिन उन्होंने अन-माईडड सिचिन वार शुरू करदी । जैसे इसका घेराव, उसका घेराव, यहा और वहां आन्दोलन ,35 दिन मे बिहार साफ, इसी प्रकार अभी माननीय अटल जी गये मध्य प्रदेश असेम्बली समाप्त करने चले गये। चुनाव मे हारते है और बाद में इस

इन की बातें करते हैं। मैं चाहता हूं कि प्रजातन्त्र कि रक्षा के लिए और बहुत से तरीके हैं जिन के द्वारा आप अपनी भावनाओं को रोष को प्रदर्शित कर सकते हैं।

आखिर में यही कहता हूं कि राइटर्स एक्शन जो पैरा मिलिटरी आर्गेनाइजेशन्स हैं उन पर बैन लगाया जाय। माननीय दीक्षित जी, आप की ताकत स्वर्गीय सरदार पटेल से ज्यादा है, आप के पास रिसोंसज ज्यादा है और आप चाहें तो आर० एस० एस बैन कर सकते हैं। इसमें क्या समझने की है, सारे प्रमाण आपके पास मौजूद हैं।

इन शब्दों के साथ में इस अनुदान का समर्थन करता हूं।

SHRI FRANK ANTHONY (Nominated—Anglo-Indians): Mr. Deputy-Speaker, I have given notice of a cut motion to draw attention to the erosion of minority rights and the rule of law.

First of all I want to deal with the increasingly desperate position, especially of the smaller minorities. I am aware of the nauseatingly repetitive professions of solicitude for the minorities. We get them day in and day out. But if they are analysed, you will see—good luck to them—that they are directed to the Muslims and to the Scheduled Castes. Good luck to them for these professions of solicitude. The reason is obvious, because today the sole consideration in politics is just politicking, vote-catching. The Muslims and the Scheduled Castes being numerically fairly sizeable, can be decisive with regard to certain of the seats. So these professions are reeled off day in and day out.

So far as the smaller minorities are concerned, may I say this with great respect and without qualification that the Government could not care a tinker's damn, except perhaps for the Sikhs, because although they are comparatively small, fortunately for them they have got the capacity and they have the inclination, to go out into the streets, which is what Government responds to.

I only want to refer to two or three measures taken by Government—contemplated by Government—and calculated to strangle the minorities. That is the shame of it.

SHRI DARBARA SINGH (Hoshiarpur): At the cost of the minorities, you are pleading your case.

SHRI FRANK ANTHONY: On 29th of May 1973, I had written to my friend Y. B. Chavan, the Finance Minister, and had drawn his attention to cl. 6 of the Taxation Laws (Amendment) Bill 1973. It is an utterly criminal, iniquitous provision. In 1962, Government brought in a provision. I think it was Morarji Desai who did it. I took him to Jawaharlal Nehru and Jawaharlal tried to make him see a little sense. He did see a little sense. In 1962 when the amendment was brought, it was prospective, effective from 1st April, 1962. It was to the effect that minority trusts and charitable institutions would after that date not get the protection of sec. 11, that is exemption from income tax of the monies they could find. It meant that after 1962 no religious minorities—no Muslims, no Sikhs, no Christians, no Anglo-Indians—could found charitable institutions unless they were to be taxed out of existence. But I got Jawaharlal to persuade Morarji not to make it protrospective, so that at least the trusts formed before 1962 were not affected. They would still be treated as public charitable institutions and we got exemption from income tax.

But what do you do now? You bring in this evil provision: it is not only prospective, but it is retrospective. So

[Shri Frank Anthony]

all our trusts, whether founded 100 years or 200 years ago, come within the net and the monies that we are giving to our people, poor destitude ladies and young people—you are going to expropriate, it into the coffers the bottomless coffers of the Government. Don't you realise and feel the shame of it? Cou single only the minorities out.

I was a member of the Constituent Assembly. I had the privilege of being there. One of the fundamental rights the framers of the Constitution gave was art. 26. What is article 26? It gave religious minorities the right to found charitable and religious trusts. That is what the framers gave. But today with all your mouthing of secular, democratic professions, you want to destroy only the religious minorities.

In 1962, when the amendment was on the anvil, Minoo Masani and I attacked Government We said why are you doing it? Even to make it prospective is iniquitous. Now you make it retrospective. All our trusts are going to be destroyed and you will do nothing about it because you want money, as I said, for the bottomless pits of the Government coffers.

Then, another inquitous provision is this. Government will deny it, but I am not that kind of small-time lawyer who does not understand the implications. What is the effect of this? Government singles out only the religious minorities for the destruction of their charitable trusts and institutions. That means only the Hindus—that is what it means—only the Hindus will be able to have charitable and religious trusts, public trusts, free from income-tax because the Hindus constitute 85 per cent of the population The Scheduled Castes are already exempted. So, they can have Scheduled Castes trusts which do not pay income-tax. The Hindus will have these trusts because they form 85 per cent and they will say that these are for the poor, and they will keep them for the Hindus. But how can a microscopic minority say it is a public trust for everybody? We have to say that it is for themselves. But as soon as they say this you garrotte them and you destroy them.

You talk about secular democracy and a pluralistic society: this is a country of religious minorities. But I do not know who has thought of this; some moron in the Finance Ministry. In the name of secular democracy you want to destroy us.

Then, look at the other inquitous provision. It is already there. God knows, some of us do work outside. We build things worth crores of rupees for poor people. I had built up a few lakhs for my poor old ladies; a central relief fund, and you bring in this evil provision of income-tax on charities I was getting contributions, from my people, small contributions, so that I could help my destitute old ladies What do you do? You bring in the income-tax provision If I manage to save Rs. 5,000, you grab the whole thing away. So, I had to scrap my central relief fund for my old ladies. Are you not ashamed of yourselves and of your professions of secular democracy? Instead of encouraging us, a small minority, in our self help, you seek to destroy us because Government do not care a tinker's damn. Government does not give one pice to my poor old ladies. Government does not give one pice to my poor, Anglo-Indian orphans. I do all that. I do not ask you.

AN HON MEMBER: It is not true.

SHRI FRANK ANTHONY: It is very true. We do not take one pice because if we take one pice you immediately garrotte our institutions. I had to close down our Central Relief Fund because as I said, you want

everything for the hungry maws of the Government, you want to tax everything; you want to destroy the minorities, and you will not even allow us to help our poor.

Let me say a word about the increasingly desperate unemployment position. It is hopeless so far as minorities are concerned. We have the Annual General Meetings of my Association. I have an MLA in each State. Everyone of them, without exception, tells me, "The employment exchanges are cess-pools of corruption." They are riddled with corruption from top to bottom. And what happens to a small minority? You do not care, and our numbers are too small for you to care. An Anglo-Indian cannot be registered without paying Rs. 500 to be registered, and to get an appropriate place he has to pay Rs. 1,000. So, they do not go to them: the employment exchanges are so riddled with corruption that they do not go to them.

Then, what have Government done? Government has compounded this scourge of unemployment by this criminal hostage of the sons of the soil movement. I accuse the Government not only of encouraging but of sanctifying the sons of the soil movement, the greatest scourge which could have been inflicted on this country. What have you done? In the public sector, you have said that 80 per cent of the jobs should go to the sons of the soil. The railways have sent out a circular. You had entered into collusion with the Shiv Sena to give it to the Maharashtrians, and who are the Maharashtrians? Not the people who were born and bred there but those whose mother-tongue is Marathi. You have entered into an alliance with these people and your greatest criminal hostage is this.

What about your six-point formula in regard to Andhra Pradesh? I know what has happened so far. People from Bangalore and other places come to me. Apart from the fact that their children cannot get jobs, can you blame them for finding cattle-boats and getting out of this country? Brilliant boys and girls go there, and they are asked: "Has your father been resident in Bangalore, Mysore, for 15 years?" The boys says, "No, Sir. He is a Central Government servant; liable to transfer." Then the reply is. "I am very sorry." The father has got his property in the State, his father had property in the State. They say we are sorry; your father was not resident for 15 years; you cannot get admission in the College. Now you compound it with this criminal hostage of the Andhra Pradesh formula. I used to sit alongside Dr. Shyamaprasad Mookerjee in those days, and I alone opposed Governments giving this criminal hostage when Government was creating Andhra Pradesh. It was Pandora's box. Government are going to split the country into watertight compartments cultural and linguistic enclaves. Now with the Andhra formula, you are going to atomise the country districtwise. Then at the same time you talk in a mealy-mouthed way: common citizenship, national integration. It is bad enough when you had residential qualifications; now you are going to have residential qualifications districtwise.

15.00 hrs.

Finally, as a lawyer who everyday has to deal with these matters, I want to refer only to one particular aspect. There is this sinister, steady erosion of the rule of law by the Government. I am talking about the cynical continuance of this fictitious emergency. In 1971 the war was over. You still continue the emergncy? Article 352 contemplates a grave emergency affecting the security of the country, threat of war, external aggression, etc. Is there a grave emergency now? You are facing a little trouble with the Nagas, a few of them there and some Mizos there. It is the confession of the inept and utterly impotent

[Shri Frank Anthony]

character if you say; because the Nagas give you a little trouble, the Mizos give you a little trouble, therefore, there is an emergency. Under article 353. during emergency, you have superseded the federal character of the Constitution. You can give executive directions to any State; you can legislate on any subject in List II. All our precious fundamental freedoms are contained in article 19. freedom of speech freedom of expression and freedom of association freedom of jobs. All are suspended. Tomorrow if somebody wants to indulge in some political gimmickry and today it is Government by gimmickry and you take a swipe at the press, what can the press do. They will come to me and say; Mr. Antony, you argue the cases very well, please take up this case. I will not be able to get it admitted. The Courts will say: what can we do: Article 19 is suspended. There is no freedom left in this country except the freedom of the Indian citizen to rot in jail without trial. I do these cases under the Maintenance of Internal Security Act and the D.I.R. almost every day. The D I R is a draconian and unprincipled. It provides for the "subjective satisfaction" of whom? of pettifogging district Magistrate. I use the word 'pettifogging' advisedly because your district Magistrates are at back and call of Sub-Inspectors of Police, they are at the back and call of every M L A and every Minister. It is the District Magistrate's subjective satisfaction. When we go to the Supreme Court, they use a catch-all phrase, security of the State public order. The Supreme Court says we are helpless, we cannot just do anything, however malafide or however baseless it may be Under the Defence of India Rules one does have to give any ground. The preventive detention is bad enough in all conscience, but you have to give the grounds. If one ground is bad or irrelevant the Court strikes it down. But under the Defence of India Act and Rules it is the lot of the Indian citizen, without any ground being given, to rot in jail and to rot in jail without trial.

When the Government talks about rule or law and constitutional methods it is like Satan quoting scriptures. How can the Government talk about this? You have crucified the rule of law; you have crucified and suspended every fundamental right of this country. The violence that is happening is because you have lost all credibility, all democratic credibility, all credibility as maintainers of the rule of law. Because you have crucified the rule of law and you continue to do so. it is an invitation to the people at large to follow extra-constitutional methods, to go into the streets.

श्री दरबारा सिंह (होशियारपुर) डिप्टी स्पीकर साहब मैं ने भी कुछ दोस्तों से सुना है डेपकेसी के नाम पर उन्होंने डेमोक्रेसी के खिलाफ बहुत सी बातें कहीं। मैं सबसे पीछे बोलने वाले बहुत इंटेलीजेंट और जो माहिर वकील भी है, मैं कहना चाहता हूं कि डेमोक्रेसी का यह करिश्मा है कि आप जो अंग्रेजों के वक्त बोल नहीं पाते थे आज इस हाउस में बोल पा रहे हैं।

SHRI FRANK ANTHONY: Sir, on a point of clarification. This is deliberately false. My friend is speaking out of ignorance. I was not a GSO. I used to sit in the opposition.

SHRI DARBARA SINGH: You are privileged to say anything, any false thing you can say. We are not GSOs.

SHRI FRANK ANTHONY: You read my speeches made before Independence.

15.07 hrs.

[SHRI JAGANNATH RAO JOSHI *in the Chair*]

श्री दरबारा सिंह : आप जरा सुन लीं जए। सब से ज्यादा आप की इगनोरेंस है। आप एक कमरे में बैठ कर तैयारी कर के आ गये। आप मैसेज में नहीं हैं, आप इस बात को समझ लें कि हम लोगों की नब्ज को जानते हैं, उन में रहते हैं, उन में काम करते हैं। आप एक सोसायटी बना कर यह कहते हैं कि रिलीजन पर बहुत भारी ठेस लगाई जा रही है। आप जरा तहम्मुल से सुनिये। मैं आपको कहना चाहता हूं कि ब्रिटिश पीरियड में जब कि डेमोक्रेसी कतई नहीं थी, एक बाहर से मुल्क का राज्य था, उस वक्त यहां कोई डेवलपमेंट नहीं थी। सिर्फ सड़कें भी अंग्रेजों के जाने के लिए ही थी और यहां के लोगों पर रिप्रेशन करने के लिए ही बनाई गई थीं, कम्युनिकेशन्स का कोई विशेष प्रबन्ध नहीं थी, कोई इन्तजाम नहीं था। फ्यूडल सिस्टम था और एजुकेशन भी कहीं नहीं थी, एग्रीकल्चर को बिल्कुल इगनोर किया हुआ था हर लिहाज से। उस वक्त पापूलेशन भी बहुत कम थी। यह सब कुछ होते हुए भी मैं कहना चाहता हूं कि आज इस के उलट चीज है। अंग्रेजों के चले जाने के बाद आजादी के बाद डेमोक्रेसी आई है। इस से कौन इंकार कर सकता है कि हरेक की जबान पहले से बोलने के लिए खुली है और वह जो पहले बिल्कुल चुप रहते थे, जिनकी जबान पर ताला था, जो चल फिर नहीं सकते थे और जिन पर अंग्रेजों का रिप्रेशन होता था, उन की जबान आज बहुत लम्बी हुई है। आज वह बोल सकते हैं और जो उन के मन में आता है, उस को वह कह सकते हैं। यह डेमोक्रेसी नहीं है, तो और क्या है जो इस हाउस में इतनी बातें कही गई हैं जाती तौर पर भी कही गई हैं और जमायत के तौर पर भी कही गई है। और वह डेमोक्रेसी यही है जिस में आप बोल सकते हैं, कुछ कह सकते हैं, लिख सकते हैं, पढ़ सकते हैं, सारी चीज तो है। और किस चीज का नाम है डेमोक्रेसी, जिस के लिए इस जोर से आप आवाज बुलन्द कर रहे हैं।

तो मैं यह कहता हूं कि आज सोसाइटी एक्सपेंड हुई और एक्सपेंड होने के साथ-साथ हमारी मुश्किलात भी बढ़ी और उन मुश्किलात के साथ-साथ रिफार्मस भी हुए और डाइमेंशन जो क्राइम का है, वह भी बढ़ा है। हम समझते हैं कि क्राइम्स के बारे में मैं यह कहूं कि पिछले 10 साल में हिन्दुस्तान की जो पापुलेशन बढ़ी है, वह 27.4 परसेन्ट बढ़ा है और ज्यों-ज्यों पापूलेशन बढ़ती जाती है त्यों-त्यों यह प्राब्लम जो क्राइम्स की है यह भी बढ़ती जाती है। मैं आप को उस बात में नहीं ले जाना चाहता कि क्राइम्स की स्टेटिस्टिक्स क्या है। आज उस में मैं आप को नहीं ले जाना चाहता लेकिन इंक्रीज क्यों होती है, उस के बारे में मैं कुछ अर्ज करना चाहता हूं।

एक बात तो यह है कि हमारे मुल्क में जो देहात के लोग हैं, वे कस्बों में आ रहे हैं और अर्बेनाइजेशन हो रहा है। आर्बेनाइजेशन होने के कारण नये-नये फैक्टर्स आ रहे हैं। इस तरह से एक तो अर्बेनाइजेशन हुआ, दूसरा है इंडस्ट्रियलाइजशन और तीसरा है पापूलेशन ग्रोथ जो कि बहुत तेज हो गया है। इनटरनल माइग्रेशन भी है। इस के साथ-साथ टेक्नोलाजी में भी चेन्ज हुआ है। इस वजह से एडमिनिस्ट्रेशन आफ जस्टिस में बहुत बड़ी मुश्किलात का सामना आज हमें करना पड़ रहा है। आज ये सब बातें जो हैं ये आज से 20, 25 साल पहले नहीं थीं। आने वाले पेटर्न में हमें सोचना होगा और इस साइंटीफिक ऐज में इस को हल करना है। अर्बेनाइजेशन के बारे में, चेयरमैन साहब, मैं अर्ज करूं, यह जो रेस्पोंसीबिलिटी सरकार की कही जाती है। देहातों के लोग नौकरी की तलाश में शहरों में या कस्बों में जाते हैं, उनको वहां मुश्किलात पेश आती हैं। देश में बेरोजगारी है इस में कोई दो राय नहीं हैं। इसको दूर करना सरकार का काम है। इस काम में लोगों की उसको कोआपरेशन भी मिलनी

[श्री दरबारा सिंह]

चाहिए। इंडस्ट्री बढ़ी है। इसके साथ-साथ क्राइम भी बढ़ा है। आप इंडस्ट्रियलाइजेशन के पैटर्न को देखें। औरतें भी काम के लिये घरों से बाहर जाने लग गई हैं। बच्चे पीछे रह जाते हैं। उनका क्या हाल होता होगा। वे इगनोर होते हैं। ये सब चीज क्राइम बढ़ाने में मददगार साबित हुई हैं।

पापुलेशन ग्रोथ हमारा तेजी से हुआ है। सरकार ने कुछ इंतजाम इसके लिए किए हैं। दवा दारू की सहूलियतें मुहैया की हैं। उम्र लोगों की पहले से ज्यादा हो गई है। मैडीकल एड की सहूलियत बढ़ाने की वजह से ऐसा हुआ है। ज्यादा माउथ खाने के लिए आगे आए। इन सब कारणों से तरह-तरह खराबियां हमारे सामने आ रही हैं।

जो पेजेंट हैं, कामगर हैं, जो छोटा काश्तकार है उसकी मुश्किलात बढ़ी है। वह कहीं न कहीं नौकरी की तलाश में जाने के लिए मजबूर हुआ है। वह शहर में जाता है तो उसको मुश्किलात का सामना करना पड़ता है। वह इगनोरेंट होता है। टैक्नालाजी हमारी बढ़ी है। आटोमोबाइल्स, एयरोप्लेनज, कम्प्यूटर्ज, टैलीफोनइलैक्ट्रिसिटी तथा दूसरी ऐसी चीजें जो डेलपमेंट की आई है उनके साथ साथ नए-नए काम भी बढ़े हैं लेकिन साथ-साथ क्राइम भी बढ़े है।

आप देखें कि इलेक्ट्रिसिटी बोर्ड बने हुए हैं। जब कभी उन में काम करने वाले लोग स्ट्राइक पर आते हैं तो किस तरह से सैबोटाज करते हैं। वे चेन डालकर बिजली फेल कर देते हैं। नई टेक्निकल, नए-नए ढंग के क्राइम के केसिस होने लग गए हैं। अब इनको नोट करने के लिए हमारे पास कोई फोर्स तो होनी चाहिए। हमारे बसु साहब कह रहे थे कि इतनी ज्यादा बी०एस०एफ० आपने क्यों खड़ी कर दी है। स्ट्राइक, हड़ताल, सैबोटेज तथा दूसरी ऐसी जो चीजें हो रही हैं उनके मुकाबले में कोई फोर्स तो होनी ही चाहिए। कुछ इसका इंतजाम तो करना ही होगा या तो कुछ इंतजाम कर सकते हैं। लेकिन खुद आप सैबोटेज को प्रोवोक करने वाले है जाहिर है कि उसका इंतजाम तो सरकार को ही करना होगा, उसी पर इसकी जिम्मेदारी आती है।

एडमिनिस्ट्रेशन में, जस्टिस मे ओवर लोडिंग है। पहले का बैकलाग चला आ रहा है। उसको निपटाने के लिए हमको तेजी से काम करना होगा। लोग कई कई सालों तक जेलों में पड़ रहे इसको देखना होगा। जेलों का इंतजाम भी ठीक करना होगा। जेलों में रिफार्म करने होंगे। एडमिनिस्ट्रेशन रिफार्म्ज को कोई इन्क्वायरी इसके बारे में आई है। आप सोचें कि जो लोग जेलों मे पड़े हैं उनको हम डीह्यूमनाइज न करें, बल्कि उनको ह्यूमनाइज करने की हम को कोशिश करनी चाहिए। पुलिस अफसरों के बारे मे मैं कुछ कहना चाहता हूं। पे कमिशन ने उनके लिए सीनियर स्केल रिकामेंड किया था। उससे अधिक आपने उनको दिया है। 1100-1600 रिकोमेंड हुआ था और आपने 1200-1700 दिया है। उनकी मांग है कि उनको 1800 मिलना चाहिय। पे कमिशन ने लिखा है:

"Most of these officials are in States"

चौथाई हिस्सा ही इनका आपके जिम्मे आता है। साथ-साथ उसने यह भी कहा है:

"The career prospects of IPS officers should be better than those of other services."

इसके बारे में आप जरूर ध्यान दें। ये आपकी सर्विसिस को कंट्रोल करने हैं, डिसिप्लिन को कंट्रोल करने वाले यही लोग हैं, यही एक बाड़ी है और मिलिट्री के बाद, अगर इस काम में कोई मदद करता है तो यही करते हैं।

जहां तक बैकवर्ड क्लासिस और शेड्यूल्ड कास्ट्स तथा ट्राइब्ज का सम्बन्ध है उनके लिए आपको किसी को जिम्मेदार ठहराना होगा। बहुत सी घटनाएं हुई हैं। वे आपके नोटिस में भी आई है। आप लोगों ने यहां मजैस्टिक बातें नहीं की हैं। उन्होंने यही कहा है कि फलां-फलां जगह पर यह हुआ है। जहां-जहां ये घटनाएं हुई है वहां तहकीकात करके आप को जो इनके लिए जिम्मेदार हैं उनको सजा देनी चाहिये और लोगों को वहां सैटिसफाई करना चाहिये। मांग की गई है कि होम मिनिस्टर इस्तीफा दें। लेकिन आप तो सारी मिनिस्ट्री का ही इस्तीफा मांगते है। आप तो चाहते है कि सब कुछ गडबड में पड जाए। अगर इस देश के हालात को दुरुस्त करना है तो समाजवाद के खिलाफ जो ताकतें खडी हो रही है, राइट रिएक्शन खडा हो रहा है और स्ट्राइक सैबोटेज वगैरह जो हो रहा है उन सब को हम सब को मिल कर मीट करना होगा। हमारे लिमये जी ने चण्डीगढ में पिछले दिनों ब्यान दिया था कि सैबोटेज वगैरह जो है इनका हम सब लोगों को मिल कर सामना करना होगा। इसको रोकना होगा और भी बातें उन्होंने कही थी लेकिन यह भी एक बात कही थी। हमें चाहिए कि हम इस पर गम्भीरता से विचार करें।

पचायतों को जो अधिकार दिए गए है वे अधिकार उनके बने रहने चाहियें। किसी के भी उनको न दिया जाए। लोगों को मौका दिया जाना चाहिये कि वे उनको चलाने की कोशिश करें। नीचे से और आपका सिस्टम दुरुस्त होगा और लोगों को वहां तथा ऊपर से भी जस्टिस मिले तो लोग इसमें उत्साह लेंगे और उत्साह से काम करेंगे। लोगों को सैटिसफैक्शन होगा कि आपने ताकत का डिसट्रीब्यूशन किया है।

SHRI PILOO MODY (Godhra): Mr. Chairman, Sir, having listened to the debate so far I have found that speakers from the Congress Benches, one after the other, have got up to defend the cause of democracy in this country. When I listened to the speeches, I began to wonder whether they are referring to India or to some other country that they see in their dreams.

Each one of them has said that democracy has survived and flourished in this country. I must admit that this is not my reading of the situation at all. If I may take you back somewhat, for the first 18 years of our Independence, democracy survived in this country purely as a result of the charity of Jawaharlal Nehru. Jawaharlal Nehru, for his many faults, had a certain kink about democracy and that kink was that he wanted the whole world to realise and know that he was a great democrat. This is what Jawaharlal Nehru's attitude towards himself India and the whole world was. And that is why democracy survived during the first 18 years of our Independence.

Unfortunately, for Jawaharlal Nehru and for India the democracy that was there for the first 18 years of his life was not democracy which was intrinsically strong-built around the institutions that make democracy a meaningful thing. But it was there for the great Mughal to dispense as and when he thought it was in jeopardy.

The institutions of democracy, starting with the Presidency, the Parliament itself, the Cabinet system, Opposition parties, a fearless press, an independent judiciary, public opinion in the country, are the institutions on

[Shri Piloo Mody]

which democracy survives and thrives. These institutions are built in such a fashion that no temporary aberration, no temporary popularity of an individual, such as, the "Indira wave", no hurricane, no tycoon, nothing can shake the foundations of such a democracy. That democracy continues irrespective of a massive mandate and is handed over when the mandate ceases to be a mandate such as the situation is today. Democracy survives and something else takes the place of the mandate that was originally given. This, to me is the survival of democracy.

When I heard Mr. Bhagwat Jha Azad saying that you can still scream, you can shout and you can still say whatever you like and, therefore, he is satisfied that he has given sufficient proof of the fact that democracy exists in this country, to me it is a meaningless exercise. We have come to a state in our lives when, no matter what we say and how hoarse we cry, there is nobody who can report us; there is no way by which we can project our ideas because the independent means of mass communication has also been neatly bundled into the governmental sector.

These people for the last so many years, have been shouting in the name of socialism. But I cannot understand how they intend to bring about socialism in this country. They say that socialism implies a fair deal for every one which implies that there should be a distribution of wealth. But the distribution of wealth without the distribution of power is a meaningless exercise; it is an exercise in futility. This brand of socialists, in particular, depends on concentrating all power into their own hands. With the concentration of power that is going on by the Congress on the one side, how is the distribution of wealth ever to take place on the other? Therefore, I think that this basic hypocrisy of saying that they want to distribute wealth can only be brought about if they are prepared to distribute power. And how should they distribute power? I am not asking any one of them to give up their power. All that I am saying is, give up doing things that you cannot do; give up this business of centralised planning. Let there be a plan for every district of this country; let the plans be implemented by the district administration. Let there be a total decentralisation. After all so much money is allotted year after year for development of the districts; whether it is done through a Five Year Plan or whether it is done through an Annual Plan or whether it is done through the budgetary provisions of the Central Government or whether it is done through the budgetary provision of the State Governments. it is that much money that filters down to the village. Unluckily, the money is going through the leakiest pipe or pipeline that has ever been devised, and by the time the water finally reaches the districts, there is nothing left at the other end of the pipe; it has all been taken away Money is being spent, India is a fabulously rich country; there is no shortage of anything in this country; the only thing that we lack is good intentions and good men to run our affairs. Therefore, even development becomes meaningless in this country And we hear the hoarse cries such as we heard at the Congress Working Committee meeting recently that they do not get the participation of the people in the process of planning How is it possible? Somebody sitting in Delhi, some punk kids prepare a position paper that position paper becomes the philosophy of the ruling party and thereafter the man in the village is expected to have an appreciation of and rapport with, this position paper that has been prepared by half-educated, half-illiterate, half-baked individuals who masquerade in the name of leaders of the Congress Party

Therefore, if there is to be any reversal of policies, it must start with the outflow of power. If only the money earmarked for each district is handed over to the district and it is said 'You do what you like; you do what, you think, is best for the district', then at least half of it will be properly utilised and you will see the results of their development, the tangible results, from day to day, from week to week, from month to month and from year to year. And you will associate the people with the process of development. Instead of that you have plans and a thousand people along the lines to interpret, to alter, to sanction, to re-sanction and thereafter the whole series of files that are created to be dealt with on any particular subject. The whole exercise of the Government has become meaningless The reason why Indian democracy has become totally meaningless is because we have a sort of facade here where debates are supposed to take place, but I do not know how much of what I have said is ever absorbed by the Minister, I do not know how much of it is ever considered Does anybody meet and say, "So and so has made a good suggestion; why don't we implement it?"

Is something ever discussed in the Cabinet except rubber-stamping what has already been decided somewhere else? As long as we continue with this process to hear these gentlemen talking in terms of how safe is democracy in this country is something that frightens me. I tell you quite truthfully. I do not think that this structure of democracy will outside this Parliament. I do not think that this structure of democracy may even survive the next six, eight or ten months because their is no strength left in this structure and there is no resilience left in this structure.

SHRI B. V. NAIK (Kanara): Are you serious?

SHRI PILOO MODY: Yes, quite serious. Is your question a serious question?

SHRI B. V. NAIK: Yes. Quite a serious question.

SHRI PILOO MODY: Because there is no intrinsic strength left in them, the institutions of demoracy have been eroded. People no longer have faith in the Congress. Read your papers, it is not worth the time you spend on it. Come to Parliament. As I said, an isolated activity goes on divorced from the needs, requirements or the aspirations of the people. Take the radio. People listen to it only for what Lata Mangeshkar sings, not for what Indira Gandhi has to say.

Then go to the other institution, the bureaucracy. We have to-day employed 20 lakhs of people. Sardar Saheb just now said that they were over-worked and, therefore, there is a backlog We have employed 20 lakhs of people. Their only job from morning till night between 6 cups of tea is to say 'No'—'No' to the citizens whenever he comes to them. You want a bottle of milk—'No'. Want a ration card? No. Want to build a house? No. Want to build a factory? No. Want to go abroad? No. Besides saying 'No', they do not know what to say....

MR. CHAIRMAN: Now, there is no time.

SHRI PILOO MODY: I think it is quite wrong that you should be setting a bad example, because, if any one wants to speak, you say, 'No'. You also are a victim of the same mania that has spread in this country, that is, to say 'No', whereas in the rest of the country it is easy to turn a 'No' into an 'Yes'; only it costs you a little money.

Therefore, the entire system....

SHRI DINESH CHANDRA GOSWAMI (Gauhati): The hon. Member may now say 'Yes' and sit down.

SHRI PILOO MODY: This is the concern of these people for democracy,

[Shri Piloo Modey]

Therefore, the entire system is built on obstructions, obstructing the citizen from doing what he wants to do, and as long as you do not remove these obstructions and you do not start making saner laws, we are doomed. Because the origin of these difficulties starts with the so-called policy planning of the Congress Party which somewhere in 1955-56 took the country along the wrong path to progress and has resulted in a plethora of laws, some contradictory to each other, laws which this Home Ministry was expected to administer, a plethora of laws which are contradictory to each other, with the result that nobody to-day knows whether he is within the law or outside the law or where he is. I think the time has come when the laws of the jungle would be preferable to the laws made by these *junglees.*

SHRI DINESH CHANDRA GOSWAMI (Gauhati): I start my speech with a small anecdote. One day a new and junior preacher who was to deliver his maiden sermon went to the senior preacher and asked him, 'Look here. I am going to deliver my maiden sermon. Will you kindly give me some hints and training?' The senior preacher asked, 'All right. Which passages of the Bible or the religious books are you going to preach?' He gave him that passage. The senior preacher made certain side notes and told the younger one, 'Go and follow my side notes. You will be having a very successful speech' He came and found in the side note comments like, Here, the arguments are very strong. Speak emotionally.', 'Here arguments are emotional, therefore, strive to bring home your point by raising your finger' Then, lastly, it was sidemarked, 'Here, arguments are very weak So yell like hell' and that is precisely what Shri Frank Anthony did this afternoon. I can tell Shri Frank Anthony that he cannot protect the interests of the minorities in this country by creating a cleavage between one section and one religious community in this country and another religious community. I want to sound a note of warning to the Home Ministry. It seems that this type of speeches coming from people like Shri Frank Anthony, particularly, in the sensitive areas of this country, are creating not only difficulties in the sensitive regions but are to-day creating a grave danger to the security and integrity of this country and I hope that the hon. Home Minister will take note of it Shri Anthony spoke on many things. I will come to them later on.

The country is faced with many problems. Whatever Mr. Poloo Mody may say, the fact remains that the structure which we have cherished, the democratic foundation of the country, has deep roots but it is facing attacks from many quarters, from the right extremists and the left adventurists. I will not go into the details of all the strategies of these parties as my time is short. But it is time that we, sitting on this side of the House and the Government, have to seriously ponder over this question, as to why it is that in this particular moment the right extremists and the left adventurists have become so alert and active. How is it that these force (who have no popular backing) have been able to create a sort of situation in which the democratic foundation itself has been threatened. How is it that the youth, the students, the younger generation of the country, are not approaching the problems of our country with a constructive approach? My own reading is this. If you look to the entire situation of the country, you find that it is the vulnerable section of society, it is the down-trodden section of society,—the section which has benefited the least from independence for the last 25 years,—has stood by this system. The aspirations of the vulnerable sections are very limited. They have felt that because to a certain extent their conditions have improved, this system will one day be able to fulfil their limited aspirations which they possess. Because of the development of science and technology,

education, communication, etc. the world has become today a very smaller place to live in. The younger generation in their heart of hearts want to achieve what their compatriots of the other countries have achieved. They want to achieve the standard of living and a way of life obtaining in other western countries. But they have a feeling that the scope of fulfilment of their aspirations is very limited. Because of the dichotomy between aspirations and fulfilment in this country we see signs of instability. Today if you look to the younger generation you find two types of students and youths.

One section of the younger generation feels that the democratic system, the parliamentary system, is not going to deliver the goods. So they wanted to attack the system.

Another section of the youth feel indifferent about the whole thing. They are utterly indifferent to the whole system. They feel, whatever may be the system, that is not going to improve matters.

So, they accept facts as they are and remain indifferent to the whole thing.

I feel, Sir, both these are extremely dangerous to the democratic foundations which we cherish. Those who are indifferent are equally dangerous. One thing which we all know and the students also know is what we cannot fulfil all our aspirations at once. In spite of this why is it that they have become angry so much? My own approach is this. I do feel that they have a feeling in their heart of hearts that the system itself is so slow and defective that it is not able to deliver the goods.

There have been various attacks on bureaucracy saying that they do not want to do good to the country, etc. I will not make such a general sweeping statement at all. But it is a fact that the system of administration is moving like a 'bullock-cart'. Our ideas and aspirations are growing at a faster rate but our achievements are growing at a slower rate.

My own appeal to the hon. Home Minister is this: If you want to create a right structure in this country, you must re-structure the enitre administrative system, so that the administrative system may move at a faster rate Files moving at a slow-pace from one desk to another, from one officer to another, decision being delayed at all levels. cannot be continued for long We have to see that the whole system should be such that it can deliver the goods at a much faster rate.

I feel that the Home Ministry should do is this Looking at the report of the Ministry, I find that it gives a sorry reading. The two measures needed for the country—one against the rise in price and the other against the students' unrest—have been summarily dismissed at one page in this Report.

My appeal to the Home Ministry firstly is this that they must tackle these two volatile issues. I have no comments to make about any individual officers. Unless you change the administrative structure how is it possible for you to move at a faster rate and create a sense of confidence in the minds of the younger generation and see that what they are aspiring for is achieved as early as possible? I think it is not that easy to move fast in this system. What is agitating the public mind to-day is this There is a great divergence between what we really preach and what we practise.

About price rise and scarcity also, I feel that the people are not so much agitated because of the price rise or because of scarcity of commodities a these people of our country have lived for long long years in conditions of scarcity and rising prices After all, at no point of time, probably, the common men had enough in their pockets to purchase the essentials. Why is it

[Shri Dinesh Chandra Goswami]

that suddenly to-day the people are agitating? My own feeling is that it is not because of scarcity or rise in prices but because they find that in spite of our talk about scarcity we can get everything in the market at the artificial price. This is something which is agitating the minds of the people.

The complaint is that we talk of scarcity. But, even though there is scarcity, everything is available in the market. While a section of the population who have enough money can get all the luxurious articles, the others do not get them. Therefore, I feel that if you want to do away with this feeling, then you must take steps to see that profiteers and hoarders and other persons are brought to book. I am not saying that nothing has been done. But, I have a feeling that the administrative structure has not sufficient inbuilt provisions to punish them. Why is it that in Kanpur when 22 people have died due to glucose injections, even now, we have not been able to bring before the House a legislation by which we can give the punishment equivalent to the punishment that we give to a murderer.

As you have rung the bell, I do not want to take much time. I shall pass on to some of the problems regarding the North-Eastern Region. You have seen a disturbing news in the papers. My colleague, Shri Sathe raised it I shall quote it from one paper It reads as follows:—

"Sensational revelations about clandestine activities of certain foreign powers with the help of some anti-national elements in the sensitive North Eastern region are expected following the smart detection of two 'Very high frequency' transmitter cum receiver sets here with foreign markings on them. Acting on reliable information collected by the State Intelligence Department, Meghalaya police arrested a number of persons who are suspected to be linked up with these secret activities. The persons arrested under the Defence of India Rules were brought here for interrogation. Police expect that the interrogation will lead to more clues to secret activities of certain foreign powers in the N. E. region. Police believe that a number of local businessmen are also connected with such anti-national activities."

It has come for the first time in the paper. From the time that I have come to this House I have times without number, repeated to the Home Ministry that the North-Eastern region is a very sensitive region and it is the region in which you can create a sense of instability for all times to come because there are various castes, communities, linguistic differences, so on and so forth.

To-day we find that there are differences of various nature in the North-Eastern region I have no hesitation in saying that these alleged disputes have been engineered by some interested parties. Already Assam was divided. It has been divided with clearly defined demarcated boundaries And, under no circumstances should at this present juncture anything be done to see that Pandora's box is opened again in the name of so-called alleged boundary dispute I feel that if you really want to create a sense of stability in that region, you should see that you activise the North-Eastern Council and see that it functions effectively to fulfil the purposes for which it was brought into existence to have comprehensive economic improvement on the whole hill region. I find on page 10 of this report that cursorily some reference has only been made—a very short reference. Nothing has been said as to how you are going to achieve the objective.

Since you have rung the bell, I do not want to encroach upon the time of other members. I however hope

that the Home Minister will take note of all the points raised by me while replying to the same.

SHRI SAMAR GUHA (Contai): Sir, since I got the opportunity to enter into this House of the People, I pledged myself to a sacred mission to commit this Government to unearth the mystery about Netaji Subhas Chandra Bose With the cooperation of Members of all the parties of both the Houses the Netaji Enquiry Commission was set-up. I have not an iota of doubt that Netaji did not die in plane crash. The whole story is a myth. But I wanted to establish it through a judicial enquiry.

The Netaji Enquiry Commission has completed its proceedings but rather 'incompletely'. The Chairman is going to write the report. I will enumerate the reasons as to why I have used the word 'incompletely'.

Sir, I had written a letter to the Prime Minister saying that the Government is reluctant to cooperate with the Commission. In reply to that the Prime Minister wrote to me:

> "I have your letter of the 3rd January.....I received your letter of 21st December also. But since it mainly concerned the Ministry of Home Affairs, I passed it on to my colleague. the Home Minister, with a request to send you a reply."

But, unfortunately, the request that was made by the Prime Minister herself remains unheeded. I have not got any reply from the Home Minister as yet. I want to keep on record how reluctantly the Government cooperated with the Commission:

(1) The Government supplied a large number of documents to the Commission very late, only after it completed its inquiry work in South East Asia and Japan, except Formosa. These documents contained many vital informations, but the Commission could not undertake follow-up actions due to late delivery of such documents.

For example, the Commission could not examine Col. Tada who was entrusted by General Terauchi, Head of the Japanese South East Command, to draw out the secret plan for Netaji's escape, when the Commission visited Japan. The Commission also could not examine Mr. Kishi of Tokyo, who wrote to Shah Nawaz Committee that he definitely knew till 1948 that Netaji was alive. The Commission also could not examine a Japanese who claimed to know that Gen. Sidei, who was entrusted to escort Netaji, was alive after the alleged plane crash in which Gen. Sidei was reported to have died with Netaji.

(2) The Government did not make any worthwhile attempt to persuade the Government of Japan to hand over war-time documents about Netaji. The Government of Japan supplied only a book written by Gen. Kawabe of Burma Command on Netaji, which contained only his recollections about 'Chander Bose'.

(3) The Government did not inform the Commission whether efforts were made by them to find war-time documents about Netaji from the Governments of U.K., U.S.A., Russia and China. The Governments of U.K and U.S.A. did make inquiries soon after the reported plane crash to verify whether the news of Netaji's death was a camouflage to cover his escape. No effort was made to trace Mac Arthur's reported telegram to Mountbatten in which he informed the latter that "Bose has again escaped." Netaji had a lot of correspondence with the Government of Russia as his last plan was to go to Russia. But the Government did not make any request to so-friendly a Government, like that of Russia, to furnish all war-time documents and other informations about Netaji, although many reports were published that Netaji was kept as a war-prisoner inside a Siberian concentration camp.

(4) The personal file of late Pandit Nehru, which was reported to contain

[Shri Samar Guha]

many informations about Netaji, like Chiang Kai-shek's inquiry report about Netaji, report of Indian Mission from Nanking regarding Netaji, a reported letter written by Netaji himself to Pandit Nehru from Manchuria, the report of an American correspondent of 'Chicago Tribune', Mr. Alfred Wagg etc, has not been supplied to this Commision. Why?

(5) Government have supplied only copies of some original documents, without affidavit. Many pages of such documents are either missing, or destroyed or have been withheld from the Commission. There are many gaps in serialising the pages of these documents. I give you a few examples. First, about the secret file No. F. 23 (156)/51-PM in an attached note, it has been stated that these papers have been "destroyed".

These files are as follows:

S. Nos. 1-A, 2-A, 3-A, 4-A, 6-A, 8-A.

S. Nos.-16A.UO note No.D|S-8666 dated 24th August, 1953 from PM's Sectt. to Shri Mohd. Yunus, MEA.

S. No. 17A,—UO note No. D.3788-8EA/53 Shri Mohd. Yunus, MEA (SEA. BR) to PM's Sectt.

S. No. 27-A—Memo No. 2|53|19713|601 (151) dated 13th October, 1953, form Shri Mohd. Yunus, US. MEA to PM's Secretariat; and

Notes Nos 11, 12, 13, 14, 15, 18, 19, 22, 24, 25, 26 and 29 (destroyed). As for the PM's Secretariate Files, the No. of the file is 12(226)|56-PM regarding "Investigation into circumstances leading to the death of Shri Subash Chandra Bose (since destroyed)".

More lists of files and notes missing or destroyed can be added, but these instances of destruction of vital documents are enough to show that the Government did not want to disclose all the documents to the Commission.

(6) The Government did not make any serious effort either to send the Commission to Pakistan to examine Col. Habibur Rehman or bring him to India. The statement made by Col. Habibur Rehman to the Defence Intelligence at the time of the Red Fort Trial has either been destroyed or withheld from the Commission.

(7) The 75-page report of Shri B. C. Chakravarty, who was deputed by the War Secretary, Government of India, The statement made by Col. Combined Services Detailed Interrogation Centre (SSDIC) to interrogate at Red Fort in 1948 Col. Habibur Rehman and others top-ranking INA officers, and doctors and nurses who claimed to have treated Netaji in Taipei hospital and the high Japanese military personnel who planned Netaji's escape, and whose report of interrogations was scrutinised by the highest British Military Intelligence sent from England and counter-signed by Col. Stevenson, in charge of the Indian section of CSDIC, and which was submitted to the UK Government and the Government of India as well on 30th December, 1945 and which concluded that 'Col. Habibur Rehman told lies or the Japanese Government concealed facts' —the Government of India did not submit this vital document of the CSDIC to the Commission. If it is missing or destroyed, the Government did not make any effort to get it from the Government of the UK. This document would have revealed many vital facts about Netaji-mystery.

(8) Correspondence between Pandit Nehru and President Chiang Kai-shek about Netaji and the inquiry made by President Chinag Kai-shek at the request of Panditji, through the Mayor of Taipeh regarding the alleged plane crash, the findings of which contradicted the death report of Netaji have not been submitted to the Commission. Copies of these correspondences are still available in the archives of the

Government of Formosa, which the Latter is ready to send to the Government of India, provided an official request is made for the purpose. But the Government of India have declined to write to the Government of Formosa.

MR. CHAIRMAN: The hon. Member may pass it on the hon. Minister and he would look into it.

SHRI SAMAR GUHA: Then, (9), the Government of India inhibited the Netaji Inquiry Commission from acting freely while it visited Taiwan. The Minister of External Affairs, Shri Swaran Singh in a letter dated August 14, 1973 wrote to me stating:

"As we do not have diplomatic relations with Taiwan, neither the Government of India nor Judicial bodies appointed by the Government of India can enter into direct or formal contacts with the Government of Taiwan and its departments ...It was natural that we should suggest to the Commission not to make any formal approach to the Taiwan authorities and to make an independent enquiry without enlisting the formal co-operation of any official or non-official body there..".

"The Commission in its judgment accepted this suggestion".

But strangely our STC and MMTC are having trade and business with Taiwan worth crores of rupees, disregarding the qualms of diplomatic formalities.

If the Commission was permitted to seek the co-operation of the Taiwan Government, it could secure official meteorological reports from the Taipei Airport Authority which would have definitely proved the untenability of the plane crash theory involving Netaji. It could get photographs of the Taipei airport and its surrounding terrains which would have conclusively established that the three photographs of the alleged ruins of the same crashed plane carrying Netaji, which were submitted to the Shahnawaz Committee by Col. Rehman, were actually photographs of three separate crashed planes having dissimilar features of the surrounding terrains. The Commission could also get positive roof from the Government of Taiwan that a plane crash took place with Japanese military officials at the reported place, as allegedly involving Neaji, in 1944 and not in 1945.

MR. CHAIRMAN: Please conclude.

SHRI SAMAR GUHA: I have specially prepared this. This is of very very great significance for the future.

The Commission could further secure official death certificate and crematorium certificate issued as that of Netaji, but would have found that these certificates were actually of a Japanese soldier and not of Netaji. Finally, the Commission would have got all the documents and reports of findings of a number of inquiries conducted by the Government of Taiwan about the alleged plane crash involving Netaji and the copies of the correspondence between Pandit Nehru and President Chiang Kai-shek as well, which would have finally convinced the Commission that the plane crash theory involving Netaji was a planted story to ensure safe escape of Netaji. The Commission would have found, on the basis of such documents, that any further inquiry was unnecessary and could have straightway concluded that Netaji's death story was a myth.

Will it be overdoing it if I say that by not permitting the Commission to seek the co-operation of the Government of Taiwan, the Government of India can be accused of sabotaging the main objective of the Commission?

(10) The complete copy of Mountbatten's Diary about Netaji and a document that was purposely left by the Government of Japan at Saigon at the end of the war, although they destroyed all other documents, intending to

[Shri Samar Guha]

mislead the Allied Army about the alleged death of Netaji, were not submitted to the Commission.

(11) The report submitted by Mr Alfred Wagg, a correspondent of the *Chicago Tribune* to Pandit Nehru in early 1946 after his investigations at Saigon and Taipei about the plane crash story, in which he challenged its veracity and provided Panditji with a photograph of Netaji reportedly taken after the date of alleged plane crash has also not been supplied to the Commission by the Government.

(12) A very important Japanese who was a high military officer during the war and who knows many things about the Netaji mystery, is living at Rajgarh in a Japanese Buddhist temple under an assumed name of 'Bikshu Sato'. But the Government made no effort to produce him before the Commission.

(13) The Government conducted many inquiries about Netaji for many years along the Himalayan frontier, particularly during 1962 Indo-Chinese war, the reports of which have also been withheld from the Commission. The Government have also conducted inquiries about many 'Sanyasis' in India, but only partial reports of those inquiries have been sent to the Commission.

(14) Whether Netaji's name was enlisted as a war criminal or not, about which the Government gave many misleading informations to Parliament. As revealed from the Files of the External Affairs Ministry supplied to the Commission according to four Confidential Notes (i) No. 136|ASW dated 20-12-67, (ii) No.-375-FS|67, (iii) No. HAG|151|2|67 and (iv) No. NY(PM) 352(14)/67, it is clear that the Government did not make serious efforts to conclusively know whether Netaji was declared as a war criminal. This issue is very pertinent to understand why Netaji did not reappear after the war.

MR. CHAIRMAN: You have focussed attention now.

SHRI SAMAR GUHA: In two minutes I will conclude.

(15) The secret documents pertaining to transfer of power to India related to Netaji and facts about the undisclosed chapter of Maulana Azad's book *India Wins Freedom*, which reportedly contain matters regarding Netaji still remain secret even for the Commission.

(16) Dubiously, the Government changed three Secretaries and many members of the staff of the Commission during the last three years and now, at the penultimate stage of finalising the report, the Government have strangely changed almost the entire staff of the Commission without giving any plausible reason for such steps.

The Government of Japan left many hints to disbelieve Netaji's death story. The unsually photo-minded Japanese could not produce any photo of the dead-body of Netaji to convince the Allied Powers about the report of Netaji's death, as the reported death of Netaji was just a mere fiction. The death certificate and crematorium certificate supplied by the Japanese Government ,as purported to be that of Netaji, were found, after scrutiny, to be that of a Japanese soldier. The death certificate of General Sedei, the Manchurian expert of the Japanese Army, who was given the assignment to escort Netaji to a safe destination, after careful examination, was discovered to be a fraudulent certificate.

General Fuziyara, the highest liaison officer, working as the link between Netaji's Azad Hind Government and the Government of Japan significantly told a friend of mine in Calcutta that "the Government of Japan left enough hints about Netaji, and it was the responsibility of the Government of India to pursue the matter." It is known to the country what the Government

of Free India did for the greatest Revolutionary Pilgrim of the Indian Freedom.

MR. CHAIRMAN: Your time is up.

SHRI SAMAR GUHA: I am finishing I have firm reasons to believe that the story of Netaji's death is a myth. In hit historic that journey in quest of Indian freedom, before Netaji got into the Frontier Mail at the midnight of the fateful day of 17th January, 1941, the Indian pilgrim paused for a moment to utter a few significant words, and told his nephew, "Sisir, either I will return during the war or it may take even more than 20 years after the war."

Sir, I shall conclude by saying what Sardar Patel said at a meeting in Calcutta, at Deshapriya Park, in February, 1946, "*Bhagwan, Hamare Netaji ko wapas do.*" "God' give back our Netaji."

I may recall, before finally concluding what Rabindranath Tagore said. He said: "*Tomar asan shunya aji; He veer! Purna karo!*"—"Thy throne is lying empty. Oh the Hero! Thou adorn it today!"

As I said, I consider Netaji's death story in a myth and I shall believe that he is in the world of the living.

SHRI KARTIK ORAON (Lohardaga): Mr Chairman, Sir, I rise to support the Demands for Grants for the Ministry of Home Affairs. This is the most important Ministry in the Government in the sense that is responsible for the actions and ommission of ohe Ministries, and therefore, this Ministry has the onerous responsibility of guiding the destiny of the nation today.

Today, the entire country is in a state of turmoil. We are living in a society which is plagued by the scourge of materialism. There are cases of violence, loot and arson all over the country, as a matter of course, particularly the cases in Gujarat and Bihar.

If the development of nuclear weapons represented the beginning of one age or one era, an increased consciousness of the environment and its limitations may be the beginning of another. A vicious circle, a vicious environment in which popular wrath it manifested is infinitely a more powerful force for destruction than nuclear might. The greatest danger to the continuance of a good and stable government is a stage in which the politicians are looked down upon.

In the good old days, crimes of the type now coming to light were very rare and unusual. We had the Indian monarchy, the British monarchy and then the Indian Independence, but never before had we such an alarming situation of law and order. The law and order situation of this country has been growing from bad to worse, while it should have gone from good to better. It is indeed a very sad commentary on the performance of the Indian administrators in the democratic set-up.

16.00 hrs.

Sir, many problems are raising ugly heads and we must solve them dispassionately. For instance, there are the spiralling prices of all essential commodities; the students' unrest, public anguish, law and order, the non-availability of essential commodities, rampant corruption. Today we find that 45 per cent of our Indian population is living below the poverty line; 30 per cent of the poor people live in Bihar and Uttar Pradesh, and 50 per cent of the poor people live in Bihar Uttar Pradesh, Madhya pradesh and Andhra Pradesh. It is right of every citizen to discuss public affairs frankly and freely but such discussion must never be directed towards inciting the public to indulge in loot, arson and violence. If they do so, then deterrent punishment must be given. The question of party or caste or group should not arise. In the eyes of law everybody should be treated equally. It is rather a peculiar situation that is developing in

[Shri Kartik Oraon]

our country. We call ourselves a strong democratic nation. We should hang our heads in shame because not only have we miserably failed in providing two square meals a day to every citizen in the country, but we have also failed to create confidence in the minds of the people free from fear. It is not the change in civil or criminal law or law of defection or Constiutional law but a law of convention based on strong national character, which is the need of the hour. The greatest breeder of national character is the sense of justice and a human belly well fed, which we failed to establish.

We are at the threshold of a crumbling economy and it is about time for all political parties in this country to sink their differences and put their heads together to sort out the problems that face the country. It is not the problem of any political party. It is the problem of the country. At the time of the national struggle, most of the political leaders of various parties were all Congressmen. They were known as Indians and as Indians they fought for the liberation of this great country. I am reminded of what Sir Winston Churchill said. Please do not misunderstand what I say.

At that time every Indian was considered to be a Congressman. While opposing the Bill to grant Independence to India, introduced by Mr. Clement Attlee in the British House of Commons, Sir Winston Churchill had this to say :

"Liberty is man's birthright. However to give the reins of the Government to Congress at this juncture is to hand over the destiny of hungry millions to the hands of rogues, rascals and free booters. Not a bottle of water or loaf of bread shall escape the taxation. Only the air will be free and the blood of these hungry millions will be on the head of Mr. Attlee. India will be lost in political squabbles. It will take a thousand year for them to enter the periphery of philosophy or politics. Today we hand over the reins of Government to men of straw of whom no trace will be found after a few years."

Don't we think that it is a challenge to Indians as a whole regardless of party affiliations. Let us see to what extent we can get over the present situation. Once again I request you not to misunderstand me but take it in the spirit in which I have said it.

The Home Ministry has a special responsibilty for the Scheduled Castes and Scheduled Tribes. I must congratulate the hon. Home Minister for having brought a sub-plan for the development of the tribal people under article 275 of the Constitution. Sub-plans have been asked for from various State Governments. I want to suggest only one thing. Most of the time the amount which is allotted to the states by the Centre for the development of Scheduled Castes and Scheduled Tribes is diverted to other purposes. My request is this; if you are going to provide any outlay under this sub-plan, please ensure that this outlay is non-divertible to things which do not form part of the sub-plan.

Then, in regard to the scheduled castes and scheduled tribes, we had the Scheduled Castes Scheduled Tribes Order (Amendment) Bill. This was discussed in 1970. Then, it has gone into cold storage. Many scheduled castes and scheduled tribes have been deprived of the facilities which they would have received by now. Four years have passed. I hope something will be done to bring this up so that a larger number of scheduled castes and scheduled tribes can take advantage of the privileges. So far as scheduled castes and scheduled tribes are concerned, sometimes I feel they are scheduled not for development but for exploitation. The way in which they are being treated makes me feel so.

We come to know that there are some cases where in spite of the best intentions of the Prime Minister and in spite of the best intentions of the Home Minister, the officers feel that it is not their duty. They do not share the responsibility with the Minister. This is what I feel.

I will give one instance where I am rather surprised to find how Government could try to refrain from helping Scheduled Castes and Scheduled Tribes where they have got a way to help. For instance, there is the DANI (Delhi Andaman and Nicobar Islands) service Rule. According to Rule 31 of DANI Services, promotion to Grade I officers from Grade II officers is to be on the basis of merit with due regard to seniority. Now, by giving one grading higher the officers belonging to scheduled castes and scheduled tribes have an opportunity of being promoted. But, during the last 13 years, the Ministry of Home Affairs, have not been following this rule. They have been following something else. They have been following what is called 'seniority-cum-fitness method' so as to deprive these schedule caste and scheduled tribe officers of their promotion. Then, Government of India issued another order. This was by the Cabinet Secretariat (Department of Personnel) dated 27th November 1972. Under this, Government issued instructions introducing reservation to matter of promotion to be made on the basis of 'seniority-cum-fitness'. This covered all classes. Class I, II, III and IV posts. Under these orders, the officers belonging to scheduled castes and scheduled tribes were to get reservation in matters of promotion. They stood a very good chance and they had an edge over others. But, now, the Ministry of Home Affairs—I do not know whether it is a fact is contemplating to go back again to the rule 'merit with due regard to seniority'. This is the way of having circumventive designs to obstruct or prevent the scheduled caste and scheduled tribe officers from getting their due share. This has got to be looked into.

Then, I would like to make another point. In Bihar, there was one superintendent of police who was, without any Cabinet decision, made to unceremoniously hand-over charge at the instance of some of the politicians, big motion and corrupt politictians of Bihar. Then, Sir, my friend Mr. Bhagwat Jha Azad made a reference to the Godda Integrated Development Committee where he said that all the big shots are associated. That part falls in the Chota Nagpur Santhal parganas region. This region is the richest area in India. One-third of the mineral wealth of the country comes from this area. But, the people in the area are the poorest. They have all sorts of dissatisfaction. The Government of Bihar set up the Chotta Nagpur Santhal Parganas Autonomous Development Authority. But, this is just a show piece. They are not giving any funds. There is no authority, nothing of the kind. I would request the hon. Minister of Home Affairs to see that if the State Government is not looking after them, then, the Central Government should step in and try to adopt the same formula i.e., six point Formula. as they have adopted in the case of Telangana. There is no difference. The problems are of the same nature.

Then, I would like to refer to another matter. Sometime back, I mentioned about the traficking of tribal girls from Orissa. From the industrial area. of Ranchi, there had been traficking of tribal girls to Arrah and other places.

I would like to mention only one other point and I would not take much of your time. The point is, we have already completed two decades of planning and we have always said that we have been trying to improve the living conditions of our people. The First Five Year Plan spelt out the central objectives of planning with initiation of 'a process of development which will raise the living standards and open out to the people new opportunities for a richer and a more varied life. Obviously, we have not been able to reach our pre-determined tar-

[Shri Kartik Oraon]

gets. Our Prime Minister said in April 1971:

"We do not have all the time in the world. We must make a dent in the next three years or four years at the very most."

Now three years have passed. I personally think we have visibly failed in cashing her popularity. Even though we have got very stable Governments, we have not been able to cash her popularity.

Since independence, during the last 27 years we have had many trials and errors. We have experimented and gained results We have had failures also.

Indian polity, I believe, by now is mature enough to arrive at objective conclusions even on issues which generate controversies and conflicts. For instance, we in India today are still thinking a lot about our bureaucracy. There is a wrangle between the bureaucrats and technocrats. During the British regime we had the Indian Civil Service, the Indian Educational Service and the Indian Service of Engineers, Indian Medical Service and so on. Now that our country is development-oriented, it is all the more necessary that these services should be restored But that has not been done.

During the British regime the ICS officers were the backbone of British imperialism. In the changed context the concept of administration should change. During the British regime they had to carry out the orders of the masters. Now they have to carry out the will of the people. This is the difference.

In any task of national importance, authority and responsibility must go together. Under the existing administrative set up, authority and responsibility do not go together, since the authority vests with the generalist administrators whereas the responsibility to deliver the goods is with the field functionaries, that is, the technocrats or the specialists. If there are shortfalls or failures. It is either the engineer who gets the blame, or it is the Minister who gives an explanation in Parliament, and the generalist-administrator goes on merrily without any direct involvement of public accountability. To day the engineers have got the responsibility while the IAS officers have got the authority without any responsibility.

It has been rightly said that power with responsibility is democracy, power without responsibility is autocracy and responsibility without power is bankruptcy. The technocrats come under the last category and hence bankruptcy in our plan implementation.

Pandit Jawaharlal Nehru, Shrimati Indira Gandhi and our worthy President have all the time laid so much stress on the dignity and status of the technocrats in the present context. But we have not been able to do anything for them. We are doing things lightheartedly. We are not realistic or pragmatic in our approach.

In Specialists and Generalists, edited by F F. Ridley, it is stated:

"None of the countries has anything like our Administrator class, generalists in function and generalists in background in India they are Specialists in function, Generalists in background. Recruitment to higher Civil Service on the basis of an entirely non-vocational education is rare.

In America, a man trained in sciences and the professionals based on the sciences finds it easy to move up into higher administrative posts. A large proportion of senior officials have qualifications in engineering, the sciences, business and public

administration, medicine and law The Federal Services is one of the specialised offices doing either specialists jobs or general administrative work in offices in which their particular knowledge is considered essential.

In Sweden, where jurists occupy many of the policy posts, professionals in turn fill many of those in the top management of public services.

In France, the professionals hold a large share of the directional posts in those branches of the administration for which their training has prepared them

The Australian system is one in which professionals are dominant, it is heavily weighed to give preference to the Officer who can demonstrate competence in his particular job Specialists generally enjoy parity of esteem, in some cases their prestige is actually higher than that of generalists. As a rule career opportunities are as good, if not better and salary scales are often advantageous.

"Can one tell a man that he must remain a Scientist or 'rig' the system to this end, when he wants to become a manager, particularly if the manager enjoys a higher status, exercises more power and receives a higher salary?"

No service should be treated as inferior or superior. The goal of socialism can only be achieved if the different sections of the community work together in a spirit of cooperation and mutual assistance. The Government must come above petty prejudices and take a realistic decision in the matter of fixing the pay-scales. It has been rightly pointed out to some members of the Third Pay Commission:

> Pay-scale is not merely provision for the needs of the employees but a impetus for efficiency and an instrument for social change.'

Therefore these thing have to be taken in the correct perspective.

SHRI R. P. ULAGANAMBI (Vellore): Mr. Chairman, Sir, we are today discussing the Demands for Grants under the Control of the Ministry of Home Affairs. I would like to bring certain important issues before this House.

Under the Chapter "Offical language" in the Report for the year 1973-74, the Ministry of Home Affairs have taken many steps to introduce and impose Hindi in all fields of the Central Government Departments. According to the directives issued by the Home Ministry, even the international agreements should be translated into Hindi and the correspondence of the Central Government with all the Departments should be increased from 30 per cent to 50 per cent. Even for Hindi translation, there are targets fixed, that is, 60,000 standard pages should be translated into Hindi.

What about other 15 languages enshrined in the Constitution in Eighth Schedule? There is nowhere any mention made about the development of translation in other languages of international agreements or of Central Government correspondence to be translated into other national languages.

As regards the implementation of a two-year phased programme for the progressive use of Hindi for the year 1973-74 and 1974-75, the Home Ministry has issued a directive that in the Union Territory of Delhi, which is the capital of India and new schools to be opened after 1-1-74 should not have English as the midium of instruction but they should have either mother-tongue or Hindi as the medium of instruction. They should not have English as the medium of instruction in the Union Territory of Delhi which is the capital of India. This is an indirect imposition of Hindi on non-Hindi speaking people.

I have received many complaints from the employees of the Central

[Shri R. P. Ulaganambi]

Government and the employees of the Railways that the Home Ministry has issued many directives to impose Hindi as a condition for promotions. The promotions of some of the non-Hindi speaking employees were overlooked because of their not knowing Hindi or not attending the Hindi Classes conducted by the Department. Such is the state of affairs prevailing in the Home Ministry. It is against the assurance given by the hon. Prime Minister in this House

This Report is published in both the languages, English and Hindi. I have no objection to its being published in English as well as in Hindi. But the Hindi words should be in Hindi language. Here, it is published—Government of India (Bharat Sarkar). The words "Bharat Sarkar" are publisned in English letters. So also is Published-Ministry of Home Affairs (Griha Mantralaya). The words "Griha Mantralaya" are published in English letters You can have "Griha Mantralaya" but not in English letters When this thing was introduced in this House, we opposed it. Our Prime Minister promised in this House that they would replace it We are not objecting to have it in both English and Hindi. But we are objecting the language in which the Hindi words are published You can publish Hindi words in Hindi language, not in English letters So, this is against the promise given by the Prime Minister in this House If you go on imposing Hindi in this manner, directly or indirectly imposing Hindi on all Government Departments and even through Parliamentary papers, I tell you that what happened in 1965 may be repeated You know what happened in 1965. Tamil Nadu was in turmoil At that time I was a student leader and I was one of those many victims who were beaten by the police. I was imprisoned. There are lakhs of young people who are prepared to shed their blood against imposition of Hindi The tigers are sleeping. Do not try to awaken the sleeping tigers. My request is that Hindi should not be imposed in such an indirect manner. It is against the promise given by the Prime Minister in this House.

Whenever we demand State autonomy, the Congress people say that the DMK's demand is for Secession, for separation. The Tamil Nadu Assembly recently passed a Resolution urging the Centre to amend the Constitution for establishing a truly federal set-up with full State autonomy; the Resolution wanted the State to have autonomy to secure the integrity of India, to promte the economic development and to enable the State Government to have close contact with the people and to function without restraint That is the fundamental idea behind our demand for State autonomy. When we are demanding State autonomy, you are saying that it is a demand for secession, for separation Mr. Sheikh Abdullah demands autonomy for Jammu and Kashmir. The Central Government is prepared to discuss it with him. What are you having is double standard? Mr Sheikh Abdullah at one time was asking for more than State autonomy; now he has come down to this level, and the Central Government are prepared to have parleys with Mr. Sheikh Abdullah

SHRI ATAL BIHARI VAJPAYEE: Kashmir has a special status

SHRI R. P ULAGANAMBI: Why? Even Mr. Vajpayee. . .

SHRI ATAL BIHARI VAJPAYEE: I am saying. Do not blame me

SHRI R P ULAGANAMBI The Central Government have no compunction to discuss with Sheikh Abdullah who once demanded self-determination But they have not got the guts to discuss the question of State autonomy with a duly elected State Government They are discussing, negotiating and also wooing . .

SHRI ATAL BIHARI VAJPAYEE Behind the purdah.

SHRI R. P. ULGANAMBI: I do not know what is going on behind the purdah. Mr. Vajpayee may be knowing because he met the Prime Minister recently. I look only from outside.

The DMK is second to none in patriotism. We have already proved it. In 1962 when India was aggressed by China, our late lamented leader, Aringyar Anna, set aside our demand for separation and we rose as one nation. gain in 1965 when there was an aggression from Pakistan and also in 1971, we made our stand very clear. We collected Rs. 6 crores and handed over to the Prime Minister....

SHRI UMA SHANKAR DIKSHIT: That is why he became so popular.

SHRI R. P. ULAGANAMBI: My demand is: Why do you doubt our sincerity, why do you doubt our bona fides?

SHRI UMA SHANKAR DIKSHIT: No; we do not.

SHRI R. P. ULAGANAMBI: Then why not enter into a discussion? Why not invite and open a discussion? The Government of Tamil Nadu had appointed a Committee under the chairmanship of Shri Rajamannar and it submitted its report. The report has been circulated to all Members of Parliament....

SHRI K. S. CHAVDA: I have not received one.

SHRI R. P. ULAGANAMBI: I am prepared to supply it to each and every Member of Parliament. It was sent to the hon. Minister. The Resolution passed by the Tamil Nadu Assembly has also been sent. The Tamil Nadu Government have written many times. But so far nothing has happened. Why not invite them and open a discussion and appoint a committee to deal with this?

We demand State autonomy because that would enable the States to devote more attention to the economic development of the people in the States. So, my appeal to you is that you should not have any suspicion about our demands. While you can enter into negotiations with Sheikh Abdulla cannot you talk with the Tamil Nadu Government because there is no difference between our demand and Sheikh Abdulla's demand?.... (*Interruptions*) In what manner the powers can be shared and what are the powers that should remain with the Centre and what should go to the States, and what powers they are prepared to offer to the States—— all these may be subject for negotiations. Hon. Members from the ruling party talked of defending democracy and our friend, Shri Darbara Singh also talked that democracy is in danger and it should be defended. Here, the Home Ministry's report says:

> "Several political parties organised agitations on issues like price rise, shortages of foodgrains and essential commodities, unemployment.....etc."

It is stated in the annual report, 'several political parties'. I do not know whether by that it includes the Congress Party or does it exclude the Congress Party ?

Our hon Defence Minister, Shri Jagjivan Ram, stated a recently,—— this is the press report:

> "Shri Jagjivan Ram, Defence Minister yesterday warned that the slightest abridgement of the democratic rights in the Congress Party would pose a great danger to the democratic set up of the country."

He meant that the danger was not so much from the Opposition parties as from his own party. So, the danger to democracy is not from the Opposition parties. 'It is from our own party' he has stated. I do not know comments the hon Home Minister has on this. The danger to democracy is from the ruling party itself, which we have witnessed already through what happened in Andhra, what happened in Gujrat and what is now going on in Bihar and what happened in Orissa and U. P.

SHRI K. GOPAL (Karur): Tamil Nadu also.

SHRI R. P. ULAGANAMBI: Never. That will not happen because in Tamil Nadu the Congress Party is not the ruling party.

So, the danger to democracy is only from the ruling party and not from the opposition parties.

Then coming to the concept of Union Territories, several Union Territories have been given statehood, even small territories were given. I do not know why they are having Union Territories when the Home Ministry is unable to maintain law and order in the country in spite of Defence of India Rules being in force. I demand that the concept of Union Territories should be re-considered. I request that all the Union Territories should be conferred State-hood including Pondicherry.

Then, Sir, apart from the Army, under the Home Ministry's control are Assam Rifles, Border Security Force the Central Reserve Police and the Central Industrial Security Force. The CISF is created to give protection to industrial units. If industries are located all over India, why should it be kept under the control of the Central Government? It should be manned by the State Government so that they can easily go to assist and help in the maintenance of the security of the industries wherever they are located.

With regard to the Border Security Force, instead of guarding our borders, they are raping the Harijan girls. You know the incident in Meghalaya where the Harijan girls were raped by the Border Security Force and physically assaulted....

SHRI M MUTHUSWAMY (Tiruchengode): Even in Tamil Nadu.

SHRI R. P. ULAGANAMBI: If such things happen in Tamil Nadu, we will take stern action.

The problems of the scheduled castes and scheduled tribes are increasing day by day. The Government of India appointed the Elayaperumal Committee on Untouchability to go into the economic and educational development of the Scheduled Castes and they submitted a report with many recommendations. The Commissioner for Scheduled Castes and Scheduled Tribes is submitting every year reports with many recommendations. But the Government of India have not come forward to implement those recommendations. This Government either does not have the guts to do it or the heart to do it. This problem is a national problem and it is not the problem of any particular community. In persuance of one of the recommendations of Elayaperumal Committee Report, the Government of Tamil Nadu passed an amending Bill to abolish the Hereditary priesthood. But it has been struck down by the Supreme Court. The Tamil Government has asked the Central Government to bring forward an amendment of the Constitution in this matter. So, I request the hon. Minister to consider all those problems as national problems and not as problems of any particular community.

SHRI D BASUMATARI (Kokrajhar): I support the Demands for Grants of the Ministry of Home Affairs. This Ministry deals with not only with the maintenance of the law and order but this Ministry is in charge of internal security of the Indian Union and assists the State Governments in its security and also the welfare of the Scheduled Castes and the Scheduled Tribes, which is a most important subject. Unfortunately the Department of the Welfare of SC and ST has been kicked like a ball from here and there. At one time it was with Education Ministry, then with Law Ministry, then with Social Welfare Ministry and now it has come to the Home Ministry. In those days this was with late lamented national

leaders like Mr. Gobind Vallabh Pant and Shastri ji. Now it has come under the charge of my esteemed leader Mr. Uma Shankar Dikshit who is being assisted by his two able colleagues, Mr. Mirdha and Mr. Moshin. Now many of my friends have spoken about the scheduled castes and scheduled tribes and so I am not going into the details But I would like to make a few points on this.

Before independence the percentage of literacy for the whole of India was five only Now it is 29.45 per cent, for the general, and for the Scheduled Castes it is 14 71 per cent and for the Scheduled Tribes it is 11.29 per cent My contention is this. Before independence the general section of people took advantage of the welfare activities. Before independence the percentage for scheduled castes and scheduled tribes was nil when the general figure was five per cent for the whole of India.

Now the development of the Scheduled Castes and Scheduled Tribes has been incorporated in the Constitution and a Constitutional provision is for the development of the Scheduled Castes and Scheduled Tribes a special officer had been appointed. He is known as the Commissioner for Scheduled Castes and Scheduled Tribes. The reports submitted by him are discussed here in this House. Every year the reports are stereotyped You and the hon. Members of the House have chosen it fit to appoint a Parliamentary Committee to go into the developmental activities for the welfare of the Scheduled Castes and the Scheduled Tribes. I was the first Chairman of this Committee and I took my office on 18-12-1968 The First Committee submitted 19 reports. The Second Committee submitted 24 reports in all I have again become the Chairman of this Committee for a second term. But I doubt whether the reports are being taken note of by the Minister and the Ministry for implementation.

Sir, the important question is how to develop these Scheduled Castes and the Scheduled Tribes.

I have visited as Chairman of the Committee many of the areas in India, especially, the areas predominantly inhabited by the scheduled castes and scheduled tribes people. I find that education still requires to be developed among them. They are not developed compared to the tribals living in the hills of Assam where missionary schools are functioning and there the percentage of literacy is upto 66 per cent. In Meghalaya it is 66 per cent in Nagaland it is 65 per cent and in Lusai Hills it is about 62 per cent. My object in saying all this is this. Unless you educate them by starting Ashram in missionary type schools, how can you develop them.

We have repeatedly been requesting the Home Minister to increase amounts of scholarships for pre-matric as also to post-matric students. It is heartening to find the answers given by the Deputy Minister for Home Affairs, Shri Moshin. He replied in answer to one question on 19th December, 1973 that it has been deceided to increase the post-matric scholarships to Scheduled Castes and Scheduled Tribes by 50 per cent with effect from 1st April, 1964. At the same time, the same Deputy minister contradicated that when he said the following-I am so ry to say that—He says:

> "The question of enhancing the rate of scholarships for post-matric students is also receiving the attention of the Government."

He said that they had already declared in public at a conference of the Scheduled Castes and Scheduled Tribes that they would increase the quantum of post-matric scholarship amounts by 50 per cent.

Shri Moshin in reply to a question said that the Government's attention has been drawn to it. It shows that they are not at all serious in thinking. I do not know, why.

[Shri D. Basumatari]

Coming to employment, Shri Frank Anthony's community was getting the highest number in the matter of employment in British times. Now two departments have been reserved for them-Railways and communications. There the percentage of people employed may not be less than 80 per cent of his community people. But in regard to scheduled tribes, it is not even 1 per cent- it is 0.29. In the case of scheduled castes, it is 2.39 per cent only. We have been thinking of developing the areas of these people so as to bring them on par with the advanced sections of the society. Sir, I was one of the members of the Constituent Assembly, and I know how we had blessings of the Father of the Nation Mahatma Gandhi, who wanted that there must be special provision for reservation for the scheduled castes and scheduled tribes. We were given reservation for 10 years first. And then, when our Constitution was framed, Dr. Ambedkar felt that it was necessary to extend this period further. Similarly we now feel that it should be extended still further. Now, it has been extended upto 30 years. Development of scheduled castes and scheduled tribes needs to be stepped up.

I have no ray of doubt regarding the sincerity of the Ministry or the sincerity of our leaders like Shri Uma Shankar Dikshit and Shri Ram Niwas Mirdha. But the question is about implementation. Who implements it? It is the bureaucrats who implement it. As chairman of the Committee on the welfare of Scheduled Castes and Scheduled Tribes, I have been examining the various Ministries and the various public undertakings including the Reserve Bank of India. You will be surprised to know that the Reserve Bank of India have submitted a memorandum to us where in they have made 50 per cent of the post are to be reserved for the staff candidates, that is for the sons and relatives of the departmental officials not for the sons of the soil even, and reluctantly lately in 1966 they had accepted the principle of reservation for Scheduled Castes and Scheduled Tribes, and that too after a good deal of correspondence between the Home Ministry and the Reserve Bank of India. I am mentioning the example of the Reserve Bank only, but this is the attitude generally in almost all departments I have examined. Then, take the case of Air India or the Indian Airlines. They are also very allergic even to the concept of reservation for Scheduled Castes and Scheduled Tribes. When I mention all this in the Committee meetings, they thought that the government itself is injecting poison into the administration and creating a situation of bad blood-bath in the Indian body-politic and so on so forth. So, I would say that there is article 335 which has also to be taken into consideration. I would like to point out that article 335 does not stand in the way of making available opportunities for recruitment to the services for Scheduled Castes and Scheduled Tribes. The framers of the Constitution did not mean that at all. Article 335 says:

> "The claims of the members of the Scheduled Castes and the Scheduled Tribes shall be taken into consideration, consistently with the maintenance of efficiency of administration, in the making of appointments to services and posts in connection with the affairs of the Union or of a State.".

Maintenance of efficiency is not meant only for Scheduled Castes and Scheduled Tribes. At present we find that whenever the question of employment of Scheduled Castes or Scheduled Tribes comes up, we are told that suitable candidates are not available under the plea of this Article who says that suitable candidates are not available? It is not the Deputy Minister or the Minister of State or the Home Minister, but it is the appointing authority which says so. That is why the percentage of Scheduled Castes

and Scheduled Tribes in the field of employment is slow I would, therefore, request the hon Home Minister to see that this article which stands in the way of employment of Scheduled Castes and Scheduled Tribes candidates is suitably amended

Then, there is the question of the tribal blocks When I raised this point in the Home in the form of a question, Shri Mirdha had said that what I was saymg that only 25 per cent goes to the benefit of the tribals was not correct In the tribal blocks, no doubt Government spend a lot of money for the development of Scheduled Castes and Scheduled Tribes I do admit this But if you look at the actual development of the Scheduled Castes and Scheduled Tribes which has taken place you will find that only 25 per cent only has gone to their benefit For instance, a road is constructed as a result the area which was not accessible becomes accessible Ten years before in a tribal block of 504 tribals people living in that area had lands of their own Today, after the construction of the road, I find that they have no lands of their own, because there is no law under which their land can be protected And who are the tribals who are now living in hills other than Assam? Except the tribals of Assam and the tribal people of the hills of other parts of Assam, tribals who were in the plains had been pushed up there by the sahukars and money lenders

You must see the fate of these people I ask Shri Mirdha whether he has got any machinery to look into what I have said that only 25 per cent benefit goes to the tribals I assure him that if he comes with me over there, he will find that roads do not go to the tribal villages, roads go only to the land which have been possessed by the general category or other people

श्री रामधन (लालगंज) बोलने दें जिस पार्टी को बोलने है तब तो घंटी नहीं सुनते हैं। कुर्सी पर बैठ गए और भूल गए।

MR CHAIRMAN This will not be tolerated, not from the Chair

SHRI D BASUMATARI So I say with heavy heart that what all I said the other day which the Minister characterised as not correct is correct I have stated what I have said from my experience and from my knowledge and I repeat that what I have said is true and correct

MR CHAIRMAN Let me make a request The Minister is to reply at 5 15 P M Therefore, the question of time is there Otherwise, I do not mind members speaking even longer. We have on the Congress side about 6 speakers still and on the opposition side about 5 I am in the hands of the House If you want the Minister to speak later on it is for you

THE MINISTER OF PARLIAMENTARY A FAIRS (SHRI K RAGHURAMAIAH) The guillotine comes at 6 p m He cannot speak later

श्री टी० सोहन लाल (रेवाड़ी) गृह मन्त्रालय बहुत बड़ा है, इसके लिए टाइम नहीं बढ़ाया जाएगा और किसी को अपनी बात कहने का मौका नहीं मिलेगा तो सदस्यों के लिए अपने कर्त्तव्य का पालन करना कठिन हो जाएगा। मैं मन्त्री महोदय से प्रार्थना करूंगा कि इसके लिए टाइम बढ़ाया जाय।

सभापति महोदय: 6 बजे गिलोटिन है तो क्या करें। कैसे टाइम निकालें।

SHRI PILOO MODY The Minister must speak at 5 15 Cancel the Congress speakers and have the 5 opposition speeches—What have you decided?

MR. CHAIRMAN: We will stick to the original time-table. Shri A. C. Das.

श्री अनादि चरण दास (जाजपुर) : सभापति महोदय, शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स तथा बैकवर्ड क्लासेज का मुहकमा गृह मन्त्रालय मे आ गया है। हम लोगों ने उस के लिए प्रार्थना की थी कि यह डिपार्टमेंट गृह मन्त्रालय के अन्दर कर दिया जाय ताकि आदिवासियों, हरिजनो और पिछड़ी जातियों का मंगल हो जाय। लेकिन मेरा यह आबजर्वेशन है और यह हमारा दावा है कि हरिजनों के साथ जिस परिमाण में अत्याचार हो रहे हैं उन को रोकने में शासन असमर्थ है। इन जातियो के विकास की जो स्पेशल स्कीमें चलाई गई हैं उनसे हम देखते हैं कि उन का कल्याण नही हो रहा है। ये स्पेशल स्कीमें ठीक तरह से चलती नहीं हैं। एक तरफ तो स्पेशल प्रोजेक्टस बनाते हैं उन के विकास के लिए दूसरी तरफ उन का शोषण करते हैं। यह शोषण कैसे होता है यह मैं आप को बताता हूं। अभी हमारे कोरापुर जिले में एक ट्राइबल डेवलमेंट स्कीम चल रही है। हम ने कलेक्टर से पूछा कि शराब से तुम्हें कितनी रेवेन्यू आती है तो कलेक्टर ने कहा कि 53 लाख रुपये हम को सिर्फ शराब से रेवेन्यू मिलती है। तो आप उस स्कीम पर पांच साल के अन्दर 2 करोड़ रुपया खर्च करेंगे और 2 करोड़ 65 लाख रुपया इस तरह से उन से लेवेंगे। दो करोड़ आप ने दिया और 2 करोड़ 65 लाख ले लिया। यह तो गवर्नमेंट इस तरह से शोषण करती है। इस के बाद वेंडर्स ने जा कर हर एक गांव में दुकान खोली है। जहां पर दुकान का ठेका ले लिया उस को छोड़ कर हर गांव मे अभी उन्होंने दुकान लगा ली है।

हमने इस बारे में सरकार से कहा कि इन आदिवासी और हरिजन इलाकों में प्राहीबिशन लागू कीजिये, शराब-बन्दी लागू कीजिये, कोई सुनता नहीं है। एक तरफ से आप पैसा देते हैं, लेकिन दूसरी तरफ से उन से ले लेते है। सरकार इसको चलाती है, इससे हमको और ज्यादा कष्ट होता है। कृपा कर ऐसा बन्द कीजिये, इससे हमारा मंगल नहीं होता है, बल्कि नुकसान होता है।

आपने इन आदिवासी और हरिजनों की आर्थिक उन्नति के लिये ट्राइब डवलपमेंट स्कीम चलाई है, इसके अन्तर्गत आप उनको मैन्योर देते है, बैल देते है, दूसरी सुविधायें देते हैं—लेकिन इनका लाभ उनको नहीं मिल पाता है। आदिवासियों के नाम पर दूसरे लोग इसका लाभ उठाते है। ये ऊचे वर्ग के लोग उनके नाम पर मैन्योर ले जाते हैं, बैल ले जाते है लेकिन इन गरीब आदिवासी और हरिजनों को उसका लाभ नहीं मिलता है। आप जो भी पैसा खर्च करते है वह दूसरों के हाथों में चला जाता है—इस तरह का जो शोषण चल रहा है उसको बन्द कीजिये।

वहां जो साहूकार लोग हैं, वे इनको ऋण देते हैं, लेकिन ब्याज कितना लेते हैं—200 परसेंट, 300 परसेंट। ये नंगे और गरीब लोग इन साहूकारों के चंगुल में फंसे हुए हैं— इन के लिये आप क्या कर रहे हैं। मैं चाहता हू कि जहा ऐसा मनी-लैंडिंग होता है, उसको बन्द करना चाहिये। आप अपने नैशनलाइज्ड बैंकों को कहिये कि वे इन आदिवासी और हरिजनों को बैल दें, दूसरी सुविधाये दें, उनकी उन्नति के लिये पैसा खर्च करें, वर्ना आपने जो प्लानिंग बनाया है, इस से कोई लाभ नहीं होता है, नुकसान होता है।

आप कुछ आदिवासी हरिजनों को स्टाइपेंड्स देते हैं—लेकिन कितना देते हैं—हाई स्कूल तक 32 रुपया और कालिज वालो

को 50 रुपया देते हैं। आप विचार कीजिए कि इस महंगाई के जमाने में क्या 50 रुपये में काम चल सकता है या 32 रुपये में काम चल सकता है। अगर कोई आदमी चावल खायेगा तो वह भी पूरा नहीं हो सकता—2 रुपया और ढाई रुपये किलो चावल मिलता है। हम होस्टल चलाते हैं, हमें मालूम है कि कितनी मुश्किल से चलाते हैं। मेरी यह अरज है कि इस स्टाफ पैटर्न को बढ़ाया जाय और जिस जिस स्कीम से मैटीरियल गेन हो सकता है उनको दिया जाय। अगर सरकार नहीं कर सकती है तो इसको बन्द कर दीजिये, लेकिन हमारे बच्चों की शिक्षा पर विशेष ध्यान दीजिये, आज केवल 14 प्रतिशत की लिट्रेसी है, वे बच्चे पढ़ाना चाहते हैं—उनकी तरफ ज्यादा से ज्यादा ध्यान दीजिये ताकि उनका कुछ मंगल हो सके।

एम्प्लायमेंट में क्या होता है—आप लिख देते हैं कि इतनी नौकरी उनको मिलेगी लेकिन मिलती नहीं है। जितना आप बोलते हैं उतना कर नहीं पाते हैं। आप लिखते हैं कि हरिजन बस्तियों को इलैक्ट्रिसिटी देंगे, लेकिन जितना करते हैं उससे ज्यादा बोलते हैं। दूसरों को सब कुछ मिलता है, नौकरियां भी मिलती हैं, सुविधायें भी मिलती हैं, लेकिन इनको नहीं मिलती। आप अपने कागजों में बड़ा बड़ा प्रोपेगण्डा करते हैं हम इतनी मदद करते हैं, एक तरफ तो उतनी मदद इन लोगों को नहीं मिलती, दूसरी तरफ जो दूसरे लोग हैं, उच्च वर्ग के लोग हैं उनको गुस्सा आता है कि सरकार इन के लिये इतना कर रही है। मैं चाहता हूं कि आप जितना करते हैं उतना ही कहिए। एक गांव को इलैक्ट्रिसिटी देते हैं तो कहते हैं कि हर एक हरिजन बस्ती को इलैक्ट्रिसिटी दी जायेगी—यह फालतू बात क्यों करते हैं—इससे हरिजन और आदिवासियों के मन को चोट लगती है। दुनिया को दिखाते हैं कि आप उनकी भलाई कर रहे हैं, लेकिन उस भलाई से नुकसान होता है। कम से कम इस तरह के प्रचार को कम कीजिये।

हमने देखा है कि आपने जितनी जमीन उनको दी है वह 2 डिसमल से 10 डिसमल तक है। हमने इसके बारे में क्वेश्चन भी किया था। हमने देखा कि कुछ आदमियों को ही जमीन मिली है, उसके लिये भी उनको 50 रुपया खर्च करना पड़ा, घूस देकर उन्होंने वह जमीन ली है। इधर घूस लेते हैं, उधर सरकार कहती है कि हमने मुफ्त में दिया है। इसके लिये आप एन्क्वायरी कराइये। वास्तव में आप लोग देहात में रहने वाले नहीं हैं, शहरों में रहते हैं, वहां क्या होता है आप को मालूम नहीं है। हम देहात में रहते हैं, हम उनके बीच में रहने वाले हैं, इसलिये भुक्तभोगी हैं—हम सब जानते हैं कि वहां क्या क्या होता है। इसी लिये मैं इस चीज की तरफ आपका ध्यान आकृष्ट करना चाहता हूं।

आपने कोआपरेटिव के लिये कुछ पैसा रखा है—लेकिन इससे कोई जायदा नहीं होता है। हमने भी एक कोआपरेटिव चलाया था—फारेस्ट मार्केटिंग कोआपरेटिव सोसाइटी, जिसको श्री अन्नासाहब सहस्रबुद्धे ने उड़ीसा के कोरापुट जिले में शुरू किया था, हमने आदिवासियों को काम में लगाया, लेकिन दूसरे लोगों ने, साहूकारों ने हमारे ऊपर आरोप लगाया। उच्च वर्ग के अफसरों का भी एक सर्कल ऐसा होता है जो इन साहूकारों की मदद करता है और हमारे कामों में रुकावट डालता है। इस तरह के कोआपरेटिव्ज में जो पैसा लगता है उसका फायदा इन हरिजन लोगों को नहीं होता है, इस तरह से तो इसको बन्द ही कर देना चाहिये।

[श्री अनादि चरण दास]

आपने डवेलपमेंट के बारे में कुछ कदम उठाये हैं--इसके लिये मुझे बहुत खुशी है। अगर आप लैंड के साथ उनको इरिगेशन की सुविधा भी दे दे तो इससे उनको फायदा हो सकता है, वे खेती कर सकेंगे।

पोल्ट्री के लिये पिग्स, शीप्स आप उनको देते है--ऐसा आपकी रिपोर्ट में कहा गया है, लेकिन वास्तव में आप उनको नहीं दे पाते है। सिर्फ आपकी किताब मे ही लिखा है। मैं 17 सालों से आदिवासी इलाको मे काम कर रहा हूं--मैंने कही नही देखा है कि उनको पिग्स मिले है या शीप्स मिले है। बस आदिवासियों के नाम पर दस्तखत हो जाते है लेकिन दूसरे लोग उस को लेजा कर फायदा उठाते है। जमीनो मे क्या होता है--मैं आपके सामने रायगढ शूगर फैक्टरी का उदाहरण देता हू-- दूसरे लोग उनकी जमीनो को ले लेते हैं, शूगर केन पैदा होता है सब मिल वाले ले जाते है, उसका फायदा उठाते हैं और इन लोगो को साल मे 50 रुपये एकड के हिसाब से दे देते हैं। इन के साथ जो इस तरह का अत्याचार हो रहा है, इस पर खास ध्यान रखना चाहिये।

हरिजन और आदिवासियो के लिये हमे ज्यादा से ज्यादा होस्टल्ज खोलने चाहिये। होस्टल्ज खोलने मे इन को फायदा होता है। लेकिन कुछ ऐसे लोग भी है जो प्राइवेट स्कूल चलाते है, जब इनके यहा 10 हरिजन या आदिवासी लडके हो जाते है तो उन लड़कों के नाम अपने रोल पर दिखा कर सरकार से होस्टल के लिये पैसा ले लेते है और होस्टल न बना कर अपने घर को स्कूल बना देते है, जिसमें लड़के रह नही पाते। इस तरह के होस्टल से कोई फायदा उनको नहीं होता इसलिये सरकार को पूरी तरह से जांच करने के बाद ज्यादा से ज्यादा होस्टल बनाने चाहिये।

MR. CHAIRMAN: Mr. Karnesh Marak and then Shri Birender Singh Rao-each five minutes.

SHRI BIRENDER SINGH RAO: (Mahendragarh): I should have my allotted time. I did not speak on any demand.

MR. CHAIRMAN: Your allotted time is 9 minutes for Independents—unattached; that has all been exhausted already.

SHRI BIRENDER SINGH RAO: I have not spoken on other demands. There is something wrong with the office in calculating the time for members; it is bad.

MR. CHAIRMAN: You can discuss it in the Business Advisory Committee.

SHRI K MARAK (Tura): Mr. Chairman, I thank you for the opportunity to bring certain deplorable conditions prevalent in the hill-tribal areas of Meghalaya, Mizoram, Nagaland, Arunachal Pradesh and other backward States to the notice of the Central Government.

17.00 hrs.

The Commissioner for scheduled castes and scheduled tribes made various observations, suggestions and recommendations for improvement of the conditions of scheduled castes and scheduled tribes in his reports for 1970-71 and 1971-72. The reports made a reference to scheduled castes and scheduled tribes in certain areas of the country and suggested specific plans such as Tribal Research Institute, Cultural Research Institute, survey and study by the research staff of the Commissioner for scheduled castes and scheduled tribes. But, there is little or no mention of such plans and institutions for the scheduled castes and scheduled tribes inhabiting the north-eastern regions of small states and territories mentioned above. The people of these areas are very much aggrieved for not getting

the due share of his benign attention. Practically, they have not felt the very existence of such a Commissioner so far.

There are more than a lakhs of scheduled tribe people living in the plain districts of Assam, the kith and kin of those living in the hill districts, who are not recognised as scheduled tribes, and as such, they are not entitled to the privileges offered by the Central Government. For instance, there are more than a lakh of Garos living in Goalpara, Kamrup and other plain districts who are still deprived of whatever privileges being enjoyed by their brothers and sisters in Garo Hills district of Meghalaya.

The fruition of Independence and democracy has not taken place to an appreciable extent in those hill areas and social suppression and economic stagnation are still unbridled and rampant in these remote parts of the country. The closed and separatist policy of the British Government is still holding the fort in these hill areas. If the democratic Government of independent India does not give a special and sincere care, the stagnation, suppression and injustice will not move out of these areas and the gap will remain as wide or even wider between the scheduled and the non-scheduled. The no-progress or little progress state is due mainly to improper and partial implementation of measures so far undertaken by the Government, lack of sense of importance and urgency, inadequate provision of funds and want of zeal.

MR. CHAIRMAN: Are you going to read the whole thing? You make the points. Otherwise, your time will be up.

SHRI K. MARAK: The demand of the Garos living in the contiguous border areas of Goalpara and Kamrup districts of Assam for inclusion of 360 Garo villages in Garo Hills district of Meghalaya should be treated as a national problem and should be approached from the humanitarian point of view. It is the genuine desire of the democratic people to be grouped together with their Kith and kin, separated by imaginary boundary line, drawn by the British Government for their own convenience of administration, but practising the same social life and culture and having the same tradition and custom. It is a natural desire to be associated with an administration run in their own language and an aspiration for educational, social and economic development according to their own genius. Their desire to live together, to grow together and work together is a corollary of the accepted principle of creating a linguistic State. The demand had been voiced even before independence, after independence, and during struggles for Hill State by interviews, by memoranda etc. The reticence of the Central Government and the Assam Government has created a considerable frustration and despair amongst the said border people, and is also responsible for creation of complication and unpleasant repercussion.

When the people started holding meetings and resorting to peaceful demonstration to voice their demand and to register their protests against the backdoor attempts of the Assam Government to impose Assamese language upon them, the Goalpara sub-divisional authorities...

MR. CHAIRMAN: Please co-operate. How long will you take for reading all that?

SHRI K. MARAK: Two or three minutes only.

MR. CHAIRMAN: How many more pages have you?

SHRI K. MARAK: One more page only.

MR. CHAIRMAN: No, no. You make the points and conclude. You can lay the page on the Table. Now, Mr. Jamilurrahman.

SHRI K. MARAK: ....took a wrong decision of suppressing the movement under false accusation and uncalled for provacation and started a wanton show of force, which was not justified at all under the circumstances.

MR. CHAIRMAN: Another Member is to speak. Please conclude. Thank you very much.

श्री मुहम्मद जमीलुर्रहमान (किशनगज) : मोहतरम चेयरमैन साहब, मैंने बहुत ही गौर से होम मिनिस्ट्री की डिमाण्ड्स की रिपोर्ट्स को पढ़ा है । इसको देखने के बाद मैं महसूस करने लगा हूं और महसूस करता हूं कि जितनी मांग होनी चाहिये थी उतनी नहीं हुई है । इस मांग मे कंजूसी की गई है । चूंकि इस डिपार्टमेंट की जिम्मेदारिया बहुत हैं और इसको किसी तौर पर नजरअन्दाज नहीं किया जा सकता है । जब इसको नजर-अन्दाज नही किया जा सकता है तो इसकी माग में बढ़ोतरी होनी चाहिये थी । बहरहाल, जो भी माग की गई है उसकी पुरजोर ताईद करते हुए मैं अपनी चन्द बात कहना चाहता हू । होम मिनिस्ट्री की बहुत ज्यादा जिम्मे-दारियां है इससे इकार नही किया जा सकता है। यह महकमा सिर्फ जान माल की हिफाजत का जिम्मेदार नही है बल्कि इसे एक ऐसा माहौल भी कायम करना है जिससे मुल्क मे अमन चैन कायम रह सके और गरीबी हटाओ का जो एक फलसफा हमारे लीडर और हमारी पार्टी ने दिया है वह पूरा हो सके, उसमे किसी तरह की कोई रुकावट पैदा न हो । खास कर हालिया माहौल मे अभी जो हमारी जमहूरियत पुख्ता नही हुई है इस जमहूरियत को एक्शनरी सियासतदा मिटाने पर तुले हुए है ।

मुल्क में माशी बदहाली है, इसमें कोई दो रायें नहीं हैं । इस माशी बदहाली की बहुत सारी वजूहात हैं जैसे गल्ले की कमी, सुखाड़, होर्डिंग, बाढ़ और पाकिस्तान से लड़ाई । इन बातों का असर तो होना ही था । हमारी बर्दाश्त आलम ने बहुत पहले ही चेतावनी दे दी थी और मुल्क को आगाह कर दिया था कि लड़ाई के बाद इसका असर मुल्क पर होने वाला है लेकिन उस वक्त तो दूसरी तरफ़ के हमारे कुछ दोस्त, खास तौर से वाजपेयी जी जो इस वक्त यहां पर नहीं हैं, वे बहुत चुप और खामोश थे । वे खामोशी से सारी बाते सुन रहे थे । शायद वक्त का इन्तजार कर रहे थे कि मौके से फायदा उठा लें । (व्यवधान) मैं यह अर्ज कर रहा था कि अभी जो हंगामी दौर चल रहा है इस मौके का वे बेजा फायदा उठा रहे है और गरीब अवाम की जिन्दगी को दूभर करने पर तुले हुए हैं । आप देखे उसके लिए यह सब क्या कुछ नही कर रहे हैं ? रिएक्शनरी सियासतदा ताकतें जिनको बारहा मुह की खानी पडी है, सन् 1971 मे, 1972 मे और फिर 1974 मे यू० पी० के एलेक्शन मे भी उन्हे मुह की खानी पड़ी है लेकिन उससे भी उन्हें सबक नही मिला । वे हर जगह पर फसादात बरपा करने के लिये तुले हुए है । वक्त ऐसा था कि सभी लोग सिर जोड़ कर बैठते और मुल्क की आवाम की भलाई के लिए क्या कदम, उठाये जा सकते है उस पर गौर करते, मुल्क को आगे बढ़ाने मे मदद करते लेकिन उनके बरअक्स वे क्या कर रहे हैं ? यह लोगों को गुमराह कर रहे है, आवाम में फिरकेवाराना फसादात फैला रहे हैं ।

चेयरमैन साहब, एक जोडी ऐसी बनी है जिसकी मिसाल मैं आपको पेश करता हू । सी० पी० एम०, सोशलिस्ट और जनसंघ— कैसी जोडी बनी है ? जमहूरियत मे ऐसी जोडी दुनिया मे नही मिलेगी लेकिन भारत मे जरूर देखेंगे ।

आपने देखा कि गल्ले की कमी, कीमतो मे इजाफा और रिश्वत के नाम पर फिरकेवाराना फसाद होने लगे हैं और खासतौर से मुसलमानों का जीना दूभर हो गया है । उन दोस्तो मे से कुछ लोग तो अभी एक आध मौजूद हैं जिन्होंने मुसलमानो का जीना हराम कर दिया है, और खास कर गरीब हरिजन और मुसलमान मौत की साया मे चल रहे है इन लोगो के खौफ की वजह से । कोई भी बात अगर देश मे हो तो उसको फौरन फ़िरकेवाराना शक्ल दे देते हैं । आप देखे गुजरात मे आन्दोलन के नाम पर फिरकेवाराना फसादात हुये और मुसलमानो का काफी जानी और माली नुकसान हुआ । यह किसी से छिपा नही है । बिहार मे राची से जहा मैं भी गया था, श्री नवल किशोर सिंह और श्री कार्तिक उराव और घोष साहब भी गये थे हमने देखा कैसा दर्दनाक मजर था जो देखने से ताल्लुक रखता था । पुलिस ने एक तरफा बात की है, लोकल दरोगा ने एक तरफा बात की है और जितने मकानात जलाये गये हैं वह मुसलमानो के ही जलाये गये ।

इसी तरह से गुजरात के अन्दर कुछ जग हो को लीजिये जैसे अहमदाबाद, मुदासा, राजकोट, हरसोल बोरसद मे जबरदस्त फिरकेवाराना फसादात हुये हैं और मुसलमानो का काफी नुकसान हुआ है । आप बिहार को लीजिये वहा कुल मिनिस्टर्स का पुतला गधे पर निकाला गया और चीफ मिनिस्टर के पुतले को सूअर पर चढ़ा कर के जलाया गया । चूकि मुसलमान सूअर को हराम मानते हैं और चूकि बिहार का चीफ मिनिस्टर मुसलमान है इसलिये उसके पुतले को सूअर पर चढ़ा कर चलाया गया । यह किस बात की निशानदेही करता है । यह लोग कहते है कि हम कौम के हमदर्द हैं, इससे बढ कर और क्या मिसचीफ हो सकती है कि मुसलमानो के जजबात को हर तरह से भड़काया जा रहा है, और दूसरी तरफ कहते है कि हम आजादी को बरकरार रखना चाहते हैं । ऐसा मुझे गुमान होता है इन सब हरकतो को देखकर कि कुछ दोस्त जो दूसरी तरफ बैठे हुए हैं एक सेक्युलर स्टेट मे मुसलमान चीफ मिनिस्टर को बिहार मे नही देखना चाहते हैं । एक कान्सपेसी रची गयी है कि इनको किसी तरह से गिराया जाय । नाम स्टूडेन्ट्स आन्दोलन का है लेकिन सही माना मे कुछ रिएक्शनरी फोसज एक साथ मिल कर ऐसी हरकत कर रही हैं, आवाम को गुमराह कर रहे है । यह ऐसी ही फोर्सज की हरकत है । अगर फिरकेवाराना फसादात को फौरन न रोका गया तो सियासी जमाते और यह सारे लोग सियासी जिन्दगी को आन्दोलन के नाम पर मुल्क को तबाह और बरबाद कर देंगे । वक्त आगया है कि हुकूमत इस बात पर गौर करे ।

माननीय दीक्षित जी जैसे बुलन्द हिम्मत और साबित कदम मिनिस्टर और मिर्धा जी जैसे जवान और एक्टिव स्टेट मिनिस्टर और मोहसिन साहब जैसे मतीन और मुनकिसरुल मिजाज डिप्टी मिनिस्टर बहुत कम मिलते हैं । और इस मिनिस्ट्री मे गोया एक मिक्स्ड मिनिस्ट्री है और मैं चाहूगा कि इसी तरह की एक मिक्स्ड पुलिस होनी चाहिये ताकि एक दूसरे तबके पर भरोसा हो और वह सब मिल कर उस मिक्स्ड पुलिस फोस मे रहेंगे तो एक दूसरे पर किसी को शुबहा नही होगा और ज्यादती नही होगी ।

1973 मे मुदासा मे जो फसाद हुये, ट्रको मे भर कर लडको को, विद्यार्थी परिषद् के लोगो को लाया गया और लूटपाट मे आर० एस० एस० और विद्यार्थी परिषद्

[श्री मुहम्मद जमिलुर्रहमान]

के लोग शामिल थे और उनकी मददगार पुलिस थी । कोई भी आज तक कानून की जद में नहीं लाया जा सका । पुलिस ने मिलकर अकलियत के लोगों को मारा है और उनको लूटा है । और जो कुछ गुजरात मे हुआ वह आपको मालूम है ।

इसी तरह से यू० पी० में पी० ए० सी० ने फिरोजाबाद और वाराणसी मे जुल्म ढाये और उन्होने बाद मे रिवोल्ट कर दिया । इसलिये इस मिनिस्ट्री मे इन सब बातो को रोकने के लिये ठोस कदम उठाया जाय और सारी चीजों मे तबदीली लायी जाय जिससे कि सही मानों मे सेक्युलर स्टेट बन सके ।

सभापति महोदय अब आप अपना भाषण खत्म कीजिये ।

श्री मुहम्मद जमीलुर्रहमान मोहतरम चेयरमैन साहब, मैं घडी देख रहा हूं । मुझे अभी थोडा सा मौका और दिया जाय क्योंकि काफी कुछ कहना है ।

सभापति महोदय : होम मिनिस्टर साहब को अगर 5.30 पर नही बुलाऊंगा तो कैसे काम चलेगा । वैसे मुझे कुछ एतराज नही है, आप मिनिस्टर का वक्त काट रहे हैं ।

श्री महम्मद जमीलुर्रहमान होम मिनिस्टर साहब ने आर० एस० एस० का हाथ इन फसादात में देखा है और गुजरात और बिहार के अन्दर । फिर उनको क्यों नही कानून की जद मे लाया जाता, यह मैं जानना चाहता हू । मैं कहना चाहता हूं कि आप जितनी देर करेंगे जम्हूरियत को उतना ही खतरा बढता जायगा । मुल्क को खतरे से बचाने के लिये जरूरी है कि आर० एस०एस० हो या आनन्द मार्ग हो, ऐसे जो भी इदारे भारत में हो उनपर बैन लगाया जाय और सिर्फ आई० पी० सी० की दफा 153 मे तबदीली लाने से काम नही चलेगा, उस पर आपको सख्ती से अमल करना होगा ।

श्री पन्ना लाल बारूपाल (गंगानगर) : सभापति महोदय कांग्रेसी समर्थ सदस्यों में बहुत रोष है समय कम होने की वजह से । मैं चाहता हूं कि समय और बढाया जाये ।

श्री मुहम्मद जमीलुर्रहमान अडल्टरेटर्स, होर्डर्स और ब्लैक मार्केटियर्स को सख्त से सख्त सजा दी जाय, और अगर कानून में तबदीली लाने से मौत की सजा हो सकती है तो वह भी किया जाय ।

जहां तक उर्दू का सवाल है उस बारे मे कंवल सर्कलर जारी करने से काम नही चलेगा, बल्कि जो उसका कानूनी हैसियत है उस पर अमल किया जाय । साथ ही जो मुसलमानो की नुमाइन्दगी है चाहे पुलिस हो, बी० एस० एफ० हो, सी० आर०पी० हो, पब्लिक अन्डर टेकिंग्स हों, इन्टेलीजेंस डिपार्टमेंट हो उनकी नुमाइन्दगी दीजिये बहाली के तौर पर ताकि सात, आठ करोड मुसलमानों को इत्मीनान हो । हमेशा से मुसलमानो का नुकसान हो रहा है, इसलिये मुसलमानो की भी बहाली मुनासिब तौर पर इन सब कॉलेज से होनी चाहिये ।

ملک میں معاشی بد حالی ہے۔
اس میں کوئی دو رائے نہیں ہیں -
اس معاشی بد حالی کی بہت
ساری وجوہات ہیں - جیسے غلے کی
کمی - سوکھا اور کسانوں سے لڑائی۔
ان باتوں کا اثر تو ہوتا ہی تھا ؟
ہماری وزیراعظم نے بہت پہلے ہی چیتاونی
دے دی تھی - اور ملک کو آگاہ کر
دیا تھا۔ کہ لڑائی کے بعد اس کا
اثر ملک پر ہونے والا ہے - لیکن اس
وقت تو دوسری طرف کے ہمارے کچھ
دوست خاص طور سے باجپائی جی
جو اس وقت یہاں پر نہیں ہیں -
وہ بہت چپ اور خاموش تھے -
وہ خاموشی سے ساری باتیں سن رہے
تھے - شاید وقت کا انتظار کر رہے تھے
کہ موقعہ سے فائیدہ اٹھا لیں - میں
یہ عرض کر رہا تھا کہ ابھی جو
ہنگامی دور چل رہا ہے - اس موقعہ
کا وہ بے جا فائدہ اٹھا رہے ہیں -
اور ان غریب عوام کی بدنامی کو
دیہہ کرنے پر تلے ہوئے ہیں۔ آپ
دیکھیں اس کے لئے یہ سب کیا کچھ
نہیں کر رہے ہیں - ری ایکشنری
سیاست دان جن کو بارہ مہینہ کی
کھائی پڑی ہے - سنہ ۱۹۷۱ میں -
سنہ ۱۹۷۲ میں - اور ۱۹۷۳
یو پی کے الیکشن میں - انہیں
سنہ کی کھائی پڑی ہے : لیکن اس
سے بھی انہیں سبق نہیں ملا - وہ
ہر جگہ فسادات برپا کرنے پر تلے

شری محمد جمیل الرحمان -
محترم چیئرمین صاحب - میں نے
بہت ہی غور سے ہوم منسٹری کی
ڈیمانڈز کی رپورٹ کو پڑھا ہے - اس کو
دیکھنے کے بعد میں محسوس کرنے
لگا ہوں اور محسوس کرتا ہوں -
کہ جتنی مانگ ہونی چاہئے
تھی اتنی نہیں ہوئی ہے - اس
مانگ میں کنجوسی کی گئی ہے -
چونکہ اس ڈپارٹمینٹ کی ذمہواریاں
بہت ہیں اور اس کو کسی طرح پر
نظر انداز نہیں کیا جا سکتا ہے -
جب اسکو نظر انداز نہیں کیا جا
سکتا ہے اس کی مانگ میں
بڑھتری ہونی چاہئیے - تھی - بہرحال
جو بھی مانگیں کی گئیں ہیں میں
ان کو پورے زور تائید کرتا ہوں -
ہوم منسٹری کی بہت زیادہ ذمے
داریاں ہیں - اس سے انکار نہیں کیا
جا سکتا ہے - یہ محکمہ صرف جان
و مال کی حفاظت کا ذمہدار نہیں
ہے - بلکہ اسے ایک ایسا ماحول بھی
قائم کرنا ہے جس سے ملک میں
امن چین قائم رہ سکے اور عربی
ہٹاؤ کا جو ایک فلسفہ ہمارے لیڈر
اور ہماری پارٹی نے دیا ہے - وہ پورا
ہو سکے - اس میں کسی طرح کی
کوئی رکاوٹ پیدا نہ ہو خاص کر
حالیہ ماحول میں ابھی جو ہٹاؤ
جمہوریت پیدا نہیں ہوتی ہے -
اس جمہوریت کو ری ایکشنری
سیاست دان ہٹانے پر تلے ہوئے
ہیں -

مسلمانوں کا کافی جان و مال کا نقصان ہوا - یہ کسی سے چھپا ہوا نہیں ہے - بہار رانچی میں جہاں میں بھی گیا تھا- شری نول کشور سنگھ- شری کارنکہ اوربن اور ڈھوکھ صاحب بھی گئے تھے- ہم نے دیکھا کیسا دردناک منظر تھا - جو دیکھنے سے تعلق رکھتا تھا - پولس نے ایک طرف بات کی ہے - لوکل دروغہ نے ایک طرف بات کی ہے اور جتنے مکانات جلائے گئے ہیں - وہ مسلمانوں کے ہی جلائے گئے-

اس طرح گجرات کے اندر کچھ جگہوں کو لیجئے - جیسے احمدآباد مرداسا - راجکوٹ - ہر سول - بورس میں زبردست فرقہ وارانہ فسادات ہوئے ہیں - اور مسلمانوں کا کافی نقصان ہوا ہے- آپ بہار کو لیجئے- وہاں کل منسٹرز کا پتلا گدھے پر نکالا گیا- اور چیف منسٹر کے پتلے کو سور پر چڑھا کرکے جلایا گیا- چونکہ مسلمان سور کو حرام مانتے ہیں- اور چونکہ بہار کا چیف منسٹر مسلمان ہے- اس لئے اس کے پتلے کو سور پر چڑھا کر جلایا گیا- یہ کس بات کی نشان دہی کرتا ہے- یہ لوگ کہتے ہیں کہ ہم قوم کے ہمدرد ہیں- اس سے بڑھ کر اور کیا مسخرہ ہو سکتی ہے- کہ مسلمانوں کے جذبات کو ہر طرح سے بھڑکایا جا رہا ہے- اور دوسری طرف کہتے ہیں کہ ہم آزادی کو برقرار رکھنا چاہتے ہیں- ایسا سمجھ میں آتا ہے

[شری محمد جمیل الرحمان]

ہوئے ہیں یہ وقت ایسا تھا کہ سبھی لوگ سر جوڑ کر بیٹھتے اور ملک کے عوام کی بھلائی کے لئے کیا قدم اٹھائے جا سکتے ہیں ان پر غور کرتے - ملک کو آگے بڑھانے میں مدد کرتے - لیکن اسکے برعکس وہ کیا کر رہے ہیں -

چیرمین صاحب - ایک جوڑی ایسی بنی ہے - جس کی مثال میں آپ کو پیش کرتا ہوں- سی- پی- ایم- سرشلست اور جن سنگھ کیسی جوڑی بنی ہے - جمہوریت میں ایسی جوڑی دنیا میں نہیں ملیگی - لیکن بھارت میں ضرور دیکھیںگے -

آپ نے دیکھا کہ غلے کی کمی قیمتوں میں اضافہ اور رشوت کے نام پر فرقہ وارانہ فسادات ہونے لگے ہیں- اور خاص طور سے مسلمانوں کا جینا دوبھر ہو گیا ہے - ان دوستوں میں سے کچھ لوگ تو ابھی ایک آدھ موجود ہیں - جنہوں نے مسلمانوں کا جینا حرام کر دیا ہے -اور خاص کر غریب ہری جن اور مسلمان موت کے سائے میں چل رہے ہیں - ان لوگوں کے خوف کی وجہ سے - کوئی بھی بات اگر دیکھیں میں ہو تو فورڈ فرقہ وارانہ شکل دے دیتے ہیں - آپ دیکھیں گجرات میں آندولن کے نام پر فرقہ وارانہ فسادات ہوئے - ان

سنہ ۱۹۷۳ میں مدارسہ میں جو فسادات ہوئے- ترکوں میں بھر کر لوگوں کو- ودھیارتھی پریشد کے لوگوں کو لایا گیا اور لوٹ مار میں آر-ایس- ایس اور ودھیارتھی پریشد کے لوگ شامل تھے- اور ان کی مددگار پولیس تھی- کوئی بھی آج تک قانون کی قید میں نہیں لایا جا سکا- پولیس نے مل کر اقلیت کے لوگوں کو مارا ہے اور ان کو لوٹا ہے- اور جو کچھ گجرات میں ہوا ہے وہ آپ کو معلوم ہے-

اس طرح تو- پی- میں پی- اے- سی- نے فیروزآباد اور دادا ناسی میں انہوں نے ظلم ڈھائے اور دیولت کر دیا- اس لئے اس منسٹری میں ان سب باتوں کو روکنے کے لئے ٹھوس قدم اٹھائے جائیں- اور ساری چیزوں میں تبدیلی لائی جائے- جس سے صحیح معنوں میں سیکولر سٹیٹ بن سکے -

سبھاپتی مہودیہ - تب آپ اپنا بھاشن ختم کیجئے -

شری محمد جمیل الرحمان -

محترم چیئرمین صاحب- میں کھڑی دیکھ رہا ہوں - مجھے انہیں تھوڑا سا موقعہ اور دیا جائے - کیونکہ کافی کچھ کہنا ہے .

کہ ان سب حرکتوں کو دیکھ کر کہ کچھ دوست جو دوسری طرف بیٹھے ہوئے ہیں- ایک سیکولر سٹیٹ میں مسلمان چیف منسٹر کو بھارت میں نہیں دیکھنا چاہتے ہیں- ایک کانسپریسی رچی گئی ہے- کہ ان کو کسی طرح سے گرایا جائے- نام سٹوڈینٹس آندولن کا ہے- لیکن صحیح معنوں میں کچھ ہی ایکسٹریمسٹ فورسز ایک ساتھ ملکر حرکت کر رہی ہیں- عوام کو گمراہ کر رہی ہیں- یہ ایسی ہی فورسز کی حرکت ہے- اگر فرقہ وارانہ فسادات کو فوراً نہ روکا گیا تو سیاسی جماعتوں اور یہ سارے لوگ سیاسی زندگی کو آندولن کے نام پر ملک کو تباہ اور برباد کر دینگے- وقت آ گیا ہے کہ حکومت اس بات پر غور کرے-

مانیہ ڈکشت جی جیسے بلند ہمت اور ثابت قدم منسٹر اور مرد جی جیسے جوان اور ایکٹیو سٹیٹ منسٹر اور موہسن جیسا ٹیچی منسٹر بہت کم ملتے ہیں- اور اس منسٹری میں گویا کہ ایک مکسڈ منسٹری ہو- اور میں چاہوں گا کہ ان کی ایک مکسڈ پولیس فورس ہونی چاہئے- تاکہ ایک دوسرے طبقے پر بھروسہ ہو سکے- اور وہ سب ملکر اس مکسڈ پولیس فورس میں رہینگے- تو ایک دوسرے پر کسی کو شبہ نہیں ہوگا اور زیادتی نہیں ہوگی-

[شری محمد جمیل الرحمان]

سبھاپتی مہودیہ - ہوم منسٹر صاحب کو اگر ۳۵۔ پر نہیں بولوانگا تو کیسے کام چلیگا - ویسے مجھے کوئی اعتراض نہیں ہے - آپ منسٹر کا وقت کاٹ رہے ہیں -

شری محمد جمیل الرحمان -

ہوم منسٹر صاحب نے آر ایس ایس کا ہاتھ ان فسادات میں دیکھا ہے - گجرات اور بہار کے اندر - پھر ان کو کیوں نہیں قانون کی ضد میں لایا - جانا - میں جاننا چاہتا ہوں - میں کہنا چاہتا ہوں کہ آپ جتنی دیر کرینگے - جمہوریت کو اتنا ہی خطرہ بڑھتا جائیگا- ملک کو خطرے سے بچانے کے لئے ضروری ہے کہ آر- ایس- ایس- ہو - آنند مارگ ہو ایسے جو بھی ادارے بھارت میں ہوں - ان پر بین لگایا جائے- اور صرف آر- ایس- ایس- کی دفعہ ۱۵۳ میں تبدیلی لانے سے کام نہیں بنیگا -

شری پنا لال بارو پال - کانگریس سائڈ میں میں بہت دوش ہے سمے کم ہونے کی وجہ سے- میں چاہتا ہوں کہ سمے اور بڑھایا جائے -

شری محمد جمیل الرحمان-

ایڈلٹریٹر- رہورٹرز اور بلیک مارکیٹرز کو سخت سے سخت سزا دی جائے- اور اگر قانون میں تبدیلی لانے سے موت کی سزا ہو سکتی ہے تو وہ بھی کیا جائے-

جہاں تک اردو کا تعلق ہے اس بارے میں کورٹ سرکلر جاری کرنے سے کام نہیں چلیگا - بلکہ جو اس کی قانونی اہمیت ہے اس پر عمل کیا جائے - ساتھ ہی جو مسلمانوں کی نمائندگی ہے چاہے پولس ہو بی- ایس- ایف- ہو- سی- آر- پی- ہو انٹیلیجنس ڈیپارٹمنٹ ہو - ان کی نمائندگی دیکھئے بحالی کے طور پر - تاکہ سات آٹھ کروڑ مسلمانوں کو اطمینان ہو- ہمیشہ سے مسلمانوں کا نقصان ہو رہا ہے - اس لئے مسلمانوں کی بھی بحالی مناسب طور پر ان سب فورسز میں ہونی چاہئے]

SHRI BIRENDER SINGH RAO (Mahendragarh): Mr. Chairman, Sir, the Home Minister carries a very important charge, and some of the more important responsibilities which he has to discharge are maintenance of internal security, law and order, eradication of corruption, national integration, elections and reorganisation of States In some of these matters, I believe, the achievements of the Home Ministry are not very creditable I will mention only a few of them

In the matter of national integration, it is necessary that there should be a uniform civil code as provided for in the Constitution. But, unfortunately, article 44 of the Constitution has been completely ignored by Government It is also necessary for purposes of national integration that there should be a link language for the country and that the official language which is Hindi should be progressively introduced and should be treated as the national language. Articles 343 and 344 provide for the appointment of a Commission and a

Committee of Parliament, but I do not think that anything tangible has been done.

Very strange things are happening in the country and yet, the Home Ministry has not been able to put its foot strongly down to stop this. In Tamil Nadu we have recently seen that a resolution was passed by the Assembly, unanimously, that States should have autonomy. It is not a question of autonomy. it is a step towards demanding of secession, and what is worse, in Tamil Nadu there is so much allergy to Hindi... (*Interruptions*) What are you laughing? They are giving pensions to people who took part in the Anti-Hindi agitations. Is this the way of running a government in the Union of India?

And yet, the Home Ministry which is responsible for making Hindi as the official language is keeping silence.... (*Interruptions*) It will soon be, if the Government takes proper steps... ..

SHRI R P. ULAGANAMBI: You please ask my friend to go through the Constitution. Hindi is not at all a national language. It is only an official language.

SHRI BIRENDER SINGH RAO: It is the official language of the country.

SHRI R. P ULAGANAMBI: Please go through the Constitution before speaking.

SHRI BIRENDER SINGH RAO: Other languages are only the regional languages Hindi is the official language and the national language of the country. The official language only is the national language of the country...

AN HON. MEMBER: All languages are national languages.

SHRI BIRENDER SINGH RAO: Call it official language or any language you like.

I would suggest that Hindi should be made compulsory to be learnt in all States of the South as a secondary language and one language from the South must be learnt in all the schools in the northern States as a secondary language so that the nation may soon integrate (*Interruptions*) The Eastern States also should do the same....

MR CHAIRMAN: Your time is over.

SHRI BIRENDER SINGH RAO: No, Sir I have not even started.

The other point that I want to make was about the question of the Prime Minister's award on Chandigarh. You kindly bear with me for 2 or 3 minutes....

MR. CHAIRMAN: I think this is the last point you have to make.

SHRI BIRENDER SINGH RAO: Then. one or two more.

Four years have elapsed since the Prime Minister's award was announced. Chandigarh, under that award, is to go to Punjab next year. Haryana has no capital yet and the transfer of Fazilka and Abohar which are Hindi-speaking areas is linked up with the Commission which is to be set up to go into other boundary disputes. More than four years have passed but no Commission has been established. We have seen the fate of Mahajan Commissoion. There has been no implementation of its recommendation so far We also know what was the fate of the Shah Commission Report. So my request....

AN HON. MEMBER: Also on Narmada project.

SHRI BIRENDER SINGH RAO: So, my request is: the question of Fazilka and Abohar should not be linked with the setting up of the Commission for other boundary disputes. and for transfer at the time of implementation of the recommendations of that Commission. We do

[Shri Virender Singh Rao]

not know when the Commission will be set up and when its recommendations will be implemented. Therefore, I suggest that if Chandigarh should go to Punjab, then Fazilka and Abohar simultaneously should go to Haryana. At least they should both be turned into a Union Territory so that Fazilka-Abohar can be transferred to Haryana at the same time as Chandigarh goes to Punjab.

MR. CHAIRMAN: Shri Kushok Bakula.

SHRI BIRENDER SINGH RAO: Let me at least give my suggestions. I will take only two minutes

MR. CHAIRMAN: Shri Kushok Bakula.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): The hon. Member may send his suggestions to me, and let us proceed.

MR. CHAIRMAN: You can send them in writing. He will reply.

श्री कुशोक बाकुला (लद्दाख): सभापति महोदय, गृह मंत्रालय की मांगों का मैं समर्थन करता हूं लेकिन इस के साथ साथ खेद प्रकट करना चाहता हूं कि जब मैं ने 1973-74 की रिपोर्ट का अध्ययन किया, तो उस में लद्दाख के बारे में विशेष उल्लेख नहीं किया गया था मैं बार बार सदन में, जब से मैं आया हूं, 1967 से, यह कहता रहा हूं कि लद्दाख में कोई तरक्की नहीं हो रही है आर्थिक, सामाजिक और शिक्षा में और वह इन क्षेत्रों में पिछड़ा हुआ है। राज्य सरकार भी हम को बिल्कुल अलग समझती है और मुझे ऐसा मालूम होता है कि केन्द्रीय सरकार भी लद्दाख को कुछ नहीं समझती। मैं दीक्षित जी से कहना चाहता हूं कि लद्दाख को शैड्यूल्ड ट्राइब्स और शैड्यूल्ड एरिया घोषित कर दिया जाना चाहिए।

मैं ने प्रश्न के जरिये और चिट्ठियों के जरिये आप का ध्यान इस ओर दिलाया है और काश्मीर के मुख्य मंत्री से भी बात की है। उन्होंने कहा है कि हम ने आप की इस बात को मान लिया है और केन्द्रीय सरकार को भेज दिया है लेकिन मैं ने जब यह रिपोर्ट पढ़ी तो कहीं पर भी इस का उल्लेख नहीं पाया है।

दूसरी बात यह है कि जम्मू और काश्मीर का विकास करने के लिए आप ने एक मंत्री समिति बनाई है लेकिन मैं पूछना चाहता हूं कि क्या वे कभी लद्दाख की तरफ़ गये हैं? आज केन्द्रीय सरकार में हमारे चार मंत्री है, दो जम्मू के और दो काश्मीर के। मैं जानना चाहता हूं कि क्या इन में से कोई मिनिस्टर कभी लद्दाख गया है? क्या आप लद्दाख को जम्मू काश्मीर से अलग समझते हैं? हम ने आज तक नहीं कहा कि लद्दाख जम्मू काश्मीर से अलग हो जाए। 1949 में जरूर हम ने नेहरूजी से कहा था कि लद्दाख को अलग कर दिया जाए। हमारी काश्मीर की जनता के साथ कोई आपत्ति नहीं है लेकिन काश्मीर के शासन ने ऐसा रुख अपनाया है कि वहां कोई तरक्की नहीं हुई है। उस वक्त जवाहर लाल जी ने कहा था कि अभी वक्त नहीं आया है। फिर 1962 में हम ने कहा था कि अब तो वक्त आ गया है। आप ने चाइनीज से दोस्ती कर के तिब्बत को तो चाइनीज के हाथ में भेज दिया। सन् 1954 में तिब्बत के बारे में मैं ने कहा था कि आप इस के बारे में सोचें लेकिन उस वक्त आप ने नहीं सोचा और आज तिब्बत चीन का इलाका बन गया है और उस के चारों तरफ से हिन्दुस्तान को नुकसान पहुंचता है और करोड़ों को नुकसान हुआ है। क्या लद्दाख को भी आप चाइनी के पास जाने देना चाहते हैं? उस वक्त जब हमने कहा था तो स्व० प्रधानमंत्री जी ने कहा कि अभी वक्त नहीं है और हम चुप बैठे रहे। अगर यही हालत रही, तो लद्दाख में भी दंगे-फ़साद हो सकते हैं और आज चारों तरफ़ अशान्ति फैली हुई है। क्या आप

समझते हैं कि काश्मीर में शान्ति है? वहां पर अशान्ति है और लोग डरे हुए हैं। क्या आप लद्दाख में भी अशान्ति चाहते हैं। मैं ने लद्दाख के बारे में बार बार कहा है कि वहां के लिए आप कुछ करिए और इन्दिरा जी से भी कहा था। उस वक्त चव्हान साहब गृह मंत्री थे। हम ने कहा था कि नेफ़ा पेटर्न आप वहां पर लाइए। हम जम्मू काश्मीर से अलग करने की बात नहीं करते हैं क्योंकि इस में केन्द्रीय सरकार के सामने कुछ मुश्किलात, कुछ कठिनाइयां आएगी। उस वक्त उन्होंने कहा था कि अभी यह मुश्किल है। इस के बाद आप ने गजेन्द्रगडकर कमीशन नियुक्त किया और उस ने अपनी रिपोर्ट दे दी। उस में कुछ सजेशन्स उस ने दिये हैं, लेकिन जम्मू काश्मीर की गवर्नमेंन्ट ने उन पर कोई ध्यान नहीं दिया था। मेरे पास गजेन्द्रगडकर कमीशन के सजेशन्स पढ़ने का समय नहीं है, लेकन मैं उस को सभा पटल पर रखना चाहता हूं। उस में उन्होंने कहा है कि लद्दाख में कोई खास तरक्की नहीं हुई है। और इस के साथ में यह बुकलैट "ईको आफ लद्दाख" भी सभा पटल पर रखना चाहता हूं जो कि हम ने गजेन्द्रगडकर कमीशन को दे दी थी।

आप बिजली को लें। एक ही वहां स्तकना प्राजेक्ट चल रहा है लेकिन उसके बारे में भी कहते हैं कि यह 1978 तक पूरा होगा लेकिन कारगिल में कोई भी पन बिजली प्राजेक्ट नहीं चल रहा है। यह बिजली की हालत है।

आपने अपनी रिपोर्ट में कहा है कि आप सारनाथ में पढ़ रहे लद्दाखियों को स्कालरशिप देंगे। इसका मतलब यह है कि वहां इस वक्त दो तीन लड़के जो पढ़ रहे हैं। उनको ही यह मिलेंगे। मैं चाहता हूं कि आपको पंद्रह बीस लड़कों को स्कालरशिप देने की व्यवस्था करनी चाहिए।

दीक्षित जी तथा मिर्धा जी पर हम लोगों को पूरा भरोसा है। उन्होंने भी अगर हमारी समस्याओं की तरफ ध्यान नहीं दिया तो यह अच्छा नहीं होगा।

लद्दाख में मांग चल रही है कि वहां सेटर का शासन होना चाहिए, सैन्टर इटरवशन की माग चल रही है? मैं इसको नहीं कर रहा हूं लेकिन कुछ लोग कर रहे हैं। मैं इस मांग का पूरा समर्थन करता हूं। इसके बिना कभी लद्दाख की तरक्की नहीं होगी। आज मैंने कुछ कहा तो शायद कल को जम्मू काश्मीर में कोई ब्यान दे देगा जिसके जवाब में मुझे जो कहना हुआ मैं कह दूंगा। मैं इस पर और अधिक नहीं कहना चाहता किन्तु यह अनुरोध करूंगा कि एक संसदीय प्रतिनिधि मंडल लद्दाख भेजा जाय ताकि सारी स्थिति स्पष्ट हो जाय। सटर का शासन होने में देर लगे तो तुरन्त आपको लद्दाख के जो तरक्कीयाती काम है उसको अपने हाथ में ले लेना चाहिए।

आप बताएं कि क्या लद्दाख में सिविल इंजीनियर्ज ने या वहां की गवर्नमेंट ने एक भी सड़क बनाई है? हमारा 59 हजार मुरब्बा मील का रकबा है। क्या जांस्कर में एक भी बड़ा पुल बना है? क्या नुब्रा में एक भी सड़क पक्की बनी है? क्या कारगिल में एक भी पक्की सड़क बनाई गई है? नहीं बनाई गई है। मैं चाहता हूं कि आप इन सारी बातों की तरफ ध्यान दें और वहां के जो तरक्कीयाती काम है उनको आप हाथ में ले लें। मैं चाहता हूं कि सभापति महोदय, एक संसदीय मंडल लद्दाख समस्या के अध्ययन के लिए भेजे जिससे वहां की हालत मालूम हो सके।

MR. CHAIRMAN: Mr. Satyanarayana Rao, you may ask questions at the end. I shall allow you to do that.

SHRI M. SATYANARAYANA RAO (Karimnagar): Sir, you are doing a greatest injustice to me.

*The speaker not having subsequently accorded the necessary permission, the documents were not treated as laid on the table.

MR. CHAIRMAN: Where is the time?

SHRI M. SATYANARAYANA RAO: I must be given time. Otherwise I won't allow the Minister to speak.

MR. CHAIRMAN: You go ahead.

SHRI M. SATYANARAYANA RAO: I want only two minutes and I shall finish my speech in two minutes' time.

MR. CHAIRMAN: Sir, when there is agitation then only the Government wakes up. You know what has happened to Telengana-Andhra.

I am very happy that the Home Minister was successful in formulating the Six-Point formula. We were also to some extent satisfied. So far as I am concerned, I am not satisfied. But, at the same time, I may tell you that we will not create a problem for you.

We wanted a Central University for this region. You know the problems of these people. Telengana is the most backward region. This Government promised to give us at least Rs. 400 to 500 crores Only recently when the Prime Minister came to our region, the people were anxiously expecting from her that she would make an announcement about this. Unfortunately she has not made any mention about it. When she was asked by a responsible member of the Congress, she said that she will do the needful if the situation demands. I want to tell the hon. Minister that if this is the kind of atiitude that he takes, he will again see the agitation.

You may be under the impression that people are satisfied now and no agitation will come about. But, I would like to warn you that although the Chief Minister of Andhra Pradesh is making his own efforts to see that there is a stable Government in Andhra Pradesh and that developmental activity takes place there, that is not the case there. I request the Government that the agitation that was witnessed by us should not be repeated again.

That is all what I want to say.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): Last year, at this time, when I came to this House and requested for the passing of the grants under the control of my Ministry, the problem uppermost in our minds and before the country was that of Andhra Pradesh, and the six-point formula had been formulated. Thereafter, the constitutional amendment Act was passed. It was necessary that the majority of the States should pass resolutions ratifying it. The House will be glad to know that recently, the majority of the States have ratified it by resolutions. In the meantime, the Ministry of Education has gone into the subject of planning the Central University at Hyderabad and all the necessary formalities have since been completed. The fact of the ratification has been conveyed to the President of India and I am glad to announce that within a short time, the decision to setup the Central university at Hyderabad will be taken up.

I would also ilke to take this opportunity to assure the hon. Member who spoke last and the House that we stand by the six-point formula and there is no question of our going back on it. As for the figures, I need not go into the kind of figures that he has mentioned. I had spoken in this House, Mr. Pant also had spoken here and in the other House, and we have committed ourselves. I do not want to go into the details of all the commitments that we had made. But I would only any that all the commitments that we had made would be carried out subject to any legal formalities or other procedural difficulties that might cause delay, but the delay also will not be allowed so far as it lies in our power to prevent it.

Today, the central fact or the historical fact of the situation is the law and order situation. It is true

that it arose out of, and it has still much to do with, the condition of shortages of commodities and high prices and prices which are still rising. The Government of India and the Governments of the States have been endeavouring to their utmost capacity to tackle these problems. Along with this problem, so far as my Ministry is concerned, it is also essential that law and order must be maintained in the country.

One unfortunate development that has taken place recently is that deliberate attempts have been made to divert the attention of the Government of India from solving these problems and to aggravate the law and order situation. You would have seen, Sir, that in State after State, instead of....

SHRI JYOTIRMOY BOSU: Aggravated by whom?

SHRI UMA SHANKAR DIKSHIT: By Opposition parties, and particularly parties like the one headed by Shri Jyotirmoy Bosu. Every time there is a discussion in this House, Shri Jyotirmoy Bosu revels in a kind of phrasecology and in a kind of condemnatory personal and other attacks, assessination of character and other kinds of methods designed to demoralise the forces which have to keep law and order in the country.

Today also he has mentioned certain high officers and other officers who have very high reputation and whose integrity has never been doubted. He had written a letter to me and in that letter which he sent to the Speaker and through the Speaker to me.. .

SHRI JYOTIRMOY BOSU: Four days ago.

SHRI UMA SHANKAR DIKSHIT: In that he mentions the name of the Director-General, and he says that he is trying to appropriate to himself the powers of a dictator and so on. What kind of allegation is this?

SHRI JYOTIRMOY BOSU: Where have I said it?

SHRI UMA SHANKAR DIKSHIT: Does he expect the head of an armed police organisation not to make himself responsible for....

SHRI JYOTIRMOY BOSU: That is not correct.

SHRI UMA SHANKAR DIKSHIT: That is the first sentence. About other persons he has said other things.

Now he has to ensure and enforce discipline among the Force, to command respect from them....

SHRI JYOTIRMOY BOSU: On a point of order. I have got a copy of the letter....

SEVERAL HON. MEMBERS: No, no.

SHRI JYOTIRMOY BOSU: No lying on the floor of the House. I have got a copy of the letter here. The hon. Minister has chosen to mislead the House. I have written in the letter:

> "Under rule 353, I hereby give no ice that during the Home Ministry's grant debate I shall be mentioning the following names: Shri Rustomji, Director General ... Against these persons there are charges of misuse of funds, corruption and malpractice on various counts ."

SHRI UMA SHANKAR DIKSHIT: No, Sir He is misleading the House.

SHRI JYOTIRMOY BOSU: Here is a copy of the letter. Let the Secretariat provide the original. It is dated 24-4-74

SHRI UMA SHANKAR DIKSHIT: He is misleading the House. The first portion which applies to Rustamji does not refer to that. So far as the other officers are concerned...

SHRI JYOTIRMOY BOSU: Do not mislead the House. ..

SHRI UMA SHANKAR DIKSHIT: You read it.

SHRI JYOTIRMOY BOSU: Let the hon. Chairman read it for the benefit of the House. The great House Minister is in the habit of doing this.

SHRI UMA SHANKAR DIKSHIT: Author important fact...

SHRI JYOTIRMOY BOSU: I ask you to read that letter.

SHRI PILOO MODY: Who is the liar?

SHRI UMA SHANKAR DIKSHIT: What are you?

MR. CHAIRMAN: When the Minister is speaking, I do not want anyone to disturb him in between....

SHRI JYOTIRMOY BOSU: Kindly read the letter.

MR. CHAIRMAN: If there is any issue you want to raise, I will allow it after the speech is over. Otherwise, we will be eating into the time. Therefore, you must co-operate. Whatever points you have to raise, I will fully listen to you after the speech is over. Will you kindly co-operate? In the meantime, I will read your letter.

SHRI JYOTIRMOY BOSU: Please read it.... On a point of order.

MR. CHAIRMAN: In the meantime, I will read it first. Then I will read it to the House. First I must read it myself before I read it to the House.

SHRI JYOTIRMOY BOSU: You should have seen it long ago. This was given to the Secretariat four days ago.

SHRI UMA SHANKAR DIKSHIT: I read the copy where in the first protion this was so. If that is not so, I stand corrected.

MR. JYOTIRMOY BOSU: Ah.....

17.42 hrs.

[Mr. Speaker in the Chair]

SHRI UMA SHANKAR DIKSHIT: The important fact is...

SHRI JYOTIRMOY BOSU: It is not clear. Who told the lie before the House? That is the point before the House. I had written to the hon. Speaker a letter which says.... (*Interruptions*). What is happening in this House? The hon. Home Minister tells certain things which are absolutely.... (*Interruptions*). *Sharam*... .

SHRI UMA SHANKAR DIKSHIT: Let him not use unparliamentary language. He is vitiating the entire atmosphere (*Interruptions*). The important point about this complaint is that two letters were received, one in March and the other in April. Both were anonymous. Normally in the Home Ministry, we do not take notice of such complaints .. (*Interruptions*).

MR. SPEAKER: No interruptions please.

SHRI JYOTIRMOY BOSU: On a point of order.

SHRI UMA SHANKAR DIKSHIT: Both were anonymous.

SHRI JYOTIRMOY BOSU: On a point of order.

MR. SPEAKER: No point of order.

SHRI JYOTIRMOY BOSU: You have allowed many points of order.

MR. SPEAKER: No.

SHRI NOORUL HUDA: You are quoting from Shri Jyotirmoy Bosu's letter.

SHRI UMA SHANKAR DIKSHIT: No, I am not quoting from his letter.

We have received two letters about the BSF, one in March and the other in April. Both are anonymous.

SHRI JYOTIRMOY BOSU: To come out with untruth every day—it is a trial of our patience (*Interruptions*).

SHRI UMA SHANKAR DIKSHIT: There are two communications .

SHRI JYOTIRMOY BOSU: On a point of order

MR SPEAKER: You have raised some points. You expect them to reply At the same time, you have no patience to listen

SHRI JYOTIRMOY BOSU He abused me

SHRI UMA SHANKAR DIKSHIT No.

SHRI JYOTIRMOY BOSU On a point of order

MR SPEAKER No please. These points of order are just meant for interrupting

SHRI JYOTIRMOY BOSU The hon Minister has said that I have described the Director General, BSF, as a big dictator and all that. I have not written any such thing in my letter which I have addressed to you on 24th April I had said: Under rule 353, I hereby give notice

MR. SPEAKER. I am not allowing this. I am really very sorry that he is interrupting him.

SHRI UMA SHANKAR DIKSHIT: Efforts are being made to give the law and order aspects a dimension and a direction which will destroy all that constitute the norms and traditions of parliamentary democracy. One would not have been surprised if such efforts were instigated only by those who do not really have any faith in democracy. A matter of far more serious implication is that even those who profess faith in parliamentary democracy have also taken a prominent part in these efforts to undermine the democratic life in the country. In these circumstances, it becomes the unpleasant and unavoidable duty of Government to deal firmly according to the law with the law and order situation whose logical outcome can only be to overwhelm democracy and destroy our Constitution.

SHRI PILOO MODY Whom is he referring to (*Interruptions*) The first was an anonymous letter, then, it is an anonymous charge

MR SPEAKER No interruptions please

SHRI UMA SHANKAR DIKSHIT Even while the country is faced with difficult economic problems, attempts are often made and threats are being given to aggravate these problems The tasks of the different State Governments are not going to be easy during the coming months I would request the House to extend its moral support to the States in dealing firmly with these problems so that democracy and our Constitution are not imperilled (*Interruptions*)

SHRI SAMAR GUHA: Moral support to immoral politicians

SHRI UMA SHANKAR DIKSHIT: Reference was made to our relations with the Government of Nagaland and the overall situation in the north-eastern region. More than one hon. Member referred to this subject. The House will recall that I had stated in no uncertain terms that certain elements in the country had cast doubts even before the elections were held on

[Shri Uma Shankar Dikshit]

the character of the elections in Nagaland, whether they will be free and fair. This country has anenviable reputation for strict adherence to the best traditions of democratic life. If any example was needed—let Mr. Piloo Mody note this—the elections in Nagaland would be one such. I do not have the time to go into this aspect in greater detail, but after the elections, the UDF formed a government in Nagaland. It was an Opposition party and it had got two more votes; there were 12 Independents of which seven joined them.

SHRI JYOTIRMOY BOSU: Why did you not broadcast them over the All India Radio?

SHRI UMA SHANKAR DIKSHIT: Well, broadcasting is something that will cause unnecessary envy and jealousy on your part, and I want to avoid all that sort of thing. Now, after the elections, the UDF has formed the Government in Nagaland. The Manipur People's Party also formed a coalition government in Manipur. We wish them well, and like any other government in a State, they can be assured of our full support and cooperation.

It is a matter of gratification that the UDF Government in Nagaland has reaffirmed its allegiance to the Constitution On another occasion, I had informed the House of the discussions I have had with the Chief Minister of Nagaland. We and the country as a whole would be only too happy in extending our support to all well-conceived measures the Government of Nagaland may take for maintaining peace and order in that State, and for rapid development. Our efforts and our policy all along have only been in this direction, and there is no reason why any doubts should be entertained about our attitude to the Government of Nagaland.

SHRI S. M. BANERJEE: What about the rape? (*Interruptions*)

SHRI UMA SHANKAR DIKSHIT: Wherever there is any wrong committed by any officer, all such cases are being examined. In the particular case referred to by the hon. Member, the persons concerned are under arrest. Enquiries are being made, and the law will take its own course. There will be no variation allowed in the situation.

The whole question is this. Something happens in a large organisation which is spread in various parts of the country. You cannot prevent everything in advance. But the important thing is that the Government does respond to situations quickly and takes strong and suitable action.

Reference was made by Shri Jyotirmoy Bosu to the notice of Railway strike. We are still engaged in a sincere and earnest effort to avert the strike. Negotiations are going on and I do hope that wiser councils would prevail and the strike may not take place. But all the same if our efforts do not bear fruit it must be understood that this House and the country would expect the Government to maintain a minimum level of essential traffic..(*Interruptions*). The nonmovement of foodgrains and other essential commodities will seriously jeopardise the economic life in different parts of the country. So the Government are determined to ensure that the minimum level of traffic is not disturbed. Any attempt to interfere with the maintenance of such essential minimum traffic will have to be firmly dealt with under the law. It is precisely for such a situation that the Parliament enacted the Maintenance of Internal Security Act. The use of MISA in order to ensure services essential for the community cannot be objected to..(*Interruptions*).

SHRI S. M. BANERJEE: On a point of order.

MR. SPEAKER: There is no point of order.

SHRI S. M. BANERJEE: Kindly hear me. Nothing is lost by hearing me.

MR. SPEAKER: Let him finish his speech, only a few minutes are left. I am not going to listen to any point of order now.

SHRI S. M. BANERJEE: Are you going to guillotine at 6 P.M.? Will you stick to that schedule?

MR. SPEAKER: I will have to. Why not?

SHRI S M. BANERJEE: The Law Minister is to make a statement at 6 P.M. I have seen it in the Notice Board.

MR. SPEAKER: It is after that... (*Interruptions*).

SHRI S. M. BANERJEE: If they are serious in negotiations, why they have issued this letter on 7th April. They are arresting the Railway employees and the leaders of the unions under the Defence of India Rules and MISA. Do they want to settle the matter?

SHRI JYOTIRMOY BOSU: We want to know whether a letter was issued or not.

MR. SPEAKER: I will not take notice of any interruptions in the proceedings. May I appeal to the Opposition not to use such tactics. Everytime, you do it.

SHRI UMA SHANKAR DIKSHIT: I will reply to all these questions, if the gentlemen on the other side, do not disturb me.

MR. SPEAKER: Only one man is holding us to ransom. All of us are so helpless Either we go to the extreme or he accepts our advice.

SHRI JYOTIRMOY BOSU: I have raised certain basic issues.

MR. SPEAKER: Every minute, you raise some issue and you interrupt the proceedings. This is pure interruption.

SHRI JYOTIRMOY BOSU: Sir. on a point of order.

(*Interruptions*)

Sir, on a point of order.

MR. SPEAKER: No point of order. Not at all. You are deliberately interrupting the proceedings. The point of order is meant only to interrupt the proceedings. I will not allow the point of order which is purely meant to interrupt the proceedings. Everytime, you get up and interrupt the proceedings. I am not going to allow it.

(*Interruptions*)

SHRI UMA SHANKAR DIKSHIT: Sir, from West Bengal one of the hon. Members said that a Bill had been sent to the Centre by the West Bengal Government dealing with prevention of adulteration in food and drugs and he complained that no action has been taken. I may inform the House that President's assent to the Bill was given and it was communicated to the West Bengal Government some time ago. Probably, this gentlemen did not know it. I hope he will be satisfied that this was done.

Sir, several Members referred to the welfare measures taken to help the backward classes and there was also mention about the pre-matric and post-metric scholarships.

MR. SPEAKER: You have only half a minute left.

SHRI UMA SHANKAR DIKSHIT: With these words. I am glad to commend the Demands to the unanimous acceptance of the House.

MR. SPEAKER: We will now take up the Cut Motions Nos. 7 to 15, 27, 28, 30 to 41 and 45 to 47 moved by Shri Jyotirmoy Bosu.

18.00 hrs.

SHRI JYOTIRMOY BOSU: I want my cut motion No 7 to be put separately.

MR SPEAKER· The question is

'That the Demand under the Head 'Ministry of Home Affairs' be reduced to Re. 1"

[Bugging of the offices and residences of the leaders of Congress-opposed political parties (7)]

SHRI JYOTIRMOY BOSU We want division

MR SPEAKER All right Let the lobbies be cleared Now the lobbies are cleared The question is

"That the Demand under the Head Ministry of Home Affairs' be reduced to Re 1"

[Bugging of the offices and residences of the leaders of Congress-opposed political parties (7)]

The motion was negatived

MR SPEAKER I will now put cut motion Nos 8 to 15, 27, 28 30 to 41 and 45 to 47 moved by Shri Jyotirmoy Bosu to the vote of the House

The above cut motions were put and negatived

MR SPEAKER I now put Cut Motion No 26 moved by Shri Frank Anthony to the vote of the House

Cut motion No 26 was put and negatived.

MR. SPEAKER· I put cut motions Nos 48 to 55 in the name of Shri Dasaratha Deb to vote.

Cut motions Nos 48 to 55 were put and negatived.

MR. SPEAKER:: Then, I put Cut Motions Nos. 69 to 73 moved by Shri R V. Bade to the vote of the House.

Cut motions Nos. 69 to 73 were put and negatived.

MR. SPEAKER: Now. I put the Demands relating to the Ministry of Home Affairs to the vote of the House.

The question is:

'That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1975, in respect of the heads of demands entered in the second column thereof against Demands Nos 45 to 56 relating to the Ministry of Home Affairs"

The motion was adopted

MR SPEAKER Now, I put all the other outstanding Demands

SHRI S M BANERJEE Sir, I rise on a point of order

My apprehension was correct

MR SPEAKER: No point of order at the time of Guillotine It is all guillotined!

The question is

That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1975, in respect of the heads of demands entered in the second column thereof against·—

(1) Demands Nos. 13 to 17 relating to the Ministry of Communications;

(2) Demand No. 27 relating to the Ministry of External Affairs;

(3) Demands Nos. 28 to 39 relating to the Ministry of Finance;

(4) Demands Nos. 40 to 42 relating to the Ministry of Health and Family Planning;

(5) Demands Nos. 43 and 44 relating to the Ministry of Heavy Industry;

(6) Demands Nos. 63 to 65 relating to the Ministry of Irrigation and Power;

(7) Demands Nos. 66 and 67 relating to the Ministry of Labour;

(8) Demands Nos. 71 to 73 relating to the Ministry of Planning;

(9) Demands Nos. 74 to 77 relating to the Ministry of Shipping and Transport;

(10) Demands Nos. 81 to 83 relating to the Ministry of Supply and Rehabilitation;

(11) Demands Nos. 84 to 87 relating to the Ministry of Tourism and Civil Aviation;

(12) Demands Nos. 88 to 92 relating to the Ministry of Works and Housing;

(13) Demands Nos. 93 to 95 relating to the Department of Atomic Energy;

(14) Demand No. 98 relating to the Department of Electronics;

(15) Demand No. 102 relating to the Department of Space;

(16) Dmeand No. 103 relating to Lok Sabha;

(17) Demand No. 104 relating to Rajya Sabha;

(18) Demand No. 105 relating to the Department of Parliamentary Affairs; and

(19) Demand No. 106 relating to the Secretariat of the Vice-President."

The motion was adopted.

[*The motions for Demands for Grants, which were adopted by the Lok Sabha are reproduced below—Ed*]

DEMAND No. 13—*Ministr y of Communications*

"That a sum not exceeding Rs. 66,77,000 on Revenue Account and not exceeding Rs. 2,29,17,000 on Capital Account to be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Ministry of Communications'."

DEMAND No. 14—*Overseas Communications Service*

"That a sum not exceeding Rs 5.70,75,000 on Revenue Account and not exceeding Rs. 3,16,67,000 on Capital Account to be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st March, 1975, in respect of 'Overseas Communications Service'."

DEMAND No. 15—*Costs and Telegraphs-Working Expenses*

"That a sum not exceeding Rs. 312,21.67,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Posts and Telegraphs—Working Expenses.".

DEMAND No. v6—*Posts and Telegraphs —Dividend to General Revenues Appropriations to Reserve Funds and Repayment of Loans from General Revenues*

"That a sum not exceeding Rs. 69,45,52,000 on Revenue Account be granted to the President to

[Mr. Speaker]

complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975. in respect of 'Posts and Telegraphs- Dividend to General Revenues Funds and Repayment of Loans, from General Revenues'."

DEMAND No.17—*Capital Outlay on Posts and Telegraphs*

"That a sum not exceeding Rs. 1,23,69,17,000 on Capital Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Capital Outlay on Posts and Telegraphs'."

DEMAND No. 27—*Ministry of External* Affairs

"That a sum not exceeding Rs 62,63,06,000 on Revenue Acount and not exceeding Rs 26,00,00,000 on Captial Account be granted td the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Ministry of External Affairs'."

DEMAND No. 28—*Ministry of Finance*

"That a sum not exceeding Rs 20,52.82,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1975, in respect of 'Ministry of Finance'."

DEMAND No. 29—*Customs*

"That a sum not exceeding Rs 14,71,16,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Customs'."

DEMAND No. 30—*Union Excise Duties*

"That a sum not exceeding Rs. 23,61,57,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Union Excise Duties'."

DEMAND No. 31—*Taxes on Income, Estate Duty. Wealth Tax and Gift Tax*

"That a sum not exceeding Rs. 26,19,44,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Taxes on Income, Estate Duty, Wealth Tax and Gift Tax'."

DEMAND No. 32—*Stamps*

"That a sum not exceeding Rs 5,18 74,000 on Revenue Account and not exceeding Rs. 59,80,000 on Capital Account to be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'stamps'."

DEMAN4 No. 33—*Audit*

"That a sum not exceeding Rs 43,54,17,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975, in respect of 'Audit'."

DEMAND No 34—*Currency, Coinage* and Mint

"That a sum not exceeding Rs 25,79,48,000 on Revenue Account and not exceeding Rs. 14,11,08,000 on

Captial Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975. in respect of 'Currency, Coinage and Mint'."

DEMAND No. 35—PENSIONS

"That a sum not exceeding Rs. 15,02,71,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Pensions'."

DEMAND No. 36—OPTIUM AND ALKALOID FACTORIES

"That a sum not exceeding Rs. 2,86,11,000 on Revenue Account and not exceeding Rs. 53,74,000 on Capital Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect 'Opium and Alkaloid Factories'."

DEMAND No. 37—TRANSFERS TO STATE AND UNION TERRITORY GOVERNMENTS

"That a sum not exceeding Rs. 208,69,85,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Transfers to State and Union Territory Governments'."

DEMAND No. 38—OTHER EXPENDITURE OF THE MINISTRY OF FINANCE

"That a sum not exceeding Rs. 158,73,64,000 on Revenue Account and not exceeding Rs 204,72,75,000 on Capital Account to be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'other Expenditure of the Ministry of Finance'."

DEMAND No. 39—LOANS TO GOVERNMENT SERVANTS, ETC

"That a sum not exceeding Rs. 46,43,22,000 on Capital Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Loans to Government Servants'."

DEMAND No. 40—MINISTRY OF HEALTH AND FAMILY PLANNING

"That a sum not exceeding Rs. 45,95,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Ministry of Health and Family planning'."

DEMAND No 41—MEDICAL AND PUBLIC HEALTH

"That a sum not exceeding Rs. 46,33,37,000 on Revenue Account and not exceeding Rs. 19,59,26,000 on Capital Account to be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Medical and Public Health'."

DEMAND No. 42—FAMILY PLANNING

"That a sum not exceeding Rs. 48,39,40,000 on Revenue Account and not exceeding Rs. 16,67,000 on capital Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Family Planning'."

[Mr Speaker]

DEMAND No 43— MINISTRY OF HEAVY INDUSTRY

'That a sum not exceeding Rs 24,02,000 on Revenue Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975, in respect of 'Ministry of Heavy Industry' "

DEMAND No 44—HEAVY INDUSTRIES

That a sum not exceeding Rs. 4,30,81,000 on Revenue Account and not exceeding Rs 26,79,02 000 on Capital Account to be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Heavy Industry' "

DEMAND No 63 MINISTRY OF IRRIGATION AND POWER

"That a sum not exceeding Rs 3 78,05 000 on Revenue Account and not exceeding Rs, 5,96,67,000 on Capital Account to be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975, in respect of 'Ministry of Irrigation and Power' "

DEMAND No 64—WATER AND POWER DEVELOPMENT

That a sum not exceeding Rs 9,68 45,000 on Revenue Account and not exceeding Rs 1,53,77,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in espect of 'Water and Power Development' "

DEMAND No 65—POWER SCHEMES

"That a sum not exceeding Rs 9,29,97,000 on Revenue Account and not exceeding Rs. 58,51,46,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Power Schemes' "

DEMAND No 66—MINISTRY OF LABOUR

'That a sum not exceeding Rs 45,97,000 on Revenue Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975, in respect of 'Ministry of Labour' "

DEMAND No 67—LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs 24,52 09,000 on Revenue Account and not exceeding Rs 1,68,78,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Labour and Employment' "

DEMAND No 71—MINISTRY OF PLANNING

"That a sum not exceeding Rs 9,60,000 on Revenue Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975 in respect of 'Ministry of Planning' "

DEMAND No 72—STATISTICS

"That a sum not exceeding Rs 7 24 27,000 on Revenue Account be

granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Statistics'."

DEMAND No. 73—PLANNING COMMISSION

"That a sum not exceeding Rs. 2,62,90,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Planning Commission'."

DEMAND No. 74—MINISTRY OF SHIPPING AND TRANSPORT

"That a sum not exceeding Rs. 1,58,09,000 on Revenue Account be granted to the President to Complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Ministry of Shipping and Transport'."

DEMAND No. 75—ROADS

"That a sum not exceeding Rs. 51,46,75.000 on Revenue Account and not exceeding Rs. 56,18,57,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of Roads'."

DEMAND No 76—PORTS, LIGHT HOUSES AND SHIPPING

"That a sum not exceeding Rs. 11,36.49,000 on Revenue Account and not exceeding Rs 150,50,09,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of Ports, Light Houses and Shipping'."

DEMAND No. 77—ROAD AND INLAND WATER TRANSPORT

"That a sum not exceeding Rs. 86,14,000 on Revenue Account and not exceeding Rs. 12,70,08,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Road and Inland Water Transport'."

DEMAND No. 81—DEPARTMENT OF SUPPLY

"That a sum not exceeding Rs 17,28,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Department of Supply'."

DEMAND No. 82—SUPPLIES AND DISPOSALS

"That a sum not exceeding Rs. 6,25,58,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Supplies and Disposals'."

DEMAND No. 83—DEPARTMENT OF REHABILITATION

"That a sum not exceeding Rs. 21,77,26,000 on Revenue Account and not exceeding Rs. 4,43,33,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Department of Rehabilitation'."

DEMAND No. 84—MINISTRY OF TOURISM AND CIVIL AVIATION

"That a sum not exceeding Rs. 27,29,000 on Revenue Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Ministry of Tourism and Civil Aviation'."

DEMAND No. 85—METEOROLOGY

"That a sum not exceeding Rs 7,07,26,000 on Revenue Account and not exceeding Rs. 1,25,50,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1975, in respect of 'Meteorology'."

DEMAND No. 86—AVIATION

"That a sum not exceeding Rs 12,15,17,000 on Revenue Account and not exceeding Rs. 19,79,89,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1975, in respect of Aviation'."

DEMAND No. 87—TOURISM

"That a sum not exceeding Rs. 2,49,62,000 on Revenue Account and not exceeding Rs 5,26,67,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1975, in respect of Tourism'."

DEMAND No 88—MINISTRY OF WORKS AND HOUSING

"That a sum not exceeding Rs. 35,46,000 on Revenue Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of Ministry of Works and Housing'."

DEMAND No. 89—PUBLIC WORKS

"That a sum not exceeding Rs. 42,39,37,000 on Revenue Account and not exceeding Rs. 9,93,03,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1975, in respect of 'Public Works'."

DEMAND No 90—WATER SUPPLY AND SEWERAGE

"That a sum not exceeding Rs. 63,42,000 on Revenue Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Water Supply and Sewerage'."

DEMAND No 91 -HOUSING AND URBAN DEVELOPMENT

"That a sum not exceeding Rs. 6,77,46,000 on Revenue Account and not exceeding Rs 8,18,71,000 on Capital Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1975, in respect of 'Housing and Urban Development'."

DEMAND No. 92—STATIONERY AND PRINTING

"That a sum not exceeding Rs. 15,89,08,000 on Revenue Account be granted to the President *to complete* the sum necessary to defray the charges which will come in course of payment during

the year ending the 31st day of March, 1975, in respect of 'Stationery and Printing' ".

DEMAND No. 93—DEPARTMENT OF ATOMIC ENERGY

"That a sum not exceeding Rs 30,46,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Department of Atomic Energy' ".

DEMAND No. 94—ATOMIC ENERGY RESEARCH DEVELOPMENT AND INDUSTRIAL PROJECTS

"That a sum not exceeding Rs 30 46,97,000 on Revenue Account and not exceeding Rs 49,47,07,000 on Capital Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975, in respect of 'Atomic Energy Research, Development and Industrial Projects' ".

DEMAND No. 95—NUCLEAR POWER SCHEMES

"That a sum not exceeding Rs 25,49 98,000 on Revenue Account and not exceeding Rs 29,78,52,000 on Capital Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1975, in respect of 'Nuclear Power Schemes' ".

DEMAND No. 98—DEPARTMENT OF ELECTRONICS

"That a sum not exceeding Rs. 7,80.69,000 on Revenue Account and not exceeding Rs. 3,33,98,000 on Capital Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1975, in respect of 'Department of Electronics' ".

DEMAND No 102—DEPARTMENT OF SPACE

"That a sum not exceeding Rs 17,48 91,000 on Revenue Account and not exceeding Rs 5,92,36,000 on Capital Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1975, in respect of 'Department of Space' ".

DEMAND No 103—LOK SABHA

"That a sum not exceeding Rs 2 58 37,000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Lok Sabha' "

DEMAND No 104—RAJYA SABHA

"That a sum not exceeding Rs 1 14 52 000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Rajya Sabha' ".

DEMAND No. 105—DEPARTMENT OF PARLIAMENTARY AFFAIRS

"That a sum not exceeding Rs 13,94 000 on Revenue Account be granted to the President to *complete* the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Department of Parliamentary Affairs' ".

DEMAND NO. 106—SECRETARIAT OF THE VICE-PRESIDENT

"That a sum not exceeding Rs. 3,70,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Secretariat of the Vice-President' ".

18.10 hrs.

STATEMENT *RE*: PRESIDENTIAL ELECTIONS

MR. SPEAKER: Now the statement by the Law Minister.

SHRI SEZHIYAN (Kumbakonam): On a point of order. Has the Minister the right to make a statement in the House like this without its being put on the order paper?

MR. SPEAKER: The other day we had arranged that, at least two hours before, the Minister would intimate his intention to make a statement. Sometimes the circumstances are such that he must make a statement even without that much notice.

श्री मधलिमये (बांका): इसके बारे में उस दिन मांग की थी कि आर्डर पेपर पर आना चाहिए, यह कोई इमर्जेन्सी का मामला नहीं है। उसी दिन मैंने कहा था कि इसको आर्डर पेपर पर रखा जाये। आप इस को कल लें तो मुझे कोई एतराज नहीं है।

श्री अटल बिहारी वाजपेयी (ग्वालियर): ऐसा मामला क्वैश्चन आवर के बाद आना चाहिए, 6 बजे के बाद नहीं।

श्री मधु लिमये: मैंने तो एस्पेसिफिकली कहा था कि 6 बजे इस तरह हमला नहीं होना चाहिए।

MR. SPEAKER: Proper notice was given. Two hours, notice was given. A Minister can make a statement at any time. In spite of that, we agreed that he would give notice.

SHRI H. N. MUKERJEE (Calcutta—North-East): It is a matter which goes to the root of the parliamentary procedure. (*Interruptions*) should we not have the courtesy of being intimated early enough?

MR. SPEAKER: It was intimated early enough.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): We have got practical difficulties in making ministerial statements. Suppose a decision is taken by the Government during the course of the day and if we do not make a statement and something appears in the press the next day, then the members would point out that we did not take the House into confidence.

MR. SPEAKER: Yes. If the Minister does not make the statement today and something appears tomorrow in the press, then you will all come out saying that he did not take the House into confidence. What the members wanted was his statement, and when he has come to make it, what is the difficulty about it?

SHRI H. N. MUKERJEE: I wish to make a very serious submission. The point is that the Lok Sabha is being converted into a non-existent institution. We have stultified ourselves by guillotining everything.. (*Interruptions*).

MR. SPEAKER: Guilloting is done as a matter of procedure.

SHRI H. N. MUKERJEE:....We have the exhibition of the Lok Sabha being treated in this cavalier fashion by the Government. If the Minister of Parliamentary Affairs cannot arrang the programme better, he should not be where he is.

MR. SPEAKER: Mr. Samar Guha.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, we have come prepared.... (*Interruptions*).